

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

RESUME

OF

BUSINESS TRANSACTED DURING THE SECOND & THIRD SESSIONS

C

Kerala Legislature Secretariat 2017

KERALA NIYAMASABHA PRINTING PRESS

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

RESUME

OF

BUSINESS TRANSACTED DURING THE SECOND & THIRD SESSIONS

SECOND SESSION AND THIRD SESSION

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

Second Session

Date of Commencement	••	September 26, 2016
Date of Adjournment		November 9, 2016
Date of Prorogation		November 9, 2016 (At the conclusion of its sitting)
Number of sittings	••	26 (Twenty Six)

Party position of Fourteenth Kerala Legislative Assembly (As on September 26, 2016)

Ruling

Communist Party of India (Marxist)		58
Communist Party of India	••	19
Janata Dal (Secular)	••	03
Nationalist Congress Party		02
Congress (Secular)		01
Kerala Congress (B)		01
Communist Marxist Party Kerala State Committee	**	01
National Secular Conference		01
Independents	••	05
Opposition		
Indian National Congress		22
Indian Union Muslim League	••	18
Kerala Congress (M)		06
Kerala Congress (Jacob)		01
Bharatiya Janata Party		01
Independent	••	01
Total	-	140
Speaker	_	1
Grand Tot	al _	141

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

Third Session

Date of Commencement	••	November 22, 2016
Date of Adjournment	••	November 22, 2016
Date of Prorogation	**	November 22, 2016 (At the conclusion of its sitting)
Number of sittings	•	1 (One)

Party position of Fourteenth Kerala Legislative Assembly (As on 3rd June, 2016)

Ruling

Communist Party of India (Marxist)		58
Communist Party of India		19
Janata Dal (Secular)		03
Nationalist Congress Party	••	02
Congress (Secular)		01
Kerala Congress (B)		01
Communist Marxist Party Kerala State Committee		01
National Secular Conference		01
Independents		05
Opposition		
Indian National Congress	••	22
Indian Union Muslim League		18
Kerala Congress (M)	••	06
Kerala Congress (Jacob)		01
Bharatiya Janata Party	••	01
Independent		01
Total		140
Speaker		1
Grand Total	-	141

Speaker Shri P. Sreeramakrishnan Deputy Speaker Shri V. Sasi

Council of Ministers

- 1. Shri Pinarayi Vijayan, Chief Minister.
- Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs.
- 3. Shri E. Chandrasekharan, Minister for Revenue and Housing.
- 4. Dr. K. T. Jaleel, Minister for Local Self Governments, Welfare of Minorities, Wakf and Hajj Pilgrimage.
- 5. Shri E. P. Jayarajan, Minister for Industries and Sports.*
- 6. Shri Mathew T. Thomas, Minister for Water Resources.
- 7. Smt.J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering and Cashew Industry.
- 8. Shri A. C. Moideen, Minister for Co-operation and Tourism.
- 9. Shri K. Raju, Minister for Forest, Animal Husbandry and Zoo.
- 10. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archaeology.
- 11. Shri T. P. Ramakrishnan, Minister for Labour and Excise.
- 12. Prof. C. Raveendranath, Minister for Education.
- 13. Shri A. K. Saseendran, Minister for Transport.
- * Shri E. P. Jayarajan resigned from the Council of Minister on 14th October, 2016.

879/2017.

- 14. Smt. K. K. Shailaja Teacher, Minister for Health and Social Justice.
- 15. Shri G. Sudhakaran, Minister for Public Works and Registration.
- 16. Shri V. S. Sunil Kumar, Minister for Agriculture.
- 17. Shri Kadakampalli Surendran, Minister for Electricity and Devaswoms.
- 18. Shri P. Thilothaman, Minister for Food and Civil Supplies.
- 19. DR. T. M. Thomas Isaac, Minister for Finance and Coir.

Leader of the House Shri Pinarayi Vijayan

Leader of Opposition Shri RAMESH CHENNITHALA

Secretary-in-charge* Smt. P. JAYALEKSHMI

Secretary Shri V. K. Babu Prakash

* Held Office upto 6th October, 2016. Took Charge w.e.f. 7th October, 2016. Speaker Shri P. Sreeramakrishnan Deputy Speaker Shri V. Sasi

Council of Ministers

- 1. Shri Pinarayi Vijayan, Chief Minister.
- Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs.
- 3. Shri E. Chandrasekharan, Minister for Revenue and Housing.
- DR. K. T. Jaleel, Minister for Local Self Governments, Welfare of Minorities, Wakf and Hajj Pilgrimage.
- 5. Shri M. M. Mani, Minister for Electricity.*
- 6. Shri Mathew T. Thomas, Minister for Water Resources.
- 7. Smt.J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering and Cashew Industry.
- 8. Shri A. C. Moideen, Minister for Co-operation and Tourism.
- 9. Shri K. Raju, Minister for Forest; Animal Husbandry and Zoo.
- 10. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archaeology.
- 11. Shri T. P. Ramakrishnan, Minister for Labour and Excise.
- 12. Prof. C. Raveendranath, Minister for Education.
- 13. Shri A. K. Saseendran, Minister for Transport.

* Sworn-in as a member of the Council of Minister w.e.f., 22nd November 2016.

- 14. Smt. K. K. Shailaja Teacher, Minister for Health and Social Justice.
- 15. Shri G. Sudhakaran, Minister for Public Works and Registration.
- 16. Shri V. S. Sunil Kumar, Minister for Agriculture.
- 17. Shri Kadakampalli Surendran, Minister for Electricity and Devaswoms.

1

- 18. Shri P. Thilothaman, Minister for Food and Civil Supplies.
- 19. DR. T. M. Thomas Isaac, Minister for Finance and Coir.

Leader of the House Shri Pinarayi Vijayan

Leader of Opposition Shri Ramesh Chennithala

> Secretary Shri Babu Prakash

CONTENTS

Second Ses	sion & Third Session		PAGE
1.	Obituary Reference		1
2.	Panel of Chairmen		1
3.	Questions		1
4.	Correction of Answer to Starred Questions		1
5.	Supplementary Questions to Corrected Answer		2
6.	Correction of Answer to Unstarred Questions		2
7.	Adjournment motion		2
8.	Calling Attention		2
9.	Matters raised under Rule 304		2
10.	Papers laid on the table		2
11.	Presentation of Reports		2
12.	Government Resolution		7
13.	Resolutions regarding the sittings of the Assembly		8
14.	Statement under Rule 64		8
15.	Personal Explanation under Rule 288		8
16.	Referrence made by the Chair		8
17.	Important Rulings by the Speaker		9
18	Discussion under Rule 205B		14
19.	Discussion under Rule 130		14
20.	Discussion under Rule 58		16
21.	Special Sitting		16
22.	Amendment to Rules	••	16
23.	Statement under Rule 300		17
24.	Statement correcting Budget Speech		17
25.	Question of Breach of Privelage	••	17
26.	Legislative Business		18
27.	Financial Business		19
28.	Private Member's Business		20
29.	Private Member's Bills		20
30.	Private Member's Resolutions		21
31.	Report Presentation		21
32.	Visitors		22
33.	Termination of the Session		22
34.	Appendices		23

¢

SECOND SESSION

RESUME OF BUSINESS TRANSACTED DURING THE SECOND SESSION OF THE FOURTEENTH KERALA LGISLATIVE ASSEMBLY

The summons dated September 8, 2016 for the Second Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on September 9, 2016. The Session commenced at 8.30 a.m. on Monday, September 26, 2016 and adjourned *sine-die* at 2.32 p.m. on Wednesday, November 9, 2016. The House met on the following days viz, September 26, 27, 28, 29, 30, October 3, 4, 5, 17, 18, 19, 20, 21, 24, 25, 26, 27, 28, 31, November 1, 2, 3, 4, 7, 8, and 9 (26 days of sittings). The House transacted business for 153 hours and 46 minutes.

Obituary Reference

4

On September 26, 2016 the Speaker made references on the demise of V. V. Dakshinamurthy and K. Purushothaman Pillai, former Members of the Assembly. As a mark of respect to the deceased the Members stood in silence for a while.

On November 9, 2016, the Speaker made references on the demise of former Minister V.P. Ramakrishna Pillai and former Member K.M. Soopy. As a mark of respect to the deceased the Members stood in silence for a while.

Panel of Chairmen

The following Members were nominated to the Panel of Chairmen for the Session :

- 1. Shri A. Pradeepkumar
- 2. Shri Chittayam Gopakumar
- 3. Shri M. Ummer.

Questions

Details regarding the number of questions received and the number of questions answered on the floor of the House etc. are given in Appendix I.

Correction of answers to Starred Question

On October 28, 2016 DR. K. T. Jaleel, Minister for Local Self Government, Welfare of Minorities, Wakf and Haj Pilgrimage laid on the Table the corrected answer to Starred Question No. 273 dated 19-7-2016 of the First Session of the Fourteenth Kerala Legislative Assembly.

879/2017.

Supplementary Questions to Corrected Answer

On October 31, 2016 Supplementary questions were asked and answered orally on the corrected answer laid on the table of the House on 28-10-2016 regarding the oral answer given to Starred Question No. 273 of 19-7-2016.

Correction of answers to Unstarred Question

On September 27, 2016 DR. T. M. Thomas Isaac, Minister for Finance and Coir, laid on the Table the corrected answer to unstarred Question No. 313 of the First Session of Fourteenth Kerala Legislative Assembly.

È.

Adjournment Motion

During the Session 19 notices of Adjournment Motion were received . None out of them was admitted. Details of adjournment motions in respect of which consent was withheld after hearing the views of the Ministers concerned on the Floor of the House are given in Appendix II.

Calling Attention

During the Session 40 Statements were made by Ministers under Rule 62, details of which are given in Appendix III.

Matters raised under Rule 304

The details of matters raised by Members under Rule 304 are given in Appendix IV

Papers laid on the table

The details of papers laid on the table are given in Appendix V.

Presentation of Reports

The following Reports were presented on the dates noted against each:

1	The First Report of the Subject Committee I on the Scrutiny of demands for grants.	
2	The First Report of the Subject Committee II on the Scrutiny of demands for grants.	26-9-2016
3	The First Report of the Subject Committee III on the Scrutiny of demands for grants.	

4	The First Report of the Subject Committee IV on the Scrutiny of demands for grants.	
5	The First Report of the Subject Committee V on the Scrutiny of demands for grants.	
6	The First Report of the Subject Committee VI on the Scrutiny of demands for grants.	
7	The First Report of the Subject Committee VII on the Scrutiny of demands for grants.	
8	The First Report of the Subject Committee VIII on the Scrutiny of demands for grants.	
9	The First Report of the Subject Committee IX on the Scrutiny of demands for grants.	26-9-2016
10	The First Report of the Subject Committee X on the Scrutiny of demands for grants.	
11	The First Report of the Subject Committee XI on the Scrutiny of demands for grants.	
12	The First Report of the Subject Committee XII on the Scrutiny of demands for grants.	
13	The First Report of the Subject Committee XIII on the Scrutiny of demands for grants.	
14	The First Report of the Subject Committee XIV on the Scrutiny of demands for grants.	
15	The Periodical Report of Subject Committee IV as on 31 st March, 2016	27-9-2016
16	The Report on the action taken on the Fifth Report of Subject Committee IV regarding the scrutiny of demands for grants for the year $2015 - 16$.	27-9-2016
17	The Periodical Report of the Subject Committee V – Public Works and Registration as on 31 st March 2016	29-9-2016
18	The Report on the action taken on the Fifth Report of Subject Committee V regarding the scrutiny of demands for grants for the year 2015-16.\	

·			
19	The First Report of the Committee on Private Members' Bills and Resolutions	29-9-2016	
20	The First and Second Reports of the Committee on Estimates	4-10-2016	
21	The Report of the Subject Committee II on the Kerala Devaswom Recruitment Board (Amendment) Bill, 2016		
22	The Periodical Report of the Subject Committee VI as on 31 st March 2016	5-10-2016	
23	The Report of the Subject CommitteeVIII on the Kerala Infrastructure Investment Fund (Amendment) Bill, 2016		
24	The Periodical Report of the Subject Committee II as on 31 st March 2016	17-10-2016	
25	Report of the Subject Committee II on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the Financial year 2015-16.		
26	The Periodical Report of the Subject Committee XIV as on 31 st March 2016	18-10-2016	
27	The Second Report of the Business Advisory committee.		
28	The Periodical Report of the Subject Committee VII as on 31 st March 2016	19-10-2016	
29	The Report of the Subject Committee VII, on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the Financial year 2015-16.	13-10-2010	
30	The Periodical Report of the Subject Committee XIII for the year ended on 31 st March 2016.	20-10-2016	
31	The Periodical Report of the Subject Committee XI for the year ended on 31 st March 2016.		
32	The Second Report of the Committee on Private Members' Bill and Resolutions.		
33	The First to Fourth Reports of the Committee on Local Fund Accounts		

34	The First Report of the Committee on the Welfare of Women, Children and Physically Handicapped.	20-10-2016
35	The Third Report of the Business Advisory committee.	· · ·
36	The Periodical Report of the Subject Committee I as on 31^{st} March 2016	21-10-2016
37	The Report of the Subject Committee I, on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the Financial year 2015-16.	
38	The Periodical Report of the Subject Committee IX as on 31 st March 2016	
39	The Periodical Report of the Subject Committee X as on 31 st March 2016	24-10-2016
40	The Periodical Report of the Subject Committee XII as on 31 st March 2016	
41	The Report of the Subject Committee VIII, on the action taken by the Government on the Fifth Report of the Committee regarding the scrutiny of Demands for Grants for the Financial year 2015-16.	
42	The First to Sixth Reports of the Committee on Public Undertakings.	27-10-2016
43	The Third Report of the Committee on Private Members' Bill and Resolutions.	
44	The Report of the Subject Committee IX on the action taken on the recommendations contained in the Fifth Report of the Committee regarding the scrutiny of Demands for Grants for the year 2015-16.	28-10-2016
45	The Report of the Subject Committee XI on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the Financial year 2015-16.	31-10-2016
46	The Report of the Subject Committee XIII, on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the Financial year 2015-16.	31-10-2016

A 27000

47	The Report of the Subject CommitteeVIII on the Kerala Finance Bill, 2016.	2-11-2016	
48	The First Report of the Committee on the Welfare of Non-Resident Keralites.	2-11-2010	
49	The Periodical Report of the Subject Committee III as on 31 st March 2016		
50	The Report of the Subject Committee III on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the financial year 2015-16.		
51	The Report of the Subject Committee VI on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the financial year 2015-16.	3-11-2016	
52	The Report of the Subject Committee X on the action taken on the recommendations contained in the Fifth Report on the scrutiny of Demands for Grants for the financial year 2015-16.		
53	The Fourth Report of the Committee on Private Members' Bill and Resolutions		
54	The Report of the Subject Committee II on the Kerala Conservation of Paddy Land and Wetland (Amendment) Bill, 2016.		
55	The Report of the Subject Committee XIV on the Kerala Advocates Welfare Fund (Amendment) Bill, 2016.	4-11-2016	
56	The Report of the Subject Committee XIV on the Kerala Court Fees and Suits Valuation (Amendment) Bill, 2016.		
57	The Report of Subject Committee XII on the action taken by the Government on the Fifth Report on the scrutiny of demands for grants for the financial year $2015 - 16$.	7-11-2016	
58	The Report of Subject Committee XIV on the actions taken by the Government on the fifth Report on the scrutiny of Demands for Grants for the financial year 2015-16.		

59	The First to Third Reports of the Committee on Subordinate Legislation.	7-11-2016
60	60 The Seventh to Eleventh Reports of the Committee on Public Undertakings	
	Consideration of Reports	
	The following reports were adopted by the House on the dates noted against each :	
1	The Second Report of the Business Advisory Committee	19-10-2016
2	The Third Report of the Business Advisory Committee	
3	The Second Report of the Committee on Private Members' Bills and Resolutions	21-10-2016
4	The Third Report of the Committee on Private Members' Bills and Resolutions	28-10-2016
5	The Fourth Report of the Committee on Private Members' Bills and Resolutions	4-11-2016

Government Resolution

On October 3, 2016, Shri. P. Thilothaman, Minister for Food and Civil Supplies moved the following resolution under Rules 118.

" 2013-ൽ പാർലമെന്റ് പാസ്റ്റാക്കുകയും 2013 ജ്രലൈ 5-ന് നിലവിൽ വരികയും ദേശീയ ചെയ്യ ഭക്ഷിഭദ്രത നിയമം നമ്മുടെ സംസ്ഥാനത്ത് നടപ്പിലാക്കവാൻ യുദ്ധകാലാടിസ്ഥാനത്തിൽ നടപടികളമായി സർക്കാർ മുന്നോട്ട് പോകകയാണ്. എന്നാൽ നിയമം പൂർണ്ണമായും നടപ്പിൽ വരാത്ത സാഹചര്യത്തിൽ നമ്മുടെ സംസ്ഥാനത്തിന് ലഭിച്ച കൊണ്ടിരുന്ന അധിക ധാനുവിഹിതം കേന്ദ്രം നിർത്തലാക്കിയിട്ടണ്ട്. ഇപ്പോൾ സംസ്ഥാനത്തെ എ. പി. എൽ. വിഭാഗത്തിന് ലഭിച്ചകൊണ്ടിരിക്കുന്ന സബ്സിഡി നിരക്കിലുള്ള ഭക്ഷ്യധാന്യങ്ങളുടെ വിതരണം കൂടി അവസാനിപ്പിച്ച് കേന്ദ്ര മന്ത്രിസഭ തീരുമാനം എടുത്തിരിക്കുന്നു. ഇതുമലം കേരളത്തിന്റെ പൊതുവിതരണ രംഗം അങ്ങേയറ്റം താറ്റമാറാകന്ന സാഹചര്യം സംജാതമാകകയാണ്. സമയബന്ധിതമായി കേന്ദ്ര നിയമം നടപ്പിലാക്കുവാൻ തീരുമാനം കൈക്കൊളളകയും അതിൻ പ്രകാരം നടപടികൾ പുരോഗമിച്ചു വരികയും ചെയ്യുന്ന സാഹചര്യത്തിൽ കേന്ദ്രതീരുമാനം പുനഃപരിശോധിക്കണ മെന്നും സ്റ്റാറ്റ്യൂട്ടറി റേഷനിംഗ് സംവിധാനം നിലവിലുള്ള കേരളത്തിന് ലഭിച്ചകൊണ്ടിരിക്കുന്ന റേഷൻ വിഹിതം തുടർന്നും ലഭ്യമാക്കണമെന്നും ഈ സഭ അഭ്യർത്ഥിക്കുന്നു."

Then the House adopted the Resolution.

Resolutions regarding the sittings of the Assembly

(i) On October 4, 2016, Shri Pinarayi Vijayan, Chief Minister moved the following resolution :

"പതിനാലാം കേരള നിയമസഭയുടെ രണ്ടാം സമ്മേളനത്തിനായി അംഗീകരിച്ചിട്ടുള്ള കലണ്ടറിൽ ഭാഗികമായി ഭേദഗതി വരുത്തിക്കൊണ്ട് ഒക്ടോബർ 7-ാം തീയതി വെള്ളിയാഴ്യയിലെ സമ്മേളനം ഒഴിവാക്കാൻ ഈ സഭ തീരുമാനിക്കുന്നം."

The House adopted the Resolution.

(ii) On October 5, 2016 Shri Pinarayi Vijayan, Chief Minister moved the following Resolution :

"സഭാ നടപടികൾ സൃഗമമായി നടത്തിക്കൊണ്ടുപോകാൻ കഴിയാത്ത സാഹചര്യത്തിൽ ഇന്ന് പരിഗണിക്കുവാനിരുന്ന ധനാഭ്യർത്ഥനകളോടൊപ്പം 2016 ഒക്ടോബർ 6-ാം തീയതിയിൽ സഭ പരിഗണിക്കുവാനിരുന്ന ധനാഭ്യർത്ഥനകൾ കൂടി പരിഗണിക്കുവാനം ഒക്ടോബർ 6-ാം തീയതിയിലെ സഭാ സമ്മേളനം ഒഴിവാക്കുവാനം ഈ സഭ തീരുമാനിക്കുന്ന."

The House adopted the Resolution.

Statement under Rule 64

On October 17, 2016, Shri E. P. Jayarajan made a statement under Rule 64 regarding his resignation from the office of the Minister for Industries and Sports.

Personal explanation under Rule 288

(i) On October 28, 2016, Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering and Cashew Industry made a personal explanation under Rule 288 regarding the allegation put forth by Shri V. D. Satheesan on the procurement of raw cashewnut for KSCDC and CAPEX.

(ii) On October 31, 2016, Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering and Cashew Industries made another personal explanation regarding purchase of raw cashews. z

Reference made by the Chair

On October 20, 2016, the Speaker made a special reference regarding the 93rd birthday of Shri V. S. Achuthanandan, the eldest among the Members of the Fourteenth Kerala Legislative Assembly.

Important Rulings by the Speaker

Ruling 1

On October 24, 2016, the Speaker gave the following Ruling on complaints relating to denial of rights of Members.

"സംസ്ഥാനത്തെ സർക്കാർ-അർദ്ധ സർക്കാർ സ്ഥാപനങ്ങൾ, പൊത്രമേഖലാ സ്ഥാപനങ്ങൾ, തദ്ദേശ സ്വയംഭരണ സ്ഥാപനങ്ങൾ എന്നിവയുടെ ആഭിമുഖ്യത്തിൽ നടത്തന്ന വിവിധ പൊതപരിപാടികളിൽ ജനപ്രതിനിധികൾക്ക്, പ്രത്യേകിച്ച് നിയമസഭാംഗങ്ങൾക്ക് നൽകേണ്ട പ്രാധാന്യത്തെയും അംഗീകാരത്തെയും സംബന്ധിച്ച് സുവ്യക്തമായ മാർഗ്ഗനിർദ്ദേശങ്ങൾ സർക്കാർ പുറപ്പെടുവിച്ചിട്ടുണ്ട്. അതോടൊപ്പം നിയമസഭാംഗങ്ങൾക്ക്, ലഭിക്കേണ്ട പ്രത്യേക പരിഗണന സംബന്ധിച്ച് വിശദമായ റ്റളിംഗുകൾ എന്റെ മൻഗാമികളായ സ്പീക്കർമാരിൽനിന്നും ഉണ്ടായിട്ടുമുണ്ട്. അതുപോലെ സംസ്ഥാന-ജില്ലാ-പ്രാദേശിക തലങ്ങളിലായി ബഹമാനപ്പെട്ട നിയമസഭാംഗങ്ങൾ അംഗങ്ങളായിട്ടുള്ള നിരവധി സ്റ്റാറ്റ്യട്ടറി സമിതികൾ പ്രവർത്തിച്ചുവരുന്നുണ്ട്. അവയുടെ ആനുകാലിക യോഗങ്ങൾ ചേരാൻ തീരുമാനിക്കുന്നതിനുമുമ്പായി പ്രസ്തത യോഗത്തിൽ പങ്കെട്ടക്കേണ്ട നിയമസഭാംഗങ്ങൾക്ക് ആ ദിനങ്ങളിൽ സഭാ സമ്മേളനങ്ങളിൽ പങ്കെട്ടക്കേണ്ടത് സംബന്ധിച്ചോ മറ്റ് ഔദ്യോഗിക ആവശ്യങ്ങൾ സംബന്ധിച്ചോ ഉള്ള അസൗകര്യങ്ങൾ ഉണ്ടോയെന്ന് ആരായേണ്ടതാണെന്നം വ്യക്തമായ നിർദ്ദേശം നൽകിയിട്ടള്ളതാണ്. എന്നാൽ നിർഭാഗ്യകരമെന്നു പറയട്ടെ, അപ്രകാരമുള്ള മാർഗ്ഗനിർദ്ദേശങ്ങളിലോ റ്റളിംഗകളിലോ അടങ്ങിയിരിക്കുന്ന അടിസ്ഥാന തത്വങ്ങൾപോലും പാലിക്കുന്ന കാര്യത്തിൽ പല വകപ്പകളും കറ്റകരമായ അനാസ്ഥയാണ് പലരത്തുന്നതെന്നാണ് ചെയറിന് ഇതസംബന്ധിച്ച് ലഭിച പരാതികളിൽനിന്നം മനസ്സിലാകന്നത്. പതിനാലാം കേരള നിയമസഭയുടെ രൂപീകരണത്തിനശേഷം നാളിഇവരെ ആകെ വ്യത്യസ്കങ്ങളായ പന്ത്രണ്ട് പരാതികളാണ് മേൽവിഷയങ്ങളിന്മേൽ ചെയറിന് ലഭ്യമായിട്ടള്ളത്.

സാധാരണഗതിയിൽ ചെയറിനു ലഭിക്കുന്ന ഇത്തരം പരാതികളിൽ ആവശ്യമായ അന്വേഷണം നടത്തി, യൂക്തമായ മേൽനടപടികൾ സ്വീകരിച്ച് റിപ്പോർട്ട് ലഭ്യമാക്കുന്ന തിനായി ബന്ധപ്പെട്ട വകപ്പ് സെക്രട്ടറിമാർക്ക് അയച്ചുകൊടുക്കുകയാണ് ചെയ്യുന്നത്. എന്നാൽ നിയമസഭാ സെക്രട്ടേറിയറ്റിൽനിന്നും ലഭിക്കുന്ന അപ്രകാരമുള്ള പരാതികളി ന്മേൽ യഥാസമയം അന്വേഷണം നടത്തുകയോ നടപടി സ്വീകരിക്കുകയോ റിപ്പോർട്ട് ലഭ്യമാക്കുകയോ ചെയ്യുന്നതിനുപകരം തികച്ചും നിരുത്തരവാദപരമായി അവ അനന്തമായി നീട്ടിക്കൊണ്ടുപോകന്ന ഒരു പ്രവണതയാണ് നിർഭാഗ്യവശാൽ കണ്ടുവരുന്നത്. ഇത്തരം പ്രവണതകൾ ഇനിയം ആവർത്തിക്കപ്പെടുന്നതിനോട് ചെയർ യോജിക്കുന്നില്ല ഇന്ത്യൻ 879/2017.

മന്ത്രിസഭയ്ക്ക് നിയമസഭയോടുള്ള 164(2)-ൽ അന്നപ്പേദം ഭരണഘടനയുടെ പ്രത്യക്ഷത്തിൽ പ്രസൂത അക്കൗണ്ടബിലിറ്റിയെക്കുറിച്ച് ചെയ്യിട്ടുണ്ട്. വ്യവസ്ഥ ഉത്തരവാദിത്വമെന്ന് ഒരു ബാധകമായ അക്കാണ്ടബിലിറ്റി മന്ത്രിസഭയ്ക് മാത്രം കരുതാമെങ്കിലും അതിന്റെ കാര്യക്ഷമമായ പരിപാലന ചുമതല ബ്ബഹത്തായ ഉദ്യോഗസ്ഥ വിവക്ഷിക്കുന്നത്. അങ്ങനെ സമൂഹത്തിനുതന്നെയാണെന്നാണ് ഭരണഘടന നോക്കുമ്പോൾ നിയമസഭയുടെയോ അതിലെ അംഗങ്ങളുടെയോ പ്രത്യേക അവകാശം ലംഘിക്കപ്പെട്ടത് സംബന്ധിച്ച ഏതെങ്കിലും തരത്തിലുള്ള പരാതി ഉയർന്നുവരുന്ന സാഹചര്യങ്ങളിൽ അത്തരം പരാതികളിന്മേൽ നിയമസഭ ആവശ്യപ്പെടുന്ന വിശദീകരണം യഥാസമയം ലഭ്യമാക്കുകയെന്ന കർത്തവ്യം ഉദ്യോഗസ്ഥ സമൂഹം ഏറ്റെടുക്കേണ്ടതുണ്ട്. അക്കാര്യത്തിൽ ബോധപൂർവമോ അല്ലാതെയോ വരുന്ന ഏതെങ്കിലും തരത്തിലുള്ള കാലതാമസമോ വീഴ്ചയോ ഭരണഘടനാ വിരുദ്ധമാണെന്ന കാര്യത്തിൽ തർക്കമില്ല ബഹുമാനപ്പെട്ട നിയമസഭാംഗങ്ങൾക്ക് ഭരണഘടനാ നടപടി ചട്ടങ്ങൾ, കീഴ്വഴക്കങ്ങൾ പുറപ്പെടുവിക്കുന്ന സ്പീക്കറ്റം സർക്കാര്ദം സഭയ്കവേണ്ടി കാലാകാലങ്ങളിൽ മാർഗ്ഗനിർദ്ദേശങ്ങൾ എന്നിവ പ്രകാരം ലഭ്യമാകേണ്ട അവകാശങ്ങളം അംഗീകാരങ്ങളം ഉറപ്പാക്കുക എന്നത് ചെയറിൽ നിക്ഷിപ്തമായ ഒരു കർത്തവ്യമാണെന്ന് ചെയർ ഉറച്ച വിശ്വസിക്കുന്നു. ഇക്കാര്യത്തിൽ ഏതെങ്കിലും തരത്തിലുള്ള വിട്ടുവീഴ്ച ചെയ്യാൻ ചെയർ നിയമസഭയുടെ സാഹചര്യത്തിൽ പതിനാലാം കേരള ഉദ്ദേശിക്കുന്നില്ല. ഈ രൂപീകരണത്തിനശേഷം ഈ സഭയിലെ അംഗങ്ങൾ ചെയറിന് എഴുതി നൽകിയിട്ടുള്ള ദിവസങ്ങൾക്കുള്ളിൽ പതിനഞ്ച് വിശദീകരണം സർക്കാർ പരാതികളിന്മേൽ ലഭ്യമാക്കണമെന്ന് ചെയർ റ്റൾ ചെയ്യുന്നു. ഇക്കാര്യത്തിൽ വരുത്തുന്ന ഏതൊരു വീഴ്ചയും നടപടികൾ യുക്തമായ തുടർ കണക്കാക്കി അനാദരവായി സഭയോടുള്ള ഈ സ്വീകരിക്കുന്നതാണെന്ന് ചെയർ ഓർമ്മപ്പെടുത്തുന്നു. ഇക്കാര്യം ഉന്നയിച്ച് കഴിഞ്ഞ ദിവസം ബഹുമാനപ്പെട്ട അംഗങ്ങൾ സഭയിൽ പ്രകടിപ്പിച്ച വികാരം പൂർണ്ണ അർത്ഥത്തിൽ നൽകിയിട്ടുള്ള നിലവിൽ ബഹമാനപ്പെട്ട അംഗങ്ങൾ ചെയർ ഉൾക്കൊള്ളന്നു. ആയതിന്മേലുള്ള സർക്കാരിൽനിന്ന് ലഭിക്കുന്ന വിശദീകരണം, പരാതികളിൻമേൽ ചെയറിന്റെ തീരുമാനം എന്നിവ ബന്ധപ്പെട്ട അംഗങ്ങളെ നിയമസഭാ സെക്രട്ടേറിയറ്റിൽ നിന്ന് രേഖാമൂലം അറിയിക്കുന്നതാണെന്നുകൂടി ഇത്തരുണത്തിൽ ചെയർ അറിയിക്കുന്നു. അവകാശങ്ങൾ അർഹമായ ബഹമാനപ്പെട്ട നിയമസഭാംഗങ്ങളുടെ ഇനിമുതൽ നിഷേധിക്കുന്ന തരത്തിലുള്ള ഒരു നടപടിയും ആരുടെ ഭാഗത്തുനിന്നും ഉണ്ടാകരുതെന്നും എന്തെങ്കിലും പരാതികൾ ശ്രദ്ധയിൽപ്പെടുന്നപക്ഷം അത് അതീവ അപ്രകാരമുള്ള ഗൗരവപൂർവം വീക്ഷിക്കുന്നതാണെന്നും ചെയർ റ്റൾ ചെയ്യുന്നു."

z

3

Ruling 2

On October 25, 2016, the Speaker gave the following Ruling regarding the need to furnish requisite documents for scrutiny of demands for grants by the Subject Committee.

സൂക്ഷൂപരിശോധനയുമായി "ധനാഭ്യർത്ഥനകളടെ ബന്ധപ്പെട്ട് സബ്ജക്ട് കമ്മിറ്റികൾക്ക് വിവിധ സർക്കാർ വകപ്പകൾ ലഭ്യമാക്കുന്ന രേഖകൾ പൂർണ്ണമല്ലെന്നും ഇതു സംബന്ധിച്ച് സബ്ജക്ട് കമ്മിറ്റികളടെ ആഭ്യന്തര പ്രവർത്തന ചട്ടങ്ങളിലെ ചട്ടം 7-ൽ പരാമർശിച്ചിരിക്കുന്ന പ്രകാരമല്ല അവ നൽകന്നതെന്നും അതുമലം ബഹമാനപ്പെട്ട നടത്തി സബ്ജക്ട് അംഗങ്ങൾക്ക് വേണ്ടത്ര ഗ്രഹപാഠം കമ്മിറ്റി യോഗങ്ങളിൽ പങ്കെടുക്കാൻ കഴിയുന്നില്ലെന്നും ഇക്കാര്യത്തിൽ വ്യക്തമായ റ്റളിംഗ് വേണമെന്നമാണ് പ്രകാരം ഉമ്മർ ശ്രീ. ചട്ടര 303 ഉന്നയിച്ചത്. ബഹമാനപ്പെട്ട നിയമവം എം. പാർലമെന്ററികാര്യവും വകപ്പമന്ത്രി ഇക്കാര്യത്തിൽ വളരെ വ്യക്തമായ വിശദീകരണമാണ് ഇവിടെ നൽകിയത്. തുടർന്ന് ഇത് ആവർത്തിക്കില്ലെന്ന് അദ്ദേഹം ഉറപ്പനൽകി. എല്ലാ വകപ്പകൾക്കം നിർദ്ദേശം നൽകമെന്നം ഇവിടെ പറയുകയുണ്ടായി. ബഹുമാനപ്പെട്ട മന്ത്രി ഇവിടെ സൂചിപ്പിച്ചതുപോലെ സമിതികളടെ ആഭ്യന്തര പ്രവർത്തന ചട്ടങ്ങളിലെ ചട്ടം 7-ൽ പരാമർശിച്ചിരിക്കുന്ന പ്രകാരമായിരിക്കണം ധനാഭ്യർത്ഥനകളുടെ സൂക്ഷൂപരിശോധന സംബന്ധിച്ച യോഗവുമായി ബന്ധപ്പെട്ട് ബഹ്മാനപ്പെട്ട അംഗങ്ങൾക്ക് രേഖകൾ നൽകേണ്ടതെന്നാം സഭാനടപടി ചട്ടങ്ങളുടെ ഭാഗമായി ചേർത്തിട്ടുളളുള്ളം സ്പീക്കർമാർ കാലാകാലങ്ങളിൽ പുറപ്പെടുവിച്ചിട്ടളളതുമായ നിർദ്ദേശങ്ങളിലെ 7-ാം നമ്പർ നിർദ്ദേശത്തിൽ കാര്യങ്ങൾ പറഞ്ഞിരിക്കുന്ന പാലിക്കേണ്ടതാണെന്നുമുള്ള കർശന നിർദ്ദേശം പാർലമെന്ററികാര്യ വകപ്പ് എല്ലാ ഭരണവകപ്പകൾക്കാം നൽകേണ്ടതാണെന്നും അത് നടന്നുവെന്ന് ഉറപ്പവരുത്തേണ്ടതാണെന്നും ചെയർ റ്റൾ ചെയ്യന്നു. കൂടാതെ അപ്രകാരമുള്ള രേഖകൾ ബഹമാനപ്പെട്ട അംഗങ്ങൾക്ക് സർക്കുലേറ്റ് ചെയ്യുന്നതിലേക്കായി പ്രവർത്തന ചട്ടങ്ങളിലെ ചട്ടം 6-ൽ പരാമർശിച്ചിരിക്കുന്ന പ്രകാരം യോഗ തീയതിക്ക് രണ്ട് ദിവസങ്ങൾക്കുമമ്പ് നിയമസഭാ സെക്രട്ടേറിയറ്റിൽ മേലിൽ ലഭ്യമാക്കേണ്ടതാണെന്നം ചെയർ റൂൾ ചെയ്യന്നു".

Ruling 3

On November 9, 2016 the Speaker gave the following Ruling on a point of order that the Rules in accordance to the Acts passed by Legislature were not framed and notified in a time bound manner.

"നിയമസഭ പാസ്സാക്കുന്ന നിയമങ്ങളിലെ വ്യവസ്ഥകൾ അനുസരിച്ച് ഏൽപ്പിച്ച കൊടുക്കുന്ന നിയമനിർമ്മാണാധികാരം (Delegated Legislation) വിനിയോഗിച്ചകൊണ്ട് സർക്കാർ യഥാസമയം ചട്ടങ്ങൾ പുറപ്പെടുവിക്കാത്തഇമൂലം ഉളവായിട്ടുള്ള സ്ഥിതി വിശേഷത്തെ സംബന്ധിച്ചുള്ള ഒരു പ്രത്യേക കേസ്സാണ് ചട്ടം 303 പ്രകാരം ബഹമാനപ്പെട്ട അംഗം പി. ഉബൈദുള്ള ഇവിടെ ഉന്നയിച്ചിരിക്കുന്നത്. 22 വർഷങ്ങൾക്ക് മുൻപൂണ്ടായ ഒരു നിയമമാണ്. അതുമായി ബന്ധപ്പെട്ട് ഒരു ചട്ടം നിർമ്മിക്കാത്തതാണ് അദ്ദേഹം ഇവിടെ ഉന്നയിച്ചത്.

Ŧ

കാര്യക്ഷമമായ ഒരു ഭരണക്രമം നടപ്പാക്കുന്നതിന്റെ ഭാഗമായി ആവശ്യമായി വരുന്ന വൃത്യസ്കങ്ങളായ നിയമങ്ങളാണ് ഏറെ സങ്കീർണ്ണമായ നടപടിക്രമങ്ങളിലൂടെ നിയമനിർമ്മാണസഭകൾ പാസ്സാക്കുന്നത്. അനിവാര്യമായ സാമൂഹ്യമാറ്റത്തിന് ചാലക മാറേണ്ട ശക്തികളായി പ്രസൂത നിയമങ്ങൾ സമയബന്ധിതമായും അതിന്റെ ഉദ്ദേശ്യലക്ഷ്യങ്ങൾക്ക് അനസ്വതമായും നടപ്പാക്കണമെങ്കിൽ അതിനാവശ്യമായ ചട്ടങ്ങൾകൂടി യഥാസമയം നിർമ്മിക്കപ്പെടേണ്ടതുണ്ട്. സഭ പാസ്സാക്കുന്ന നിയമങ്ങളിലൂടെ തന്നെ സർക്കാരിനെ ഏൽപ്പിക്കപ്പെടുന്ന 'സബോർഡിനേറ്റ് ലെജിസ്റ്റേഷൻ' എന്ന കർത്തവ്യം വിസൂരിക്കപ്പെടുകയോ അവഗണിക്കപ്പെടുകയോ ചെയ്യന്ന ഒരു പ്രവണതയാണ് ഇത്തരം പ്രവണതമൂലം സദ്ദദ്ദേശത്തോടെ നിർമ്മിക്കപ്പെടുന്ന കാഞന്നത്. പല നിയമങ്ങളം അതിന്റെ പൂർണ്ണ അർത്ഥത്തിൽ നടപ്പിലാക്കാൻ കഴിയുന്നില്ല എന്ന മാത്രമല്ല അതുമൂലം ഉളവാകമായിരുന്ന സദ്ഫലങ്ങൾ ജനങ്ങൾക്ക് ലഭ്യമാകന്തമില്ല എന്നതാണ് നിലവിലുള്ള അവസ്ഥ. നിയമസഭ പാസ്സാക്കിയ നിയമങ്ങളിലെ വ്യവസ്ഥകൾ പ്രകാരം പുറപ്പെട്ടവിക്കേണ്ട ചട്ടങ്ങൾ യഥാസമയം പുറപ്പെട്ടവിക്കാത്തതു സംബന്ധിച്ച പരാതികൾ ഈ സഭയിൽ ഉയർന്നു വന്നിട്ടുള്ള വേളകളിലൊക്കത്തന്നെ ചട്ടങ്ങൾ പുറപ്പെടുവിക്കുന്ന കാരൃത്തിൽ പുലർത്തിവന്നിരുന്ന അനവധാനത സംബന്ധിച്ച് ചെയറിൽ നിന്നം റ്റളിംഗുകളും ഉണ്ടായിട്ടുണ്ട്. ഇക്കാര്യത്തിൽ ആശാവഹമായ ഒരു പുരോഗതി ഉണ്ടാകാത്ത സാഹചര്യത്തിൽ നിയമസഭാ നടപടികൾ പരിഷ്കരിക്കുന്നതിനാവശ്യമായ ശിപാർശകൾ സമർപ്പിക്കുന്നതിനായി 12-ാം കേരള നിയമസഭയുടെ കാലഘട്ടത്തിൽ രൂപീകരിക്കപ്പെട്ട നിയമസഭാ സമിതി മന്നോട്ടവച്ച ചില പ്രായോഗിക നിർദ്ദേശങ്ങൾ സഭാനടപടി ചട്ടത്തിന്റെ ഭാഗമായി മാറ്റകയുണ്ടായി. അതിന്റെ ഭാഗമായി സഭയുടെ നടപടി ചട്ടങ്ങളിലെ 238-ൽ കൂട്ടിചേർത്ത പതിയ വ്യവസ്ഥ പ്രകാരം നിയമസഭ പാസ്സാക്കുന്ന ചട്ടം നിയമങ്ങളിൽ ഏതെങ്കിലും ചട്ടനിർമ്മാണം സംബന്ധിച്ച വ്യവസ്ഥ തരത്തിലുള്ള ഉൾപ്പെട്ടിട്ടുണ്ടെങ്കിൽ അപ്രകാരമുള്ള ചട്ടങ്ങൾ 90 ദിവസങ്ങൾക്കകം തയ്യാറാക്കേണ്ടതും കരട് ആപത്തിൽ അത് ബന്ധപ്പെട്ട സബ്ലക്റ്റ് കമ്മിറ്റികൾക്ക് പരിശോധനയ്കായി നൽകേണ്ടതുണ്ട്. അതോടൊപ്പം ബന്ധപ്പെട്ട സബ്ലക്സ് കമ്മിറ്റികൾ 3 മാസത്തിനകം തന്നെ പ്രസ്തത കരട് ചട്ടങ്ങൾ പരിശോധിക്കേണ്ടതുമാണ്.

ഇപ്രകാരം സൂവ്യക്തവം സൂദ്ദഢമായഇം പഴുതുകളില്ലാത്തതുമായ നിയമവ്യവസ്ഥ ഉണ്ടായിട്ടും സഭ പാസ്സാക്കുന്ന പുതിയ നിയമങ്ങൾക്കനുസ്തതമായിട്ടുള്ള ചട്ടങ്ങളുടെ

നിർമ്മാണമോ നിലവിലുള്ള ചട്ടങ്ങളുടെ ഭേദഗതികളോ ഉദ്ദേശിച്ചത്ര കാര്യക്ഷമമായി നടക്കാത്ത സാഹചര്യത്തിൽ നിയമസഭാ സെക്രട്ടേറിയറ്റ് ഇപ്പോൾ പുതിയൊരു നടപടിക്രമം കൂടി നടപ്പാക്കി വരുന്നുണ്ട്. അതിൻപ്രകാരം നിയമസഭ, നിയമനിർമ്മാണം നടത്തി അത് ഗസറ്റിൽ വിജ്ഞാപനം ചെയ്ത കഴിഞ്ഞാലൂടനെ ബന്ധപ്പെട്ട സബ്ലക്റ്റ് കമ്മിറ്റി സെക്ഷൻ പ്രസ്തത നിയമത്തിലെ വ്യവസ്ഥകൾ സൂക്ഷ്യപരിശോധനയ്ക്ക് വിധേയമാക്കുകയും ഏതെങ്കിലും തരത്തിലുള്ള ചട്ടങ്ങളടെ നിർമ്മാണം സംബന്ധിച്ച വ്യവസ്ഥ പ്രസ്തത നിയമത്തിൽ ഉൾപ്പെട്ടിട്ടുണ്ടെങ്കിൽ അതനുസരിച്ചുള്ള കരട് ചട്ടം തയ്യാറാക്കി മൂന്നു കമ്മിറ്റികളുടെ സൂക്ഷൂപരിശോധനയ്കായി അതത് സബ്ലക്റ്റ് മാസത്തിനകം ലഭ്യമാക്കണമെന്ന് ബന്ധപ്പെട്ട അഡ്യിനിസ്ലേറ്റീവ് വകപ്പിനെ അറിയിക്കുകയും തുടർന്ന് ഇവിടെ നിന്ന് ഓർമ്മപ്പെടുത്തലുകൾ നടത്തുകയും ചെയ്ത കൊണ്ടിരിക്കുകയുമാണ്. അങ്ങോട്ട് ഇടപെട്ടു കൊണ്ടേയിരിക്കുകയാണ്. ഇത്തരത്തിൽ നിരന്തരമായ ഇടപെടലുകൾ നടത്തിക്കൊണ്ട് നിയമസഭ വേണ്ടത്ര ജാഗ്രത പുലർത്തുന്നുണ്ടെങ്കിലും ഇക്കാര്യത്തിൽ ഉണ്ടായിട്ടുള്ളതായി കാണാൻ കഴിയുന്നില്ല പരോഗതി ആശാവഹമായ ഒരു മുൻകാലങ്ങളിൽ നിർമ്മിക്കപ്പെട്ട നിയമങ്ങളുടെയും സമീപകാലങ്ങളിൽ നിർമ്മിക്കപ്പെട്ട അടിസ്ഥാനത്തിൽ പുറപ്പെട്ടവിക്കേണ്ടതായ ചട്ടങ്ങൾ തയ്യാറാക്കി നിയമങ്ങളടെയും നടപടിക്രമങ്ങൾ പാലിച്ചുകൊണ്ട് വിജ്ഞാപനം നടത്താൻ ഇനിയും പൂർണ്ണതോതിൽ വീക്ഷിക്കേണ്ടതാണ്. കഴിഞ്ഞിട്ടില്ലെന്ന ഗൗരവപൂർവം തന്നെ വസൂത ഏറെ ഇക്കാര്യത്തിൽ നിയമസഭയുടേതായ ഒരു പരിശോധന (Legislative Scrutiny) നടത്താൻ ചെയർ തീരുമാനിച്ചിരിക്കുന്ന കാര്യം കൂടി ഇത്തരുണത്തിൽ അറിയിക്കുകയാണ്.

×

ഇവിടെ ഉന്നയിക്കപ്പെട്ട ക്രമപ്രശ്നം 1994-ലെ കേരള പഞ്ചായത്ത് രാജ് ആക്ടിലെ വകപ്പ് 175 (1) പ്രകാരം നിർമ്മിക്കപ്പെടേണ്ട ചട്ടത്തെ സംബന്ധിച്ചാണ്. ഇത് സംബന്ധിച്ച് ബഫ്രമാനപ്പെട്ട തദ്ദേശസ്വയംഭരണ വകപ്പമന്ത്രി നൽകിയ വിശദീകരണവും ഉന്നയിക്കപ്പെട്ട ക്രമപ്രശ്നത്തിലെ ഉള്ളടക്കവും ചെയർ വിശദമായി പരിഗണിക്കുകയുണ്ടായി ഓരോ പഞ്ചായത്തിന്റേയും വരും വർഷത്തേക്കുള്ള വികസന പദ്ധതികൾ തയ്യാറാക്കേണ്ട രീതി സംബന്ധിച്ചുള്ള ചട്ടങ്ങളാണ് സെക്ഷൻ 175 (1) പ്രകാരം പുറപ്പെട്ടവിക്കേണ്ടി യിരുന്നത്. വികസന പദ്ധതികൾ തയ്യാറാക്കുന്ന കാര്യത്തിൽ പഞ്ചായത്തുകൾ തമ്മിൽ ഒരു ഐകൃത്രപം ഉണ്ടാക്കുന്നതിനും തികഞ്ഞ യാഥാർത്ഥ്യബോധത്തോടെയുള്ള വികസന പദ്ധതികൾ തയ്യാറാക്കുന്നതിനും അപ്രകാരമുള്ള ചട്ടങ്ങൾ കുടുതൽ കരുത്തേകമെന്നുള്ള താണ് വസ്തത.

എന്നാൽ സംസ്ഥാനത്ത് പഞ്ചായത്ത് രാജ് നിയമം നിലവിൽ വന്നിട്ട് നീണ്ട 22 വർഷങ്ങൾ കഴിഞ്ഞിട്ടും വളരെ അടിസ്ഥാനപരമായ കാര്യങ്ങളിലുള്ള ചട്ടങ്ങൾ പോലും നിർമ്മിക്കപ്പെടുന്ന കാര്യത്തിൽ മതിയായ പരിഗണന ലഭിച്ചില്ല എന്നത് അങ്ങേയറ്റം ഖേദകരമായ ഒരു വസ്തതയാണ്. ഇക്കാര്യം ഒരു ക്രമപ്രശ്നത്തിലൂടെ സഭയുടെ ശ്രദ്ധയിൽ

പ്പെടുത്തിയ ബഹാമാനപ്പെട്ട അംഗം പി. ഉബൈദുള്ളയെ ചെയർ അന്മോദിക്കുന്നു. അടിസ്ഥാന കാര്യങ്ങളിൻമേലുള്ള ചട്ടനിർമ്മാണ കാര്യത്തിൽ അന്ദഭവപ്പെട്ടുവരുന്ന കാലതാമസം ഒഴിവാക്കാൻ കർശന നിർദ്ദേശം ബന്ധപ്പെട്ട എല്ലാ വകപ്പുകൾക്കും നൽകേണ്ടതാണെന്നും എല്ലാ സർക്കാർ വകപ്പകളിലും ഇതു സംബന്ധിച്ച ഉത്തരവാദിത്വം നിർവ്വഹിക്കുന്നതിന് പ്രത്യേക സംവിധാനം ഏർപ്പെടുത്തണമെന്നും വീഴ്ചകൾ കണ്ടെത്തുന്ന കേസ്റ്റുകളിൽ കർശന നടപടികൾ സ്വീകരിക്കണമെന്നും ചെയർ റ്റൾ ചെയ്യുന്നു. ഇത്തരം അടിസ്ഥാനപരമായ വിഷയങ്ങളിൽ ചെയറിൽ നിന്നും ഉണ്ടാകുന്ന റ്റൂളിംഗ്ലകൾ അതിന്റെ പൂർണ്ണ അർത്ഥത്തിൽ ഉൾക്കൊള്ളവാൻ ബന്ധപ്പെട്ടവർ പ്രത്യേക നിഷ്ടർഷ പാലിക്കുമെന്ന് ചെയർ പ്രതീക്ഷിക്കുന്നു."

Discussion under Rule 205 B

On October 26, 2016, a discussion was held on the Sixteenth Report of the Committee on Estimates (2014 –2016) of Thirteenth Kerala Legislative Assembly, given notice of by Shri K. C. Joseph.

ż

£

The Chief Minister replied to the points raised in the discussion.

Discussion under Rule 130

(i) On October 27, 2016, Shri S. Sarma moved the following motion under Rule 130.

"കൊച്ചിയിൽ പ്രവർത്തിച്ചുവരുന്ന കേന്ദ്ര പൊതുമേഖലാ സ്ഥാപനങ്ങളായ കപ്പൽ നിർമ്മാണശാലയുടെ ഓഹരി വിറ്റഴിച്ച് സ്വകാര്യവത്കരിക്കാന്തം ഹിന്ദുസ്ഥാൻ ഓർഗാനിക് കെമിക്കൽ ലിമിറ്റഡ് അടച്ചുപൂട്ടുന്നതിനുമുള്ള കേന്ദ്ര സർക്കാർ നീക്കംമൂലം ഉളവായിട്ടുള്ള സ്ഥിതിവിശേഷം ഈ സഭ ചർച്ച ചെയ്യണം."

Shri Pinarayi Vijayan, the Chief Minister replied to the points raised in the discussion. Then the Chief Minister moved the following substantive motion under Rule 275 :

"കേന്ദ്ര പൊത്രമേഖലാ സ്ഥാപനമായ കൊച്ചിയിലെ കപ്പൽ നിർമ്മാണശാലയുടെ 25 ശതമാനം ഓഹരി വിറ്റഴിക്കാനള്ള കേന്ദ്ര സർക്കാർ തീരുമാനം പുനഃപരിശോധി ക്കണമെന്ന് കേന്ദ്രസർക്കാരിനോട് ഈ സഭ ആവശ്യപ്പെടുന്നു.

1972-ൽ സ്ഥാപിതമായ കപ്പൽശാല പ്രതിസന്ധികളെ അതിജീവിച്ച് 1995 മതൽ ലാഭത്തിൽ പ്രവർത്തിച്ചുവരികയാണ്. തദ്ദേശീയമായി രൂപകൽപ്പന ചെയ്ത വിമാനവാഹിനി കപ്പൽ നിർമ്മിക്കുന്ന ലോകത്തെ 5 കപ്പൽശാലകളിൽ ഒന്നായി കൊച്ചിയിലെ

സ്വകാര്യവൽക്കരിക്കാനുള്ള കഴിഞ്ഞിട്ടണ്ട്. നീക്കം കപ്പൽശാലയ്ക് വളരാൻ വൃവസായത്തെ ഹാനികരമാണ്. തന്ത്രപ്രധാനമായ ഈ രാജ്യതാല്പര്യത്തിന് ഇതോടൊപ്പം രാഷ്ടതാല്പര്യത്തിന് അനിവാര്യമാണ്. സംരക്ഷിക്കുകയെന്നുള്ളത് അമ്പലമുകളിൽ പ്രവർത്തിക്കുന്ന ഹിന്ദുസ്ഥാൻ ഓർഗാനിക് കെമിക്കൽസ് എന്ന കേന്ദ്ര പൊതുമേഖലാ സ്ഥാപനം അടച്ചപ്പട്ടാനുള്ള നീക്കത്തിൽ നിന്ന് കേന്ദ്രം പിന്തിരിയണം. കൊച്ചിയിലെ ബി.പി.സി.എൽ-ലെ അസംസ്കത വസ്തക്കൾ എച്ച്.ഒ.സി.-ക്ക് നൽകമെന്ന് ഉറപ്പവരുത്തണം. കേന്ദ്രസർക്കാർ പ്രധാനമന്ത്രിയുടെ സാന്നിധൃത്തിൽ അംഗീകരിച്ചിട്ടുള്ള 840 കോടി രൂപയുടെ പുനരുദ്ധാരണ പാക്കേജിന് അനുവാദം നൽകണം. ഇതോടൊപ്പം സംസ്ഥാനത്തെ കേന്ദ്ര പൊതുമേഖലാസ്ഥാപനങ്ങളെയാകെ സംരക്ഷിക്കുന്നതിനും കേന്ദ്ര നിക്ഷേപം വർദ്ധിപ്പിക്കുന്നതിനും തയ്യാറാവണമെന്ന് കേന്ദ്ര ഗവൺമെന്റിനോട് ഈ സഭ ഏകകണ്ണമായി ആവശ്യപ്പെടുന്നു."

The motion was unanimously adopted by the House.

(ii) On November 3, 2016 Shri T. A. Ahammed Kabeer moved the following motion under Rule 130.

റെയിൽ പാളങ്ങളുടെ പഴക്കം, തകരാറിലായ ബോഗികളുടെ ആധിക്യം, അറ്റകറ്റപ്പണികളുടെ അപര്യാപ്തത, പരിഹാരമില്ലാതെ തുടരുന്ന സുരക്ഷാ പ്രശ്നങ്ങൾ, ജീവനക്കാരുടെ കറവ് തുടങ്ങിയ കാരണങ്ങളാൽ സംസ്ഥാനത്ത് തുടർച്ചയായി ഉണ്ടാകന്ന ട്രെയിൻ അപകടങ്ങൾമൂലമുണ്ടായിട്ടുള്ള ഗുരുതര സ്ഥിതി വിശേഷം ഈ സഭ ചർച്ച ചെയ്യണം.

Shri G. Sudhakaran, Minister for Public Works and Registration replied to the points raised in the discussion. Then the Minister moved the following substantive motion:

"കേരളത്തിലെ ട്രെയിൻ യാത്രക്കാരുടെ സൂരക്ഷയ്ക് ഭീഷണിയായി തുടരെയുണ്ടാകന്ന അപകടങ്ങളടെ പശ്ചാത്തലത്തിൽ റെയിൽപാതകളടെ അറ്റകറ്റപ്പണികൾ പൂർത്തിയാക്ക ന്നതിന്ദം കാലപ്പഴക്കം വന്ന റെയിൽ പാളങ്ങൾ പ്പനഃസ്ഥാപിക്കുന്നതിനും റെയിലൂകളടെ തേയ്യാനവും വിള്ളലുകളം പരിഹരിക്കുന്നതിനും കേന്ദ്ര സർക്കാർ അടിയന്തര നടപടി സ്വീകരിക്കണമെന്നും, പഴക്കം ചെന്നതും ഉപയോഗയോഗ്യമല്ലാത്തതും ആയ കോച്ചുകൾ മാറ്റി, ആധുനിക സൗകര്യങ്ങളോട് കൂടിയ കോച്ചകൾ അനുവദിക്കണമെന്നം ട്രെയിൻ ഉറപ്പാക്കുന്നതിന്നമു<u>ള്ള</u> വിഭാഗങ്ങൾ ടെക്ലിക്കൽ സുരക്ഷിതത്വം ഓടിക്കുന്നതിന്തം നിലവിലുള്ള തസ്തികകളിൽ റെയിൽവേയിലെ നിർണ്ണായക ഉൾപ്പെടെയുള്ള മുവായിരത്തോളം ഒഴിവുകളിൽ അടിയന്തരമായി നിയമനം നടത്തണമെന്നം റെയിൽവേ ഉറപ്പാക്കുന്നതിന് വനിതായാത്രക്കാരുടെ, സൂരക്ഷ പ്രത്യേകിച്ചാ യാത്രക്കാരുടെ,

അടിയന്തര പ്രാധാന്യം നൽകണമെന്നും കേരളത്തോടുള്ള അവഗണന അവസാനിപ്പിച്ച് കേരളത്തിന്റെ ദീർഘകാല ആവശ്യങ്ങളായ പാത ഇരട്ടിപ്പിക്കൽ, വൈദ്യതവത്കരണം, സിഗ്നൽ പരിഷ്യരണം, കേരളത്തിന് മാത്രമായൊരു റെയിൽവേ സോൺ, റെയിൽകോച് ഫാക്ടറി ഇടങ്ങിയ ആവശ്യങ്ങളം റെയിൽ ബഡ്ജറ്റിൽ പ്രഖ്യാപിച്ചത്രം നാളിത്വരെ നടപ്പാക്കാത്തതുമായ പദ്ധതികളം നടപ്പിലാക്കണമെന്നം ജില്ലാ കേന്ദ്രങ്ങളിലെ റെയിൽവേ സ്റ്റേഷനുകൾ ആധുനിക സൗകര്യങ്ങളോട്ടുകടി നവീകരിക്കണമെന്നും നമ്മുടെ സംസ്ഥാനം സംപൂർണ്ണ വെളിയിട വിസർജ്ജന വിമുക്തമായി പ്രഖ്യാപിക്കപ്പട്ട സാഹചര്യത്തിൽ സംസ്ഥാനത്തിലൂടെ ഓടുന്ന ട്രെയിനുകളിൽ ബയോടോയ്ലെറ്റകൾ അടിയന്തരമായി ഏർപ്പെടുത്തണമെന്നാം റെയിൽവേ നേമം സ്റ്റേഷൻ സാറ്റലൈറ്റ് ടെർമിനലായി ഉയർത്തണമെന്നും ഈ സഭ കേന്ദ്ര സർക്കാരിനോട് അഭ്യർത്ഥിക്കുന്നു. അതോടൊപ്പം ഇന്ത്യൻ റെയിൽവേ ദീർഘകാലമായി കേരളത്തോട് കാട്ടന്ന അവഗണന അവസാനിപ്പിക്കണമെന്നും ഇക്കാര്യത്തിലുള്ള സംസ്ഥാനത്തിന്റെ ആശങ്ക അകറ്റണമെന്നും മേൽ സൂചിപ്പിച്ച ആവശ്യങ്ങൾ അടിയന്തരമായി പരിഹരിക്കണമെന്നും ഈ സഭ കേന്ദ്ര സർക്കാരിനോട് ആവശ്യപ്പെടുന്നു."

3

£

The motion was unanimously adopted by the House.

Discussion under Rule 58

On October 31, 2016, the House made a discussion on the increasing number of road accidents in the State and the remedial measures to be taken in this regard based on a notice given by Shri K. S. Sabarinadhan under Rule 58.

Shri A. K. Saseendran, Minister for Transport, Smt. K. K. Shailaja Teacher, Minister for Health and Social Justice and Shri G. Sudhakaran, Minister for Public Works and Registration replied to the points raised in the discussion.

Special Sitting

On November 1, 2016, the House met at 9.00 a.m. for a special sitting to commemorate the Sixtieth Anniversary of Keralappiravi.

Amendments to Rules

(i) On November 3, 2016, Shri Hibi Eden moved amendments to the Kerala Unorganized Workers' Social Society Scheme, 2015 issued in G. O. (P) No. 24/2016/Labour, dated 2-2-2016 (S. R. O. No. 134/2016). After reply by the Minister for Labour and Excise, the following amendmends were accepted.

ഖണ്ഡിക 2 (ജെ)-ൽ " 21-ാം ഖണ്ഡിക" എന്നത് " 6-ാം ഖണ്ഡിക" എന്ന് ഭേദഗതി ചെയ്യക.

ഖണ്ഡിക 2 (കെ)-ൽ " 8 " എന്ന അക്കത്തിനു പകരം " 9" എന്ന അക്കം ചേർക്കുക.

ഖണ്ഡിക 11(2)-ൽ "പദ്ധതിയുടെ 7-ാം ഖണ്ഡിക അന്ദശാസിക്കുന്ന" എന്നത് "പദ്ധതിയുടെ 8-ാം ഖണ്ഡിക അന്ദശാസിക്കുന്നത്"എന്ന് ഭേദഗതി ചെയ്യക.

(ii) On November 7, 2017, Shri Manjalamkuzhi Ali moved amendments to the Kerala Chit Funds (Amendment) Rules, 2016 issued in G. O. (P) No. 63/2016/T. D. dated 7-6-2016 (S. R. O. No. 432/2016). After reply by the Minister for Finance and Coir, the amendments moved were withdrawn by the leave of the House.

Statement under Rule 300

(i) On November 3, 2016, Minister for Food and Civil Supplies, Shri P. Thilothaman made a statement on the measures taken by the Government in the implementation of National Food Security Act, 2013 in the State.

(ii) On November 9, 2016, the Minister for Finance and Coir, DR. Thomas Isaac made a statement on the invalidation of currency notes of Rs. 500 and Rs. 1000 by Central Government with effect from the midnight of 8-12-2016.

Statement Correcting Budget Speech

On November 9, 2016, DR. T. M. Thomas Isaac, Minister for Finance and Coir laid on the Table, a correction statement regarding the incorrectly printed name of the 21st bridge among the 68 bridges mentioned in the revised Budget speech for the financial year 2016 - 2017.

Questions of Breach of Privilege

On November 9, 2016, the Speaker informed the House that consent had not been given to the following notices of questions of breach of privilege.

(1) മുഖ്യമന്ത്രിയുടെ നിയമോപദേഷ്ടാവ് തട്ടിപ്പ്/ക്രിമിനൽ കേസുകളിൽ ഹാജരാകന്നതു സംബന്ധിച്ച് മുഖ്യമന്ത്രി സഭയിൽ നൽകിയ മറ്റപടി സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതായിരുന്നു എന്നാരോപിച്ച് സർവ്വശ്രീ പി. ടി. തോമസ്, ഒ. രാജഗോപാൽ എന്നിവർ നൽകിയ നോട്ടീസുകൾ.

879/2017.

÷

(2) കട്ടിമാള്ളലിലെ അഖില, അഞ്ജന എന്നീ പെൺകട്ടികളുടെ അറസ്റ്റമായി ബന്ധപ്പെട്ട് നടത്തിയ വിശദീകരണത്തിൽ സത്യവിരുദ്ധമായ കാര്യങ്ങൾ പറഞ്ഞ് സഭയെ ബോധപൂർവ്വം മുഖ്യമന്ത്രി തെറ്റിദ്ധരിപ്പിക്കുകയായിരുന്ന എന്നാരോപിച്ച് ശ്രീ. കെ. സി. ജോസഫ് നൽകിയ നോട്ടീസ്.

The Speaker also informed the House that the following notice of breach of privilege was referred to the Committee of Privileges and Ethics.

താനൂർ തീരപ്രദേശത്തെ സംഘർഷങ്ങളമായി ബന്ധപ്പെട്ട് സമാധാനയോഗം സ്ഥലം എം.എൽ.എ.-യെ അറിയിക്കാതെ വിളിച്ചചേർത്തത് സംബന്ധിച്ച് അന്വേഷിച്ചപ്പോൾ മലപ്പറം ജില്ലാ കളക്ടർ അപമര്യാദയായി പെരുമാറിയതു സംബന്ധിച്ച് ശ്രീ. വി. അബ്ബറഹിമാൻ നൽകിയ നോട്ടീസ്.

ž

\$

Legislative Business

I. Bills Passed :

The following Bills were introduced, taken into consideration and passed by the Assembly during the session.

- *1. The Kerala Finance Bill, 2016 (Bill No.16)
- The Kerala Devaswom Recruitment Board (Amendment) Bill, 2016 (Bill No.17).
- 3. The Kerala Infrastructure Investment Fund (Amendment) Bill, 2016 (Bill No. 18).
- 4. The Kerala Appropriation (No.2) Bill, 2016. (Bill No. 23).
- The Kerala Court Fees and Suits Valuation (Amendment) Bill, 2016 (Bill No.24).
- 6. The Kerala Advocates' Welfare Fund (Amendment) Bill, 2016. (Bill No.25).
- The Kerala Conservation of Paddy Land and Wetland (Amendment) Bill, 2016 (Bill No.28).
- 8. The Kerala Appropriation (No.3) Bill, 2016 (Bill No.32).

* This bill was introduced during the First Session.

Details regarding the date of introduction and passing of Bills are given in Appendix VI. The salient features of the Bills are given in Appendix VII.

II. Laying of Bills Assented to:

The Following Bills as assented to by the Governor, were laid on the Table of the House by the Secretary.

- 1. The Kerala Appropriation (Vote on Account No.2) Act, 2016 (Act 12 of 2016).
- 2. The Legislative Assembly (Removal of Disqualifications) Amendment Act, 2016. (Act 13 of 2016).

III. Reference of Bills to Subject Committee and Presentation of the Subject Committee Reports :

Six Bills were referred to the respective Subject Committees and the Committee reports on those six bills were presented to the House. Details of the bills are given in Appendix VIII.

IV. Bills published and circulated to Members :

Nine Bills were published and circulated to the Members. Details are given in Appendix IX.

V. Financial Business :

(1) Budget for 2016-2017

During the Second Session 13 days were allotted for the discussion on Demand for Grants in the Budget for the Financial year 2016-17.

Out of 1001 cut motions received, 225 were moved. There were 138 occasions for speech including reply by the Ministers in connection with the discussion and voting on Demands for Grants.

The Assembly devoted 18 hours and 23 minutes for transacting financial business relating to the Budget for 2016-17. The details are given in Appendix X & Appendix XI.

The Kerala Appropriation, (No.2) Bill, 2016, in respect of the Budget for the year 2016-2017 was introduced by the Minister for Finance and Coir, on 27-10-2016. The Bill was taken up for consideration and passed on the same day. The House devoted 4 hours and 13 minutes for the business.

(2) Supplementary Demands for Grants

The Kerala Appropriation (No.3) Bill, 2016, in respect of the first batch of Supplementary Demands for Grants for the year 2016-2017 was introduced in the Assembly on 3rd November, 2016. The Bill was taken up for consideration and passed on the same day. The House devoted 1 hour and 22 minutes for the business

:

1

Private Member's Business

According to the Calendar of Sittings of the Second Session of the Fourteenth Kerala Legislative Assembly, five days were scheduled for transacting Private Members' Business, i.e., 30th of September, 7th, 21st, 28th of October, and 4th November, 2016. Though five days were set apart for transacting Private Members' Business, the House transacted Private Members' Business only for 3 days, i.e., on 21-10-2016, 28-10-2016 and 4-11-2016. During the Session, the House devoted 3 hours and 43 minutes in toto for Private Members' Business.

Private Members' Bills

During the Session, the Business on Private Members' Bills was transacted in two days, i.e., on the 21st of October and 4th of November, 2016. On the first day, i.e., on the 21st of October 2016, motions for leave to introduce 5 Bills and the continuation of discussion on motions for leave to introduce 2 Bills were listed in the business. Motions for leave to introduce 5 Bills came up before the House. The continuation of discussion on motions for leave to introduce Bills were not taken up due to lack of time. On 4th November 2016, being the second day scheduled for transacting Private Members' Bills, motions for leave to introduce 5 bills and the continuation of discussion on motion for leave to introduce 3 pending bills were listed in the business. Out of these, motions for leave to introduce 3 bills came up before the House and the discussion on remaining items were not held due to lack of time.

Details regarding the motions for leave to introduce the Bills discussed on the aforesaid days are given in Appendix XII.

Private Members' Resolutions

During the Second Session two days, ie., the 7th and 28th October 2016 were scheduled for transacting Private Members' Resolutions. But Private Members' Resolutions were discussed only on 28-10-2016 as the sitting for 7-10-2016 stood cancelled.

On 28th October 2016 the House considered the Resolution given notice of by Shri E. T. Taison Master MLA. In the absence of Shri E. T. Taison Master MLA, Shri Mullakkara Retnakaran MLA, moved the Resolution. Since the discussion remained inconclusive, it was left for continuing the discussion on the next allotted day.

Report Presentation

The First, Second, Third and Fourth Reports of the PMBR Committee relating to Private Members' Business were presented and all Reports except the first report were adopted by the House during the Session. The first report was not adopted by the House as the House adjourned without getting into the Private Members' Business.

Visitors

The number of persons who witnessed the proceedings of the Assembly during the session was as follows:

Public Gallery	:	7222
Speaker Gallery	:	2312
Distinguished Visitors Gallery	:	38

Termination of the Session

The Second Session of the Fourteenth Kerala Legislative Assembly was prorogued with effect from November 9, 2016 at the conclusion of its sitting vide Notification No. 4219/Table 1/2016/Leg. dated 11-11-2016.

:

APPENDICES

•

APPENDIX I

ADMITTED & ANSWERS RECEIVED1Total No. of notices Received132182Less Notices Disallowed1483Actual No. of Notices Admitted (1-2)130704No. of Notices Admitted as Starred82095No. of Notices Admitted as Unstressed48616Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List676710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)388212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session418No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)31								
1Total No. of notices Received132182Less Notices Disallowed1483Actual No. of Notices Admitted (1-2)130704No. of Notices Admitted as Starred82095No. of Notices Admitted as Unstressed48616Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List676710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session13118No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	STATEMENT SHOWING DETAILS OF QUESTIONS							
2Less Notices Disallowed1483Actual No. of Notices Admitted (1-2)130704No. of Notices Admitted as Starred82095No. of Notices Admitted as Unstressed48616Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List (7+8)010No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)387912No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session418No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	ADMITTED & ANSWERS RECEIVED							
3Actual No. of Notices Admitted (1-2)130704No. of Notices Admitted as Starred82095No. of Notices Admitted as Unstressed48616Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List676710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of supplementary questions asked67315Total No. of supplementary questions asked517No. of Answers published with delay statement related to current session418No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	1	Total No. of notices Received						
4No. of Notices Admitted as Starred82095No. of Notices Admitted as Unstressed48616Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List676710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session131119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	2	Less Notices Disallowed						
5No. of Notices Admitted as Unstressed48616Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List (7+8)757710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)382212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of austres corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session131119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	3	Actual No. of Notices Admitted (1-2)						
1Total No. of Notices Admitted in the Starred and Unstarred list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List (7+8)677710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	4	No. of Notices Admitted as Starred						
0list (4+5)130707No. of Starred Question in the printed List8108No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List (7+8)757710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session418No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	5	No. of Notices Admitted as Unstressed						
8No. of Unstarred Question in the printed List67679Total No. of Starred and Unstarred Question in the printed List (7+8)757710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	6							
9Total No. of Starred and Unstarred Question in the printed List (7+8)757710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	7	No. of Starred Question in the printed List	810					
List (7+8)757710No. of Questions withdrawn011No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	8	No. of Unstarred Question in the printed List	6767					
11No. of Answers Received up to 09/11/2016 (On Alloted days of Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	9	Total No. of Starred and Unstarred Question in the printed List (7+8)	7577					
11Answer itself)338212No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)387913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	10) No. of Questions withdrawn						
12to the publication of Last Late Answer bulletin on 23/11/2016)38/913Answers yet to be received11414No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	11							
14No. of questions Answered on the floor8315Total No. of supplementary questions asked67316No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	12	No. of Answers Received Late and Published as per Bulletin (Up to the publication of Last Late Answer bulletin on 23/11/2016)						
15Total No. of supplementary questions asked67316No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	13	Answers yet to be received 114						
16No. of Answers corrected517No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	14	No. of questions Answered on the floor 8						
17No. of Answers published with delay statement related to current session418No. of Answers published with delay statement related to earlier session13119No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	15	Total No. of supplementary questions asked 6						
17 session 4 18 No. of Answers published with delay statement related to earlier session 131 19 No. of Short notice Questions Received 8 20 No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016) 2 21 No. of Notices for Half an Hour discussion received 3	16	No. of Answers corrected 5						
10session13119No. of Short notice Questions Received820No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	17		4					
20No. of Short notice Questions Allowed (on 17/10/2016 and 27/10/2016)221No. of Notices for Half an Hour discussion received3	18	· · · · · · · · · · · · · · · · · · ·						
2027/10/2016)221No. of Notices for Half an Hour discussion received3	19	No. of Short notice Questions Received	8					
	20							
22 No. of Notices for Half an Hour discussion allowed 0	21	No. of Notices for Half an Hour discussion received						
	22	2 No. of Notices for Half an Hour discussion allowed 0						

879/2017.

4

Appendix II

•

64

ADJOURNMENT MOTION CONSENT WITHELD AFTER HEARING MINISTERS CONCERNED

SL.No	Date	Name of Member who gave the notice	Minister who was heard	Subject Matter
1	26.09.2016		Minister for Health and Social Justice	The reported difficulties being experienced by the students who get admission in merit seats of self financing Medical Colleges in the State and their parents due to the enhanced fees rate consequent on the recent agreement between the Government and the self financing college management.
2	27.09.2016	Shri.Shafi Parambil and two other members	Chief Minister	the serious situation alleged to have arisen due to the assault by the Police and SFI activits on the youth congress workers who conducted protest march in different parts of the State in support of the hunger strike by the Youth Congress leaders against the reported enhancement of fees in the self financing medical colleges in the State.
3	29.09.2016	Shri.Sunny Joseph and two other members	Minister for Health and Social Justice	the serious situation reported to have arisen consequent to the stubborn attitude of the Government against the demand to reduce the hike in self financing Medical College Fees rate and the decision not to file appeal in the Supreme Court against the High Court verdict that permitted to conduct joint counselling for admission.
4	30.09.2016	Shri.V.T.Balram and another	Minister for Health and	the serious situation that had reported to have arisen in the self financing medical education sector due to the
		members	Social Justice and the Chief Minister	complaints that capitation fee was being collected by the managements for admission to medical colleges and the alleged support of the Government to private managements for corruption, by not conducting centralized counselling for admission to vacant seats as per the verdict from the Supreme Court.
---	------------	--	--	--
5	17.10.2016	and two other members	Chief Minister	the serious situation that was reported to have arisen due to resignation of the Minister for Industries and Sports on charge of nepotisin in appointments in the Public Undertakings of the state.
6	18.10.2016	Shri.K.M.Mani	Minister for Agriculture	the serious situation reported to have arisen in the agriculture sector consequent on the fall in price of cash crops including rubber as well as agricultural crops including rice.
7	19.10.2016	Shri.K.C.Joseph and two other members	Chief Minister	the serious situation that was reported to have arisen consequent on the recurring political murders and violence
8	20.10.2016	Shri.Sunny Joseph and two other members	Minister for Forest, Animal Husbandry and Zoo	the serious situation reported to have arisen consequent on the filing of an affidavit in the Hon.High Court on the inclusion of 123 villages, which were not included in the draft notification issued by the Central Government on ecologically sensitive areas.
9	21.10.2016	Shri.V.D.Satheesan and two other Members	Minister of Finance and Coir	the situation reported to have arisen consequent on the reported pervasive gambling activities in many parts of the State based on Kerala State lottery draw result which would

]	open way for the lottery Mafia to the State.
10	24.10.2016		Chief Minister	the situation which reportedly undermined the credibility of
		Radhakrishnan and		the Government and Police Department due to the
		one another		allegations raised by the Director of Vigilance that his
	·····	member		phone calls were tapped and e-mails were hacked.
11	25.10.2016	Shri.P.T.Thomas	Chief Minister	the serious situation reported to have arisen due to the
		and two other		increase in the number of organised crimes and goonda
		members		activities in the State causing serious threat to the life and
				wealth of people of the State.
12	26.10.2016	* • • • • •	Minister for	the serious situation reported to have arisen in the State due
		and two other	Food and Civil	to the lapses in processing of application for rectification of
		Members	Supplies	discrepancies in the draft priority list for ration supply under
				the National Food Security Act, which created difficulties
10		<u> </u>		and apprehension among the people
13	28.10.2016	Shri.P.K.Basheer	Minister for	the serious situation reported to have arisen consequent to
		and three other	Local Self	the wide spread menace of stray dogs in the State.
1.4		Members	Governments	
14	31.10.2016	Shri.V.S.Sivakumar	Minister for	the serious situation reported to have arisen in the State due
		and another	Revenue and	to deficiency in rainfall and resultant drought, scarcity of
		member	Housing	drinking water and damage to crops.
15	02.11.2016	Shri.P.Ubaidulla	Chief Minister	the reported serious situation that had arisen consequent to
	ł	and another		the explosion that occurred in the premises of Malappuram
		member	·	Collectorate on 1.11.2016.
16	04.11.2016	Shri.Anil Akkara	Minister of	the serious situation reported to have arisen due to the
		and two other	Scheduled	incompetence of the Police Force in preventing crimes like

÷1

		members	Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs	gang rape and activities of quotation gangs and to book the culprits.
17	07.11.2016	Shri.Hibi Eden two other members	Minister for Fisheries, Harbour Engineering and Cashew Industry	the serious situation reported to have arisen across the coastal areas consequent on the clashes related to pair trawling and juvenile fishing leading to depletion of fish stock and incidents of suicide among the fisher folk.
18	08.11.2016	Shri.Abdul Hameed.P and two other Members	Minister for Co- operation and Tourism	the serious situation reported to have arisen in the co- operative sector consequent on the decision of the Government to conduct enquiry in the 14 District Co- operative Banks simultaneously, based on fake complaints.
19	09.11.2016	Shri.V.T.Balram and two other Members	Minister for Food and Civil Supplies	the serious situation reported to have arisen consequent on the reported stoppage of ration distribution in the State.

.

APPENDIX III

	CALLING ATTENTION					
SI. No.	Date	Name of Member who gave notice	Minister who made statement	Subject matter		
<u>I.</u>	September 26, 2016	Shri. S. Sarma	Chief Minister	To call the attention of the to the necessity to link the Kochi Petronet L. N. G. Terminal with the National Gas Grid.		
2.	September 26, 2016	Shri. V. D. Satheesan	Minister for Health and Social Justice	To call the attention of the to the necessity to take steps against the reported exploitation by private companies and mediators in the distribution of pharmaceutical drugs in the State		
3.	September 29, 2016	Shri. George.M.Thomas	Minister for Revenue and Housing	To call the attention of the to the necessity to take preparatory measures to face the drought situation likely to arise due to the poor Monsoon in the State.		
4.	September 30, 2016	Shri.K.V.Abdul Khader	Chief Minister	To call the attention of the to the problems reportedly being faced by the Keralites who are employed in other States.		
5.	October 3, 2016	Shri.C.K.Saseendran	Minister for Revenue and Housing	To the necessity to take steps to vest the lands reported to be illegally possessed by individuals and organisations in the State.		
6.	October 4, 2016	Shri. K. Rajan	Minister for Labour and Excise	To the reported move to terminate the casual employees working in the State Bank of Travancore due to its merger into the State Bank of India.		
7.	Gctober 17, 2016	Shri. T. V. Rajesh	Chief Minister	To the necessity to solve the miseries reportedly being experienced by the women from the State, who have been illegally emigrated to Gulf countries by various agencies.		

8.	October	Shri, Anwar Sadath	Minister for	To the necessity to take steps
0.	17, 2016		Education	to bring, students of all Government and Aided schools in the State, under the Comprehensive Health Insurance Scheme.
9.	October 18, 2016	Shri. S. Rajendran	Minister for Revenue and Housing	to solve the difficulties being experienced in construction activities and felling of trees due to the restrictions reportedly being imposed in certain regions of Idukki District.
10.	October 18, 2016	Dr. M. K. Muneer	Minister for Health and Social Justice	To the necessity to solve the miseries and insecurity reportedly being experienced by the aged people, especially women, in the State.
11.	October 19, 2016	Smt E.S.Bijimol	Minister for Forest, Animal Husbandry and Zoo	To the necessity to solve the difficulties reportedly being faced by the people dwelling near forest boundaries due to attacks from wild animals.
12.	October 19, 2016	Shri A.P.Anil Kumar	Minister for Public Works and Registration	To the necessity to ensure safe rail journey in the State
13.	October 20, 2016	Shri. Raju Abraham	Chief Minister	To the necessity for pressurising the Central Government to exempt the human inhabited regions in the State from the regions intended to be notified as Ecologically Sensitive Area.
14.	October 20, 2016	Shri. Anoop Jacob	Minister for Food and Civil Supplies	To the situation that has arisen consequent on the reported cut in the Ration allotment of Ration Card holders in the State
15.	October 21, 2016	Shri.John Fernandez	Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law,	To the backwardness reportedly being faced by the Anglo – Indian Community in the State.

Culture and Parliamentary Affairs 16. October Shri Eldhose Minister for To the necessity to take 21, 2016 Kunnappilly Water preparatory measures to tackle Resources the scarcity of drinking water likely to be faced by the State. 17. October Shri, James Mathew Minister for To the situation that has arisen 24, 2016 Finance and due to the reported reluctance Coir of banks, including Public Sector Banks in the State in sanctioning educational loans to students who secure admission to professional courses, in spite of their willingness to provide security. 18. October Shri Chief Minister To the necessity to formulate 24, 2016 N.A.Nellikkunnu schemes to solve the difficulties being experienced bv widows. unmarried mothers and deserted wives in the State 19 October Smt. Veena George Chief Minister To the necessity to safeguard 25, 2016 the labour rights of people working in visual media in the State. 20 October Shri, P. T. Thomas Chief Minister To the situation reported to 25, 2016 have arisen due to the increasing price of cement in the State. 21 October Shri, Mullakkara Minister for To the serious situation that 26, 2016 Retnakaran Labour and has arisen due to the reported Excise mafia activities, in and around educational institutions in the State, that promote extensive use of intoxicants. 22 Shri. Hibi Eden October Chief Minister To the necessity for the timely 26, 2016 commissioning of Kochi Metro Rail Project, by completing construction and

				allied developmental works.
23	October 27, 2016	Shri. C.Krishnan	Chief Minister	To the crises reportedly being faced by the traditional industries in the State.
24	October 27, 2016	Shri. Mons Joseph	Chief Minister	To the reported crisis likely to be faced by the agriculture sector of the State consequent on the implementation of ASEAN Free Trade Agreement and the Regional Comprehensive Economic Partnership
25	October 28, 2016	Shri. Kovoor Kunjumon	Minister for Fisheries, Harbour Engineering and Cashew Industry	To the necessity to take steps to reopen the defunct cashew factories in private sector in the State.
26	October 28, 2016	Shri. T.V.Ibrahim	Minister for Local Self Governments, Welfare of Minorities, Wakf and Haj Pilgrimage	To the necessity to relocate the Haj Embarkation point to the Karipur International Airport.
27	October 31, 2016	Shri. A.Pradeepkumar	Minister for Health and Social Justice	To the inadequacy of treatment facilities in the Kozhikode Medial College Hospital.
28	October 31, 2016	Shri. Shafi Parambil	Minister for Education	To the problems reportedly being faced by the employees of the Pre-Primary Schools established in the Lower Primary Schools to improve the activities of Government Schools in the rural areas in the State.
29	November 2, 2016	Shri. K.Babu	Chief Minister	To the necessity for constructing a State road to reach areas including Parambikulam.

879/2017.

	r	· · · · · · · · · · · · · · · · · · ·		
				•
30	November 2, 2016	Shri. P.K.Kunhalikutty	Chief Minister	To the crisis reportedly being faced by the State consequent to the return of expatriate Keralites due to the localisation in employment and the economic recession in Gulf countries
31	November 3, 2016	Shri K.Dasan	Minister for Food and Civil Supplies	To the necessity for inclusion of all fishing communities in the priority list being prepared on the basis of National Food Security Act.
32	November 3, 2016	Shri. V.P.Sajeendran	Chief Minister	To the necessity for intervention by the State Government against the reported move of the Central Government to privatise the Central Public Undertaking Hindustan Newsprint Limited.
33	November 4, 2016	Shri.K.Krishnankutty	Minister for Revenue and Housing	To the necessity to utilise the various central funds for conducting studies and planning long term schemes to overcome the reported crisis emanating from climate change in the State.
34	November 4, 2016	Shri.O.Rajagopal	Minister for Electricity and Dewaswoms	To the problems that the pilgrims are likely to face due to the reported non – completion of arrangements in connection with the ensuing Sabarimala pilgrimage season.
35	November 7, 2016	Shri. C.Divakaran	Minister for Labour and Excise	To the necessity to formulate awareness programmes with people's participation, for implementation of liquor abstention policy.
36	November 7, 2016	Shri. M.Ummer	Minister for Health and Social Justice	To the crises reportedly being faced by the newly established Government Medical Colleges

τ

				in the State due to lack of teaching – non teaching staff as well as infrastructure facilities.
37	November 8, 2016	Shri. K.V.Vijayadas	Chief Minister	To the necessity to exert pressure on the Central Government to establish the proposed Rail Coach Factory at Kanjikode in a time bound manner.
38	November 8, 2016	Shri. K.S.Sabarinadhan	Chief Minister	To the necessity to resolve the reported discrepancies in the implementation of the Student Police Cadet Project in the State.
39	November 9, 2016	Shri.B. Satyan	Minister for Education	To the crisis reportedly being faced by the Kerala State Centre for Advanced Printing and Technology (C-apt) for want of its modernisation and diversification.
40	November 9, 2016	Shri.V.S.Sivakumar	Minister for Health and Social Justice	To the serious situation that has arisen consequent on the increase in the number of Cancer patients as well as cost of their treatment in the State.

.

APPENDIX IV

MATTERS RAISED BY MEMBERS UNDER RULE 304

ŧ

ŝ.

Monday October 17, 2016

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	2	3	4
1	ശ്രീ. കെ. ജെ. മാക്സി	ഫോർട്ട് കൊച്ചി ഫയർ & റെസ്കൂ നിലയത്തിന്റെ പ്രവർത്തന മേഖല വ്യാപിപ്പിക്കുന്നത് സംബന്ധിച്ച്	
2	ശ്രീ. എ. പി. അനിൽ കമാർ	വണ്ടൂരിൽ, പോലീസ് സ്റ്റേഷനിൽ ഇങ്ങിമരിച്ച നിലയിൽ കാണപ്പെട്ട അബൂൽ ലത്തീഫിന്റെ കട്ടംബത്തിന ധനസഹായം നൽകന്നത് സംബന്ധിച്ച്	4-3-6
3	ശ്രീ. വി. പി. സജീന്ദ്രൻ	കൊച്ചിൻ റിഫൈനറിയിലെ വാതക ചോർച്ച സംബന്ധിച്ച്.	മുഖ്യമ ന്ത്രി
4	ശ്രീ. ഡി. കെ. മുരളി	കറുപുഴ വില്ലേജിലെ റീ- സർവ്വേ അപാകതകൾ പരിഹരിക്കുന്നത് സംബന്ധിച്ച്.	្មូ÷
5	ശ്രീ. ഇ. കെ. വിജയൻ	പശ്തക്കടവിൽ ദുരന്ത നിവാരണസേനയുടെ സ്ഥിരം യൂണിറ്റ് സ്ഥാപിക്കുന്നത് സംബന്ധിച്ച്	^{ദ്ദ} ്ദവനനിർമ്മാണവും

1	2	3	4
6	ശ്രീ. കെ. എം. ഷാജി	ത്തിൽ നാശനഷ്ടങ്ങൾ	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമത്ത്രി.
7	ശ്രീ. പി. കെ. ശശി	ഭീഷണിയായ ഭക്ഷ്യോൽ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
8	ശ്രീ. ഹൈബി ഈഡൻ	കണ്ണൂർ, കരുണ മെഡിക്കൽ കോളേജ്കകളിലെ സ്പോട്ട് അഡ്ബിഷൻ സംബന്ധിച്ച്	
9	ശ്രീ. പുരുഷൻ കടലുണ്ടി	ഫോട്ടോഗ്രാഫി, വീഡിയോ ഗ്രാഫി മേഖലകളിലെ തൊഴിൽ സംരക്ഷണം സംബന്ധിച്ച്	
10	ശ്രീ. ഒ. രാജഗോപാൽ	പാലക്കാട് വിക്ടോറിയ കോളേജിൽ ദേശീയഗാനം നിരോധിച്ചത് സംബന്ധിച്ച്.	-

Tuesday, October 18, 2016.

1	ശ്രീ. ജോൺ ഫെർണാണ്ടസ്	എറണാകളം ജില്ലയിലെ വ്യവസായ ശാലകൾ നേരിടുന്ന പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	മ്പുമത്രി
2	ശ്രീ. ആർ. രാജേഷ്	പി.എസ്.സി. നിയമനങ്ങളിൽ വിധവകൾക്ക് സംവരണം ഏർപ്പെടുത്തുന്നത് സംബന്ധിച്ച്	മഖ്യമന്ത്രി

1	2	3	4
3	ശ്രീ. വി. ടി. ബൽറാം	ചെരുപ്പൂരിൽ മാനസിക രോഗിയായ സ്തീയെ പീഡിപ്പിച്ച കേസിലെ പ്രതികളെ അറസ്റ്റ് ചെയ്യുന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
4	ശ്രീ. ടി. വി. ഇബ്രാഹിം	മുഖ്യമന്ത്രിയുടെ ദൂരിതാശ്വാസ നിധിയിൽ നിന്നും ചികിത്സാ ധനസഹായം വിതരണം ചെയ്യുന്നത് സംബന്ധിച്ച്	മഖ്യമ ന്ത്രി
5	ശ്രീ. ബി. ഡി. ദേവസ്സി	പ്രാചീനകലയായ 'ഓണംകളി' പ്രോത്സാഹിപ്പിക്കുന്നത് സംബന്ധിച്ച്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി
6	ശ്രീ. വി. കെ. സി. മമ്മത് കോയ		മ്യൂസിയവും പുരാവസ്തു
7	ശ്രീ. പി. ടി. തോമസ്		ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി

π.

1	2	3	4
8	ശ്രീ. റോജി എം. ജോൺ	അങ്കമാലി താലൂക്കാശ്രൂപത്രി യിൽ ട്രോമ കെയർ യൂണിറ്റം മറ്റ് ഭൗതികസൗകര്യങ്ങളും അനുവദിക്കുന്നത് സംബന്ധിച്ച്	സാമൂഹ്യനീതിയും
9	ശ്രീ. അനൂപ് ജേക്കബ്	ചിത്രപ്പഴ പാലത്തിലെയും ഇരുമ്പനം റെയിൽവേ ഓവർണ്രിഡ്ജിലെയും ടോൾ പിരിവ് പിൻവലിക്കുന്നത് സംബന്ധിച്ച്	രജിസ്ട്രേഷന്ദം വകപ്പമന്ത്രി
10	ശ്രീ. സി. ദിവാകരൻ	നെടുമങ്ങാട് നിയോജക മണ്ഡലത്തിൽ കൂടുതൽ പ്ലസ് ടു സ്കൂളുകൾ അനുവദിക്കുന്നത് സംബന്ധിച്ച്.	വകപ്പമത്ത്രി.

Wednesday, October 19, 2016

z

1	ശ്രീ. രമേശ് ചെന്നിത്തല	എ.പി.എൽ. വിഭാഗക്കാരെ റേഷൻ വിതരണത്തിൽ നിന്നം ഒഴിവാക്കുന്നത് സംബന്ധിച്ച്	സപ്ലൈസും
2	ശ്രീ. കെ. വി. അബൃൾഖാദർ	മനക്കകടവിൽ തീരദേശ പോലീസ് സ്റ്റേഷൻ ആരംഭിക്കുന്നത് സംബന്ധിച്ച്.	മുഖ്യമന്ത്രി
3	ശ്രീ. പി. സി. ജോർജ്ജ്	വിമാന കമ്പനികളുടെ അമിത ചാർജ്ജ് വർദ്ധനവ് സംബന്ധിച്ച്	മഖ്യമത്ത്രി

1	2	3	4
4	ശ്രീ. വി. എസ്. ശിവകമാർ	കിഴക്കേകോട്ടയിലെ വർദ്ധിച്ചുവരുന്ന ഗതാഗത കരുക്കം വാഹനാപകട ങ്ങളും സംബന്ധിച്ച്	മഖ്യമന്ത്രി
5	ശ്രീ. സി. കെ. ശശീന്ദ്രൻ	വയനാട്ടിലെ വരൾച്ച സംബന്ധിച്ച്	റവന്യവും ഭവന നിർമ്മാണവും വകപ്പമന്ത്രി
6	ശ്രീ. എ. എൻ. ഷംസീർ	തലശ്ശേരി 'അമ്മയും കഞ്ഞും' ആശ്രപത്രി പ്രവർത്തനസജ്ജമാക്കുന്നത് സംബന്ധിച്ച്	സാമൂഹ്യനീതിയും
7	ശ്രീ. എ. എം. ആരിഫ്	കാക്കത്തുരുത്ത് പാലത്തിന്റെ നിർമ്മാണം സംബന്ധിച്ച്.	
8	ശ്രീ. വി. ആർ. സുനിൽ കമാർ	അശാസ്ത്രീയമായ നിർമ്മാണംമൂലം കൊടുങ്ങല്ലൂർ ബൈപ്പാസിൽ ഉണ്ടാകന്ന റോഡപകടങ്ങൾ സംബന്ധിച്ച്	പൊത്തമരാമത്തം രജിസ്ലേഷന്രം വകപ്പമന്ത്രി
9	ശ്രീ. കെ. കഞ്ഞിരാമൻ	മലബാറിലെ ക്ഷേത്ര സ്ഥാനികർക്കും കോലധാരി കൾക്കും നൽകിവരുന്ന സാമ്പത്തികസഹായം വർദ്ധിപ്പിക്കുന്നത് സംബന്ധിച്ച്.	ദേവസ്വവും

z

10	ശ്രീ. എം. ഉമ്മർ	മഞ്ചേരി എച്ച്. എം. എച്ച്.	വിദ്യാഭ്യാസ
		എസ്. എസ്., ദാറുൽ	1 70 1
		നജാത്ത് എച്ച്.എസ്.എസ്.	
		എന്നീ അൺ- എയ്ഡഡ്	
		സ്കളുകളിലെ പ്ലസ് വൺ	
		സീറ്റിന്റെ നാമമാത്ര	-
		വർദ്ധനവ് സംബന്ധിച്ച്.	
	}		

Friday, October 21, 2016

The second second second

8

1	ശ്രീ. രമേശ് ചെന്നിത്തല	കട്ടനാടൻ പാടശേഖര ങ്ങളിലെ മഞ്ഞരോഗ ബാധയും കരിനില മേഖലകളിലെ ഇലപ്പളളി രോഗവും സംബന്ധിച്ച്	ക്ഷി വകപ്പമന്ത്രി •
2	ശ്രീമതി പി. അയിഷാ പോറ്റി	കടിവെളള പദ്ധതികൾ കൂടുതൽ പ്രവർത്തനക്ഷമമാ ക്കുന്നത് സംബന്ധിച്ച്	
3	ശ്രീ. വി. പി. സജീന്ദ്രൻ	പെരിയാർ വാലി കനാലിൽ വെളളം തുറന്ന വിടുന്നത് സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമന്ത്രി
4	ശ്രീ. കെ. കെ. രാമചന്ദ്രൻ നായർ	കരിമ്പ് കർഷകർ നേരിടുന്ന പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	കൃഷി വകപ്പുമന്ത്രി
5	ശ്രീ. കാരാട്ട് റസാഖ്	കൊടുവളളി ഉപജില്ല വിദ്യാഭ്യാസ ഓഫീസിൽ ആവശ്യമായ ജീവനക്കാരെ നിയമിക്കുന്നത് സംബന്ധിച്ച്	

Monday, October 24, 2016

1	ശ്രീ. രമേശ് ചെന്നിത്തല	വനിതാ മാധ്യമ പ്രവർത്ത	മുഖ്യമന്ത്രി
		കർക്കെതിരെയുള്ള കേസ്	-
		പിൻവലിക്കുന്നത്	
		സംബന്ധിച്ച്	

	· · · · · · · · · · · · · · · · · · ·		
2	ശ്രീ. എ. പ്രദീപ് കമാർ	കനോലി കനാൽ ജലഗതാഗത യോഗ്യമാക്കുന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
3	ശ്രീ.അടൂർ പ്രകാശ്	പത്തനംതിട്ട പോലീസ് സ്റ്റേഷനിലുണ്ടായ അക്രമങ്ങൾ സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
4	ശ്രീ. ഹൈബി ഈഡൻ	പുറമ്പോക്കിൽ താമസിക്കുന്നവർക്ക് പട്ടയം ലഭ്യമാക്കുന്നത് സംബന്ധിച്ച്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
5	ശ്രീ. പി. ഉബെദുള്ള	സ്വർണ്ണ വ്യാപാര മേഖല നേരിടുന്ന പ്രതിസന്ധി സംബന്ധിച്ച്	ധനകാര്യവും കയറ്റം വകപ്പമന്ത്രി
. 6	ശ്രീ.ബി.സത്യൻ	പൂർത്തീകരിച്ച പണയിൽക്കടവ് പാലത്തിന്റെ അപ്രോച്ച് റോഡ് നിർമ്മാണം സംബന്ധിച്ച്	പൊതുമരാമത്താം രജിസ്ട്രേഷന്ദം വകപ്പുമന്ത്രി
7	ശ്രീ. ഷാഫി പറമ്പിൽ	ഡി.എഫ്.ഐ.പിയിൽ ഉൾപ്പെട്ടിരുന്ന പാലക്കാട് നഗര ബൈപ്പാസുകളുടെ നിർമ്മാണം സംബന്ധിച്ച്.	
8	ശ്രീ. പി. ടി. എ. റഹീം	റേഷൻ വ്യാപാരികളുടെ വിവിധ ആവശ്യങ്ങൾ സംബന്ധിച്ച്	
9	ശ്രീ. കെ. വി. വിജയദാസ്	കരിമ്പയിൽ കെ.എസ്. ഇ.ബി. സെക്ഷൻ ഓഹീസ് ആരംഭിക്കുന്നത് സംബന്ധിച്ച്	1 1

ŧ

\$

1	2	3	4
10	ശ്രീമതി സി. കെ. ആശ	105	
11	ശ്രീ. സി. ദിവാകരൻ	കന്യാകളങ്ങര CHC യിൽ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രിയ്ക്കവേണ്ടി വിദ്യാഭ്യാസ വകപ്പമന്ത്രി.

Tuesday, October 25, 2016

1	ശ്രീ. രമേശ് ചെന്നിത്തല	ദളിത് യുവാക്കളെ പോലിസ് മർദ്ദിച്ചത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
2	ശ്രീ. ടി. വി. രാജേഷ്	പത്രം ഏജന്റമാർക്കം വിതരണക്കാർക്കം ക്ഷേമനിധി ഏർപ്പെടു ത്തുന്നത് സംബന്ധിച്ച്	മ്പ്യമ ന്ത്രി
3	പ്രൊഫ. ആബിദ് ഹുസൈൻ തങ്ങൾ	നിയമലംഘനം നടത്തുന്ന വാഹനങ്ങൾ പിടിച്ചെടുത്ത് പോലീസ് സ്റ്റേഷനകളിൽ കൂട്ടിയിട്ടിരിക്കുന്നത് സംബന്ധിച്ച്	മഖ്യമന്ത്രി
4	ശ്രീ. എം. വിൻസെന്റ്	കഠിനംകളം പോലീസ് സ്റ്റേഷനിൽ സജിത്തിനെ മർദ്ദിച്ചത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രി

1	2	3	4
5	ശ്രീ. എം. രാജഗോപാലൻ	കേരള സ്റ്റേറ്റ് ലൈബ്രറി കൗൺസിലിന് സ്ഥലം അനുവദിക്കുന്നത് സംബന്ധിച്ച്	ഭവനനിർമ്മാണവും
6	ശ്രീ. ആർ. രാമചന്ദ്രൻ	കരുനാഗപ്പള്ളി കെ.എസ്. ആർ.ടി.സി. ഡിപ്പോയിൽ ഷെഡ്യൂളുകൾ വെട്ടിക്കുറയ്ക ന്നത് സംബന്ധിച്ച്	
7	ഡോ. എൻ. ജയരാജ്	പെർമിറ്റില്ലാതെ ടാക്സി സർവ്വീസ് നടത്തുന്നതുമൂലമുള്ള നഷ്ടം സംബന്ധിച്ച്	ഗതാഗത വകപ്പമന്ത്രി
8	ശ്രീ. ഇ.ടി. ടൈസൺ മാസ്റ്റർ	മുനമ്പം-അഴിക്കോട് ജങ്കാർ സർവ്വീസ് സൂഗമമാക്കുന്നത് സംബന്ധിച്ച്	
9	ശ്രീ. വി. കെ. ഇബ്രാഹിം കഞ്ഞ്	പുറപ്പളളിക്കാവ് റഗ്ഗലേറ്റർ- കം-ബ്രിഡ്ജ് നിർമ്മാണ പ്രവർത്തനം പൂർത്തിയാക്കുന്നത് സംബന്ധിച്ച്	
10	ശ്രീ. പി. കെ. ശശി		സഹകരണവും വിനോദസഞ്ചാരവും വകപ്പമന്ത്രി

Wednesday, October 26, 2016.

1	ശ്രീ. തിരുവഞ്ഞൂർ രാധാക്വഷ്ണൻ	കൊലക്കേസിൽ ശിക്ഷി ക്കപ്പെട്ട് കണ്ണൂർ ജയിലിൽ കഴിയുന്ന നിസ്സാം മൊബൈൽ ഫോൺ ഉപയോഗിച്ചത്	മുഖ്യമന്ത്രി
L		സംബന്ധിച്ച്	

1	2	3	4
2	ശ്രീ. കെ. ബി. ഗണേഷ് കമാർ	ജലജയൂടെ കൊലപാതകം അന്വേഷിക്കുന്നത് സംബന്ധിച്ച്	മ്പ്യമന്ത്രി
3	ശ്രീ. കോവൂർ കഞ്ഞുമോൻ	ആനയടിയെ സംഗീത ഗ്രാമ മായി പ്രഖ്യാപിക്കുന്നത് സംബന്ധിച്ച്	പട്ടികജാതി പട്ടിക വർഗ്ഗ പിന്നോക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പമന്ത്രി
4	ശ്രീ. യു. ആർ. പ്രദീപ്		റവന്യവും ഭവന നിർമ്മാണവും വകപ്പമന്ത്രി
5	ശ്രീ. പി. കെ. ബഷീർ		റവന്യൂവും ഭവന നിർമ്മാണവും വകുപ്പമന്ത്രി
6	ശ്രീ. അനിൽ അക്കര	വടക്കാഞ്ചേരി മണ്ഡലത്തിൽ റീസർവ്വേമ്വലമുണ്ടായിട്ടുള്ള പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	റവന്യൂവും ഭവന നിർമ്മാണവും വകപ്പ് മന്ത്രി
7	ശ്രീ. കെ. രാജൻ	അപകടങ്ങളും രോഗങ്ങളും കാരണം സ്ഥിരമായി ശാരീരിക പരിമിതികൾ അനുഭവിക്കുന്നവരുടെ പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	സാമൂഹ്യനീതിയും

\$

,

.

1	2	3	4
8	ശ്രീ. കെ. ആൻസലൻ	നെയ്യാറ്റിൻകര ജനറൽ ആശ്രപത്രിയുടെ വികസന പ്രവർത്തനങ്ങൾ സംബന്ധിച്ച്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
9	ശ്രീ. എൻ. ഷംസൂദ്ദീൻ	അന്തർ സംസ്ഥാന പാതയായ മണ്ണാർക്കാട്- ചിന്നത്തടാകം റോഡിന്റെ പൂനരുദ്ധാരണം സംബന്ധിച്ച്	
10	ശ്രീ. ആന്റണി ജോൺ	കട്ടനൂഴ പഞ്ചായത്തിൽ ബ്ലാവന കടവിൽ പാലം നിർമ്മിക്കുന്നത് സംബന്ധിച്ച്	

2

ş

Thursday, October 27, 2016.

1	ശ്രീ. രമേശ് ചെന്നിത്തല	ആലപ്പഴ ജില്ലയിൽ പക്ഷിപ്പനിമൂലം താറാവുകൾ കൂട്ടത്തോടെ ചത്തൊടുങ്ങ ന്നത് സംബന്ധിച്ച്	മൃഗസംരക്ഷണവും
2	ശ്രീ. രാജ്മ എബ്രഹാം	പത്തനംതിട്ട ജില്ലയിലോ സമീപ പ്രദേശങ്ങളിലോ വിമാനത്താവളം ആരംഭി ക്കുന്നത് സംബന്ധിച്ച്	മഖ്യമന്ത്രി
3	ശ്രീ. എം. ഉമ്മർ	സർക്കാർ ഉദ്യോഗസ്ഥർ ക്ങള്ള പെരുമാറ്റ ചട്ടങ്ങൾ സംബന്ധിച്ച്	മ്പ്യമന്ത്രി
4	ശ്രീ. കെ. കെ. രാമചന്ദ്രൻ നായർ	ടെക്സ്റ്റയിൽസ് കോർപ്പറേഷനകീഴിലുള്ള പ്രഭ്ടറാം മിൽ ഇറന്ന് പ്രവർത്തിപ്പിക്കുന്നത് സംബന്ധിച്ച്	മ്പ്യമന്ത്രി

1	2	3	4
5	ശ്രീ. വി. കെ. സി മമ്മത് കോയ	വാടക നിയന്ത്രണ നിയമം സംബന്ധിച്ച്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
6	ശ്രീ. വി. ടി. ബൽറാം	സ്വാശ്രയ മെഡിക്കൽ കോളേജ്കകളിൽ ബിരുദ ബിരുദാനന്തര കോഴ്ചകൾ പഠിക്കുന്ന ഇന്റേൺസിന് സ്റ്റൈപൻഡ് നൽകാത്തത് സംബന്ധിച്ച്	വകപ്പമന്ത്രി
7	ശ്രീ. കെ.ഡി. പ്രസേനൻ	ആലത്തൂർ താല്ലക്ക് ഹെഡ് ക്വാർട്ടേഴ്ല് ആശുപത്രിയിൽ ആവശ്യമായ ഡോക്ടർമാരുടെ സേവനം ഉറപ്പാക്കുന്നത സംബന്ധിച്ച്	സാമൂഹ്യനീതിയും വകപ്പമത്തി
8	ശ്രീ. മഞ്ഞളാംകഴി അലി) ആരോഗ്യവം 5 സാമൂഹ്യനീതിയും 1 വകപ്പമന്ത്രി
9	ശ്രീ. ചിറ്റയം ഗോപകമാർ	ശബ്ദ-വെളിച്ച മേഖലകളിലെ തൊഴിലാളികൾക്ക് ക്ഷേ പദ്ധതി നടപ്പാക്കുന്നത സംബന്ധിച്ച്	ല തൊഴിലും മ എക്ലൈസും ത് വകപ്പമന്ത്രി
10	ശ്രീ. വി. എസ്. ശിവകമാർ	പ്പന്തുറ പ്രദേശങ്ങളിെ	ല ഹാർബർ ട് എഞ്ചിനീയറിംഗ്രം ളി കാഷ്യൂ

÷

Friday October 28, 2016

1	2	3	4
1	ശ്രീ. രമേശ് ചെന്നിത്തല	വിജിലൻസ് ഡയറക്ടർക്കെ തിരെ അഡീഷണൽ ചീഫ സെക്രട്ടറി നൽകിയ പരാത സംബന്ധിച്ച്	5
2	ശ്രീ. ജെയിംസ് മാതൃ	ഉന്നത വിദ്യാഭ്യാസ മേഖല യിലെ വ്യാജ സർട്ടിഫിക്കറ്റുകൾ സംബന്ധിച്ച്	· · • —
3	ശ്രീ. പി. ടി. തോമസ്	സ്കൂളുകളുടെയും കോളേള്ള കളുടെയും മന്നിലും തിരക്കേറിയ സ്ഥലങ്ങളിലും കൂടുതൽ ട്രാഫിക്ക് വാർഡന്മാരെ നിയമിക്കുന്നത് സംബന്ധിച്ച്.	
4	ശ്ര ീ . മുഹമ്മദ് മുഹസ്സിൻ പി.	ഇലക്ട്രോണിക് വേസ്റ്റ് ശാസ്തീയ മായി ക്രമീകരിക്കുന്നതിനായി ഇൻഡസ്ട്രിയൽ പാർക്ക് ആരംഭിക്കുന്നത് സംബന്ധിച്ച്	
5	ശ്രീ. പി. ബി. അബ്ദൽ റസാക്ക്	ഉപ്പളയിൽ പോലീസ് സ്റ്റേഷൻ ആരംഭിക്കന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
6	ശ്രീമതി വീണാ ജോർജ്ജ്	കേന്ദ്ര കാലാവസ്ഥ വിഭാഗ ത്തിന്റെ ഡേറ്റാ ശേഖരത്തിൽ നിന്നം കേരളത്തിലെ നദികൾ ഒഴിവാക്കപ്പെട്ടത് സംബന്ധിച്ച്	
7	ശ്രീ. എ. എൻ. ഷംസീർ	മരുന്നുകളുടെ ജെനറിക് പേര് നിർദ്ദേശിക്കുന്നത് നടപ്പി ലാക്കുന്നത് സംബന്ധിച്ച്	ആരോഗ്യവും സാമൂഹ്യ നീതിയും വകപ്പമന്ത്രി

1	2	3	4
8	ശ്രീ. സണ്ണി ജോസഫ്	ഇരിട്ടി, പേരാവൂർ താലൂക്കാ ശുപത്രികളിൽ കൂടുതൽ ഡോക്ടർമാരെ നിയമിക്ക ന്നത് സംബന്ധിച്ച്	സാമൂഹ്യ
9	ശ്രീ. ഐ. ബി. സതീഷ്	ഗാന്ധിഗ്രാം റ്ററൽ ഇൻസ്റ്റിറ്റ്യൂട്ടിൽ നിന്നം ഇംഗ്ലീഷ് ആന്റ് കമ്മ്യൂണിക്കേറ്റീവ് സ്റ്റഡീസ് ബിരുദാനന്തര ബിരുദം നേടിയവരെ എച്ച്.എസ്. എസ്.ടി തസ്ലികയിലെ നിയമനത്തിന് അംഗീകരി ക്ങന്നത് സംബന്ധിച്ച്	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
10	ശ്രീ. റോജി എം. ജോൺ	സ്വാശ്രയ കോളേജ്കളിൽ പൂതിയതായി കോഴ്ചകൾ അനുവദിച്ചത് സംബന്ധിച്ച്	

1	ശ്രീ. പി. ഉബൈദ്ദള്ള	മലപ്പറം കാൻസർ സെന്റർ & റിസർച്ച് ഇൻസ്റ്റിറ്റ്യൂട്ടിന്റെ പ്രവർത്തനമാരംഭിക്കുന്നത് സംബന്ധിച്ച്	, - ,
2	ശ്രീ. കെ. വി. അബൃൾഖാദർ	കേരള സാഹിത്യ അക്കാദമിക്ക് സ്ഥലം അനുവദിക്കുന്നത് സംബന്ധിച്ച്	

879/2017.

ĝ

1	2	3	4
3	ശ്രീ. അടൂർ പ്രകാശ്	പെരുവന്താനത്ത് ട്രാവൻകൂർ ടീ കമ്പനി അനധികൃതമായി കൈവശം വച്ചിരിക്കുന്ന ഭ്രമി തിരിച്ചുപിടിക്കുന്നത് സംബന്ധിച്ച്	റവന്യൂവും ഭവന നിർമ്മാണവും വകപ്പമന്ത്രി
4	ശ്രീ. ഇ.കെ. വിജയൻ	കന്നുമൽ അന്ദബന്ധ കടിവെള്ളപദ്ധതിയുടെ പ്രവർത്തനം ത്വരിതപ്പെടുത്തുന്നത് സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമന്ത്രി
5	ശ്രീ. ടി. വി. ഇബ്രാഹിം	ചീക്കോട് കടിവെള്ള പദ്ധതി സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമന്ത്രി
6	ശ്രീ. ബി. ഡി. ദേവസ്സി	കൊച്ചിൻ ട്രാംവെ റെയിൽ മ്യൂസിയം ചാലക്കടിയിൽ സ്ഥാപിക്കുന്നത് സംബന്ധിച്ച്	ഇറമുഖവും മ്യൂസിയവും പുരാവസ്ത്ര സംരക്ഷണവും വകപ്പമന്ത്രി
7	ശ്രീ. എ.എം. ആരിഫ്	ഇറവൂർ താലൂക്കാശൂപത്രിയിലെ ഡയാലിസിസ് ചികിത്സാ കേന്ദ്രത്തിൽ ആവശ്യമായ തസ്തികകൾ സൃഷ്ടിക്കുന്നത് സംബന്ധിച്ച്	
8	ശ്രീ. കെ. മുരളീധരൻ	108 ആംബുലൻസിന്റെ പ്രവർത്തനം കാര്യക്ഷമമാ ക്കന്നത് സംബന്ധിച്ച്	
9	ശ്രീ. ഐ. സി. ബാലക്യഷ്ണൻ	ബത്തേരി-നഞ്ചൻഗോഡ് റെയിൽപാതയുടെ സർവ്വെ നടപടികളും പദ്ധതിരേഖയും പൂർത്തിയാക്കുന്നത് സംബന്ധിച്ച്	പൊതുമരാമത്തും രജിസ്ട്രേഷന്ദം വകുപ്പമന്ത്രി

1	2	3	4
10	ശ്രീ. ആർ. രാജേഷ്	മാവേലിക്കര– കണ്ടിയൂർ ബൈപ്പാസ് നിർമ്മാണം ആരംഭിക്കുന്നത് സംബന്ധിച്ച്	പൊതുമരാമത്തും രജിസ്ട്രേഷന്ദം വകുപ്പമന്ത്രി.

Wednesday, November 2, 2016.

	· · · · · · · · · · · · · · · · · · ·		,
1	ശ്രീ.എം.സ്വരാജ്	വല്ലാർപാടത്ത് ദളിത്, ദരിദ്ര കടുംബങ്ങൾക്കെതിരെ സർഫാസി നിയമം ദുരുപയോഗം ചെയ്യപ്പെട്ടത് സംബന്ധിച്ച്	
2	ശ്രീ. അൻവർ സാദത്ത്	കൊച്ചി മെട്രോയുമായി ബന്ധപ്പെട്ട് ആലുവ ബൈപ്പാസിൽ മൾട്ടി ലെവൽ കാർ പാർക്കിംഗ് ഏർപ്പെടു ത്തുന്നത് സംബന്ധിച്ച്	
3	ശ്രീ. കെ. എം. ഷാജി	മതസ്പർദ്ധ വളർത്തുന്ന പ്രസംഗങ്ങൾ നിയത്ത്രി ക്കുന്നത് സംബന്ധിച്ച്	മഖ്യമന്ത്രി
4	ശ്രീ. പി. ഉണ്ണി	ഒറ്റപ്പാലം താലൂക്കിൽ 'റവന്യൂ അദാലത്ത് ' സംഘടിപ്പി ക്കുന്നത് സംബന്ധിച്ച്	• .
5	ശ്രീമതി ഇ. എസ്. ബിജിമോൾ	ഇടുക്കി ജില്ലയിലെ ഭൂമി സംബന്ധമായ വിവിധ വിഷയങ്ങൾ സംബന്ധിച്ച്	16 T
6	ശ്രീ. എൻ. എ. നെല്ലിക്കുന്ന്	പുറമ്പോക്ക് ഭൂമി മാർക്കറ്റ് വിലയ്ക്ക് അനുഭവാവകാശികൾക്ക് നൽകന്നത് സംബന്ധിച്ച്	•

1	2	3	4
7	ശ്രീ. കെ. കഞ്ഞിരാമൻ	അടയ്ക്കാ കഷി ഉത്പാദന വൃമായി ബന്ധപ്പെടുത്തി കാസർഗോഡ് ആഗ്രോ പാർക്ക് അനുവദിക്കുന്നത് സംബന്ധിച്ച്	
8	ശ്രീ. അനൂപ് ജേക്കബ്	കെ. എസ്. റ്റി. പി. റോഡ് വികസനത്തിന്റെ ഭാഗമായി വ്യാപാര സ്ഥാപനങ്ങളുടെ പ്രവർത്തനം നിലക്കുന്നത് സംബന്ധിച്ച്	രജിസ്പേഷന്തം
9	ശ്രീ. കെ. കെ. രാമചന്ദ്രൻ നായർ	ചെങ്ങന്നൂർ നിയോജക മണ്ഡലത്തിലെ വിവിധ പാലങ്ങളുടെ നിർമ്മാണം സംബന്ധിച്ച്	പൊതുമരാമത്താം രജിസ്ലേഷന്ദം വകപ്പമന്ത്രി
10	ശ്രീ. റ്റി. വി. രാജേഷ്	പ്രാദേശിക മാധ്യമ പ്രവർത്തകർക്ക് ക്ഷേമനിധിയും പെൻഷന്രം ഏർപ്പെട <u>ുത്ത</u> ന്നത് സംബന്ധിച്ച്	തൊഴിലും എക്സൈസും വകപ്പമന്ത്രി

Thursday, November 3, 2016

1	ശ്രീ. രമേശ് ചെന്നിത്തല	ശിഅവാണി അണക്കെട്ടിന്റെ പരിസ്ഥിതി ആഘാത പഠനാന്ദമതി സംബന്ധിച്ച്	മുഖ്യമന്ത്രി
2	ശ്രീ. വി. എസ്. അച്ചതാനന്ദൻ	മലനൂഴ വൃഷ്ടി പ്രദേശത്തെ പരിസ്ഥിതി മലിനീകരണം സംബന്ധിച്ച്	മ്പ്യമന്ത്രി
3	ശ്രീ. കെ. എം. മാണി	കറിഞ്ഞി കോട്ടമല പാറമടയുമായി ബന്ധപ്പെട്ട പാരിസ്ഥിതിക പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	മഖ്യമന്ത്രി

÷

1	2	3	4
4	ശ്രീ.വി.ജോയി	ശിവഗിരി തീർത്ഥാടനവുമായി ബന്ധപ്പെട്ട ക്രമീകരണങ്ങൾ സംബന്ധിച്ച്	
5.	ശ്രീ. പി. സി. ജോർജ്	മൂഴിയ്കൽ ആദിവാസി കോളനി യിൽ ത്വക്ക് രോഗം സംബന്ധിച്ച്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമൃദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി
6	ശ്രീ. മരളി പെരുനെല്ലി	കണ്ണോത്ത്, കാരമക്ക് കടിവെള്ള പദ്ധതി സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമത്രി
7	ശ്രീമതി ഗീതാ ഗോപി	ചെറ്റവത്തേരിയിൽ സ്വർണ്ണാഭരണ നിർമ്മാണശാലയിൽ നിന്നുള്ള രാസമാലിന്യങ്ങൾ കിണറുകളിൽ കലരുന്നത് സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമന്ത്രി
8	ശ്രീ. സി. കെ. ശശീന്ദ്രൻ	വയനാട് ജില്ലയിലെ തോട്ടം തൊഴിലാളികളുടെ പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	തൊഴിലും എക്ലൈസും വകപ്പമന്ത്രി
9	ശ്രീ. ജോൺ ഫെർണാണ്ടസ്	തൊഴിൽ നിയമങ്ങൾ അശാസ്ത്രീയമായി നടപ്പിലാ ക്കുന്നത് സംബന്ധിച്ച്	തൊഴിലും എക്ലൈസും വകപ്പമന്ത്രി
10	ശ്രീ. എൻ. ഷാസുദ്ദീൻ	നിയമ സർവ്വകലാശാല സ്ഥാപിക്കുന്നത് സംബന്ധിച്ച്	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി

Friday, November 4, 2016

1	2	3	4
1	ശ്രീ. വി. കെ. സി. മമ്മത് കോയ	തിരുവണ്ണൂർ കോട്ടൺ മില്ലിന്റെ പ്രവർത്തനം സംബന്ധിച്ച്	മുഖ്യമന്ത്രിയ്ക്കുവേണ്ടി പട്ടികമാർഗ്ഗ പിന്നോക്ക സമുദായ ക്ഷേമവ്യം നിയമവ്യം സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി
2	ഡോ. എൻ. ജയരാജ്	മാത്തഭാഷ ഒന്നാം ഭാഷയാ ക്കുന്നതും ഔദ്യോഗികാവശ്യ ങ്ങൾക്ക് ഉപയോഗി ക്കുന്നതും സംബന്ധിച്ച്	
3	ശ്രീ. എൽദോ എബ്രഹാം	മൂവാറ്റുപുഴ ഫയർസ്റ്റേഷന്റെ വികസനം സംബന്ധിച്ച്	മുഖ്യമന്ത്രിയ്ക്ക വേണ്ടി പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമുദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പ മന്ത്രി

1	2	3	4
4	ശ്രീ. എ. എൻ. ഷംസീർ	ടൂർഫെഡ് അക്കാദമി ഫോർ മാനേജ്മെന്റ് സ്റ്റഡീസിന്റെ ടൂറിസം വൊക്കേഷണൽ കോഴ്ചകളുടെ അംഗീകാരം സംബന്ധിച്ച്	വിനോദ സഞ്ചാരവും
5	ശ്രീ. അബൃൾ ഹമീദ്. പി.	ചേലേമ്പ്രം പഞ്ചായത്തിലെ 'ഗ്രാമം ആരാമം ' പദ്ധതി സംബന്ധിച്ച്	തദ്ദേശസ്വയംഭര ണവും വഖഫ്, ഹജ്ജ് തീർത്ഥാടനവും വകപ്പ മന്ത്രി
6	ശ്രീ. എം. നൗഷാദ്	അഷ്ടമുടിക്കായൽ മാലിന്യ മുക്തമാക്കുന്നതും സംരക്ഷിക്കു ന്നതും സംബന്ധിച്ച്	
7	ശ്രീ. എൻ. വിജയൻപിള്ള	ചവറയിലെ കടിവെള്ള ക്ഷാമം പരിഹരിക്കുന്നത് സംബന്ധിച്ച്	ജലവിഭവ വകപ്പു ^ മന്ത്രി
8	ശ്രീ. കെ. എസ്. ശബരീനാഥൻ	അരുവിക്കര മണ്ഡലത്തിലെ സമഗ്ര കടിവെള്ള പദ്ധത് സംബന്ധിച്ച്	
9	ശ്രീ. എസ്. രാജേന്ദ്രൻ	ഹൈഡൽ ടൂറിസത്തോടന ബന്ധിച്ച് നടന്ന ഭ്രമ് ഇടപാടുകളും നിയമനങ്ങളു സംബന്ധിച്ച്	ദവസ്വവും
10	ശ്രീ. കെ. രാജൻ	ആശാരിക്കാട് ഗവ.യു.പി സ്കൂൾ, ഹൈസ്കൾ ആയ ഉയർത്തുന്നത് സംബന്ധിച്ച്	. വിദ്യാഭ്യാസ 1 വകപ്പമന്ത്രി

Monday, November 7, 2016.

1			
1	2	3	4
1	ശ്രീമതി പി. അയിഷാ പോറ്റി	വെളിയം, നെടുവത്ത്രർ പഞ്ചായത്ത്രകളിലെ പ്രാഥമിക കൈത്തറി സഹകരണ സംഘങ്ങൾ പുനരുജ്ജീവി പ്പിക്കുന്നത് സംബന്ധിച്ച്	
2	ശ്രീ. കെ. ദാസൻ	കെൽട്രോൺ മൂടാടി യൂണിറ്റിന്റെ വികസനം സംബന്ധിച്ച്	മഖ്യമന്ത്രി
3	ശ്രീ. വി. കെ. ഇബ്രാഹിം കഞ്ഞ്	എടയാർ വ്യവസായ മേഖല യിലെ ബിനാനി സിങ്ക് ലിമിറ്റഡ് അടഞ്ഞു കിടക്കുന്നത് സംബന്ധിച്ച്	
4	ശ്രീ. ആർ രാമചന്ദ്രൻ	ടി. എസ്. കനാലിനോട് ചേർന്ന ഭാഗങ്ങളിൽ ഉപ്പു വെള്ളം കയറി കൃഷി നശിക്കുന്നത് സംബന്ധിച്ച്	മഖ്യമന്ത്രി
5 «	1	സംബന്ധിച്ച് റ റ പ പ ക	

ž

1 2 3 4 6 ശ്രീമതി സി. കെ. ആശ പടികജാതി. പട്ടികവർഗ്വ പട്ടികജാതി വിഭാഗക്കാർക്ക് ശവ സംസ്റാരം പട്ടികവർഗ്ഗ നടത്തന്നതിന് അനവദി പിന്നോക്ക ച്ചിട്ടള്ള ഭ്രമി സംരക്ഷിക്കുന്നത് സമദായ സംബന്ധിച് ക്ഷേമവും നിയമവ്വം സാംസ്റ്റാരികവും പാർലമെന്ററി കാര്യവം വകപ്പമന്ത്രി 7 ശ്രീ. കെ. ജെ. മാക്സി ഫോർട് കൊച്ചി സെന്റ്| റവന്യവും ഭവന ജോൺ പാട്ടം മിനി കോളനി നിർമ്മാണവം നിവാസികൾക്ക് പടയം വകപ്പമന്ത്രി വിതരണം ചെയ്യന്നത് സംബന്ധിച്ച് 8 ശ്രീ. വി. അബ്ബറഹിമാൻ താനൂർ സി. എച്ച്. സിയെ ആരോഗ്യവും താലൂക്കാശ്രപത്രി ആയി സാമുഹൃ ഉയർത്തുന്നത് സംബന്ധിച് നീതിയും വകപ്പമന്ത്രി 9 ശ്രീ. പി. കെ. അബ്ബറബ്ബ് നിയമ വിരുദ്ധമായി|ആരോഗ്യവും സംസ്ഥാനത്ത് സാമഹ്യ പ്രവർത്തിക്കുന്ന വ്വവന നീതിയം ചികിത്സാ കേന്ദ്രങ്ങൾ വകപ്പമന്ത്രി സൃഷ്ടിക്കുന്ന പ്രശുങ്ങൾ സംബന്ധിച്ച് 10 ശ്രീ. മോൻസ് ജോസഫ് ക്ഷീര കർഷകരുടെ പ്രശ്നങ്ങൾ വനവും സംബന്ധിച്ച് മൃഗസംരക്ഷണവും മൃഗശാലകളം

വകപ്പമന്ത്രി

879/2017.

Tuesday, November 8, 2016

1	2	3	4
1	ശ്രീ. രമേശ് ചെന്നിത്തല	കൊല്ലം, ആലപ്പഴ ബൈപ്പാസു കളുടെ നിർമ്മാണ പ്രവർത്തന ങ്ങൾ സംബന്ധിച്ച്	പൊതുമരാമത്തും രജിസ്പേഷന്രം വകപ്പമന്ത്രി
2	ശ്രീ. വി. എസ്. അച്ചതാനന്ദൻ	വിഴിഞ്ഞം അന്താരാഷ്ട ഇറമുഖ നിർമ്മാണ വ്യവസ്ഥകൾ സംബന്ധിച്ച്	തുറമുഖവും മ്യൂസിയവും പുരാവസ്തു സംരക്ഷണവും വകപ്പമന്ത്രി
3	ശ്രീമതി യു. പ്രതിഭ ഹരി	ഇന്റർനെറ്റിന്റെ ദുരുപയോഗം കട്ടികളിൽ ഉണ്ടാക്കന്ന സ്വഭാവ വൈക്തതങ്ങൾ തടയുന്നത് സംബന്ധിച്ച്	വേണ്ടി
4	ശ്രീ. മുല്ലക്കര രത്നാകരൻ	ചിതറ പോലീസ് സ്റ്റേഷ് പ്രവർത്തനം ആരംഭിക്കുന്നത് സംബന്ധിച്ച്	ർ മുഖ്യമന്ത്രിയ്ക്ക വേണ്ടി പട്ടികജാതി പട്ടികമാരി പട്ടികവർഗ്ഗ പിന്നോക്ക സമദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവ പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി

1	2	3	4
5	ശ്രീ. അന്തപ് ജേക്കബ്	തിങവനന്തപുരം അന്താരാഷ്ട്ര വിമാനത്താവളത്തിലെ എമിഗ്രേഷൻ വിഭാഗം ജീവനക്കാർ അപമര്യാദ യായി പെങ്ങമാറുന്നത് സംബന്ധിച്ച്	വേണ്ടി പട്ടികജാതി
6	ശ്രീ. എം. സ്വരാജ്	മ <u>ത്ത</u> റ്റ് ഫിനാൻസിലെ ജീവനക്കാരുടെ അനിശ്ചിത കാല സമരം സംബന്ധിച്ച്	തൊഴിലും എക്ലൈസും വകപ്പമന്ത്രി
7	ശ്രീ. ബി. ഡി. ദേവസ്സി	ഇസൂർമുഴിയ്ക്കം അതിരപ്പള്ളി വെളളച്ചാട്ടത്തിനം ഇടയ്ക്ക് ഒരു സ്റ്റോറേജ് ഡാം നിർമ്മിക്കുന്നത് സംബന്ധിച്ച്	ജലവിഭവ വകപ്പമന്ത്രി
8	ശ്രീ. പി. ബി. അബൂൽ റസ്സാക്ക്	ജില്ലാ പഞ്ചായത്തുകളും കോർപ്പറേഷന്തകളും സമർപ്പിച്ച പദ്ധതികൾക്ക് ഭരണാന്തമതി നൽകന്നത് സംബന്ധിച്ച്	ധനകാര്യവും കയറും വകപ്പമന്ത്രി
9	ശ്രീ. എ. എം. ആരിഫ്	അത്രർ ബൈപ്പാസ്, അത്രർ - അത്രകറ്റി റോഡുകൾ പ്പനരുദ്ധരിക്കുന്നത് സംബന്ധിച്ച്	പൊതുമരാമത്തും രജിസ്ലേഷനും വകപ്പമന്ത്രി
10	ശ്രീ. സണ്ണി ജോസഫ്	തലശ്ശേരി-വളവുപാറ റോഡിന്റെ നവീകരണപ്രവൃത്തി പൂർത്തീകരിക്കുന്നത് സംബന്ധിച്ച്	പൊതുമരാമത്തും രജിസ്ട്രേഷന്ദം വകപ്പുമന്ത്രി

1	2	3	4
11	ശ്രീ. കെ. എം. മാണി	കട്ടനാട്ടിലെ നെൽ കർഷക	കൃഷി
		രുടെ പ്രശ്നങ്ങൾ സംബന്ധിച്ച്	വകപ്പമന്ത്രി

Wednesday, November 9, 2016

	1	ശ്രീ. പി. കെ. ബഷീർ	ചാലിയാർ പുഴയ്ക്ക് കറുകെയുള്ള റെഗ്രലേറ്റർ കം ബ്രിഡ്ജിന്റെ നിർമ്മാണം സംബന്ധിച്ച്	ജലവിഭവ വകപ്പ മന്ത്രിക്കുവേണ്ടി കൃഷി വകപ്പമന്ത്രി
	2	ശ്രീ. കെ. കൃഷ്ണൻകട്ടി	കർഷകരിൽ നിന്നം സംഭരിച്ച നെല്ലിന്റെ തുക നൽകന്നത് സംബന്ധിച്ച്	-
	3	ശ്രീ. യു. ആർ. പ്രദീപ്	ചേലക്കരയിൽ കൃഷി നാശം സംഭവിച്ച കർഷകർക്ക് നഷ്ട പരിഹാരം നൽകന്നത് സംബന്ധിച്ച്	. =
	4	ശ്രീ. പാറക്കൽ അബ്ദല്ല	കറ്റ്യാടിയിൽ തരിശായി ക്കിടക്കുന്ന നെൽവയൽ കൃഷിയോജ്യമാക്കുന്നത് സംബന്ധിച്ച്	8
and the second	5	ശ്രീ. ഒ. ആർ. കേള	ആദിവാസികളുടെ വായ്പ എഴതി തള്ളിയതിലെ ക്രമക്കേട് സംബന്ധിച്ച്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി

:

1	2	3	4
6	ശ്രീ. രമേശ് ചെന്നിത്തല	കളമശ്ശേരിയിലെ ഗുണ്ടാ ആക്രമണക്കേസിലെ പ്രതികളെ അറസ്റ്റ് ചെയ്യുന്നത് സംബന്ധിച്ച്	വണ്ടി
7	ശ്രീ. കെ. സൂരേഷ് കറുപ്പ്	കട്ടനാട് പ്രദേശത്ത് പക്ഷിപ്പനിമൂലം നഷ്ടം സംഭവിച്ച താറാവ് കർഷകരുടെ വായ്പ എഴതി തള്ളന്നത് സംബന്ധിച്ച്	മൃഗസംരക്ഷണവും മൃഗശാലകളും
8	ശ്രീ. രാജ് എബ്രഹാം	എ.ടി.എം.കൗണ്ടറുകളിലെ സ്രക്ഷ വർദ്ധിപ്പിക്കുന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രിക്കു വേണ്ടി പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമദായ ക്ഷേമവും നിയമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി

	3
ദന്ന്	എൻഡോസൾഫാൻ ദുരിതബാധിത രാജ് ആത്മഹത്യ സംബറ

ŝ

t

			+ (
9	ശ്രീ. എൻ. എ. നെല്ലിക്കുന്ന്	എൻഡോസൾഫാൻ ദ്ദരിതബാധിത രാജീവിയുടെ ആത്മഹത്യ സംബന്ധിച്ച്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്കസമു ദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വകപ്പമന്ത്രി
10	ശ്രീ. കെ. വി. അബൂൾ ഖാദർ	ഇരുവായൂരിലെ വികസന പദ്ധതികൾ ഏകോപിപ്പിക്കുന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രിക്കു വേണ്ടി പട്ടികമർഗ്ഗ പട്ടികവർഗ്ഗ പിന്നോക്കസമു ദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവും വക്കപ്പമന്ത്രി
11	ശ്രീ. പി. കെ. ശശി	ഷൊർണ്ണർ ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് പ്രിന്റിംഗ് ടെക്ലോളജി ആന്റ് ഗവൺമെന്റ് പോളിടെക്ലിക് കോളേജിൽ അച്ചടി മ്യൂസിയം സ്ഥാപിക്കുന്നത് സംബന്ധിച്ച്	മുഖ്യമന്ത്രിക്കു വേണ്ടി പട്ടികജാതി പട്ടികവർഗ്ഗ
1	2	3	4
----	------------------------	--	--
12	ശ്രീ. റോഷി അഗസ്റ്റിൻ	ഇടുക്കി മെഡിക്കൽ കോളേജിന്റെ അടിസ്ഥാന സൗകര്യവികസനം . സംബന്ധിച്ച്	ആരോഗ്യവും സാമൂഹ്യ നീതിയും വകപ്പമന്ത്രിക്ക് വേണ്ടി വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
13	ശ്രീ. ജി. എസ്. ജയലാൽ	പാരിപ്പള്ളി മെഡിക്കൽ കോളേജിന്റെ പ്രവർത്തനം സംബന്ധിച്ച്	· · · · · ·
14	ശ്രീ. എ. പി. അനിൽ കമാർ	മമ്പാട് വില്ലേജിൽ ഭ്രമി പിടിച്ചെടുത്ത് വിതരണം ചെയ്തത് സംബന്ധിച്ച്	
15	ശ്രീ. ഡി. കെ. മുരളി	സംസ്ഥാന ശിശൂക്ഷേമ സമിതിയിലെ നിയമനങ്ങളും ക്രമക്കേടുകളും സംബന്ധിച്ച്	1
16	ശ്രീ. റോജി എം. ജോൺ	അങ്കമാലി താലുക്കാശൂപത്രിയിൽ ട്രോമ കെയർ യൂണിറ്റം മറ്റ ഭൗതിക സൗകര്യങ്ങളം അനുവദിക്കുന്നത് സംബന്ധിച്ച്	സാമൂഹ്യനീതിയും

1	2	3	4
17	ശ്രീ. ടി. വി. ഇബ്രാഹിം	കൊണ്ടോട്ടി കമ്മ്യൂണിറ്റി ഹെൽത്ത് സെന്റർ താലൂക്കാശ്രപത്രിയായി ഉയർത്തുന്നത് സംബന്ധിച്ച്	÷ .
18	.ശ്രീ. എസ്. ശർമ്മ	എൽ. ഐ. സി. ഏജന്റമാർക്ക് ക്ഷേമനിധി ഏർപ്പെടുത്തു ന്നത് സംബന്ധിച്ച്	
19	ശ്രീ. എ. പ്രദീപ്കമാർ	കോഴിക്കോട്-മാനാഞ്ചിറ- വെള്ളിമാട് കന്ന് റോഡ് വികസനം സംബന്ധിച്ച്	പൊതുമരാമത്തും
20	ശ്രീ. ഹൈബി ഈഡൻ	എറണാകളം പൂല്ലേപ്പടി ഓവർ ബ്രിഡ്ജിലെ ടോൾ പിരിവ് ഒഴിവാക്കന്നത് സംബന്ധിച്ച്	രജിസ്ലേഷന്ദം
21	ശ്രീ. അൻവർ സാദത്ത്	ഹയർ എഡ്യൂക്കേഷൻ സ്കോളർഷിപ്പ് വിതരണം ചെയ്യന്നത് സംബന്ധിച്ച്.	

.,

Appendix V

PAPERS LAID ON THE TABLE

Wednesday 5, October 2016

The following papers was laid on the Table.

As per Rule 47(2)

Ĵ

പതിമുന്നാം കേരള നിയമസഭയുടെ പന്ത്രണ്ടാം സമ്മേളനത്തിലെ 2781-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുളള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

Monday October 17, 2016

1. As per Rule 47 (2)

പതിമൂന്നാം കേരള നിയമസഭയുടെ പതിമൂന്നാം സമ്മേളനത്തിലെ 258, പതിനഞ്ചാം സമ്മേളനത്തിലെ 2022, 3521, പതിനാറാം സമ്മേളനത്തിലെ 3090 എന്നീ നമ്പരുകളിലുള്ള നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടിയും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളും

പതിമൂന്നാം കേരള നിയമസഭയുടെ പതിനഞ്ചാം സമ്മേളനത്തിലെ 3490-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദൃത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

2. As per Rule 236 (5)

	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
സബ്ലക്ട് കമ്മിറ്റി	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
1	2	3	4
IV- വ്യവസായവും ധാതുക്കളും	2012-13	2	79
	2014-15	4	34, 44, 45, 48, 50, 57, 58, 59
XIV- ആഭ്യന്തരകാര്യങ്ങൾ	2014-15	4	2, 3, 4, 5, 6

879/2017.

~	
ь	л
v	-

1	2	3	4
XIV- ആഭ്യന്തരം	2014-15	4	3,4,10
III - ജലവിഭവം	2012-13	2	പൊതുശിപാർശ 3
	2014-15	4	12, 15, 35, 41, 44, 45,47, 48, 49, 50, 61, 67, 68, 70, 71, 76
I− കൃഷിയും	2014-15	4	36, 37, 38, 39, 40, 41, 42, 56, 57, 58
VII-വിദ്യൂച്ഛക്തിയും തൊഴിലും തൊഴിലാളിക്ഷേമവും	2014-15	4	51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62
I-കൃഷിയും മൃഗസംരക്ഷണവും മത്സ്യബന്ധനവും	2013-14	3	28

Tuesday, October 18, 2016

•

The following papers were laid on the table as per Rule 47(2)

പതിമൂന്നാം കേരള നിയമസഭയുടെ ആറാം സമ്മേളനത്തിലെ 2373, ഒമ്പതാം സമ്മേളനത്തിലെ 3801, പതിമൂന്നാം സമ്മേളനത്തിലെ 2208, പതിനാറാം സമ്മേളന ത്തിലെ 99, പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 290, 1542, 1565 എന്നീ നമ്പൽകളിലുള്ള നക്ഷത്ര ചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടിയും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

Friday, October 21, 2016

As per Rule 47(2)

.

പതിമൂന്നാം കേരള നിയമസഭയുടെ പതിനാറാം സമ്മേളനത്തിലെ 2990-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

പതിമുന്നാം കേരള നിയമസഭയുടെ പതിനാറാം സമ്മേളനത്തിലെ 1437, 1527, 1528, 2951 പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 2365, 2388 എന്നീ നമ്പരുകളിലുളള നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടിയും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുളള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളം.

Monday, October 24, 2016

As per Rule 47(2)

പതിമുന്നാം കേരള നിയമസഭയുടെ പതിനഞ്ചാം സമ്മേളനത്തിലെ 1910, പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 1602 എന്നീ നമ്പങകളിലുള്ള നക്ഷ്ത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറുപടിയും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളം.

Tuesday, October 25, 2016

As per Rule 47(2)

പതിമുന്നാം കേരള നിയമസഭയുടെ പതിനാലാം സമ്മേളനത്തിലെ 505-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

Thursday, October 27, 2016

As per Rule 47(2)

2474. സമ്മേളനത്തിലെ നിയമസഭയടെ പതിനാലാം പതിമന്നാം കേരള പതിനഞ്ചാം സമ്മേളനത്തിലെ 2902, പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം നമ്പരുകളിലുള്ള നക്ഷത്രചിഹ്നമിടാത്ത 2135. 2155 എന്നീ സമ്മേളനത്തിലെ ചോദ്യങ്ങളടെ മറുപടിയും അവയ്ക്ക് യഥാസമയം മറുപടി നൽകവാൻ സാധിക്കാതിരുന്ന തിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളം.

Friday, October 28, 2016

As per Rule 47(2)

പതിമൂന്നാം കേരള നിയമസഭയുടെ പതിമൂന്നാം സമ്മേളനത്തിലെ 3304, 3307, പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 2360, 2372 എന്നീ നമ്പരുകളിലുള്ള നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടികളും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റമെന്റകളും

Monday, October 31, 2016

*

3

പതിമൂന്നാം കേരള നിയമസഭയുടെ ഏഴാം സമ്മേളനത്തിലെ 2200, പതിനഞ്ചാം സമ്മേളനത്തിലെ 164, 3590 എന്നീ നമ്പരുകളിലുള്ള നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടിയും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതി നള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളം.

Monday, November 7, 2016

പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 2377-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദൃങ്ങളുടെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 2378-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 1170-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

Tuesday, November 8, 2016

Papers laid on the table

The following papers were laid on the Table :

- സ.ഉ. (അച്ചടി) നമ്പർ2/2016/കാ.യു.വ. തീയതി 7-1-2016 (എസ്.ആർ.ഒ. നമ്പർ40/2016) ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- ജി.ഒ. (ഹി) നമ്പർ 217/2016/ഹോം. തീയതി 16-8-2016 (എസ്.ആർ.ഒ. നമ്പർ 589/2016).

- 3. ജി.ഒ.(ആർറ്റി.) നമ്പർ 2649/2016/ഹോം. തീയതി 27-8-2016 (എസ്.ആർ.ഒ. നമ്പർ 591/2016)
- 4. ജി.ഒ.(ആർറ്റി.) നമ്പർ 2887/2016/ഹോം. തീയതി 19-9-2016 (എസ്.ആർ.ഒ. നമ്പർ 609/2016)
- 5. ജി.ഒ.(എംഎസ്.) നമ്പർ 249/2016/ഹോം. തീയതി 29-9-2016 (എസ്.ആർ.ഒ. നമ്പർ 618/2016)

ŝ

- 6. ജി.ഒ.(ആർറ്റി.) നമ്പർ 2975/2016/ഹോം. തീയതി 27-9-2016 (എസ്.ആർ.ഒ. നമ്പർ 621/2016)
- 7. ജി.ഒ.(എംഎസ്.) നമ്പർ 253/2016/ഹോം. തീയതി 4-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 622/2016)
- 8. ജി.ഒ.(ആർറ്റി.) നമ്പർ 2916/2016/ഹോം. തീയതി 20-09-2016 (എസ്.ആർ.ഒ. നമ്പർ 631/2016)
- 9. ജി.ഒ.(പി) നമ്പർ 21/2016/ജിഎഡി. തീയതി 5-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 633/2016)
- 10. ജി.ഒ.(ഹി) നമ്പർ 22/2016/ജിഎഡി. തീയതി 5-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 634/2016)
- 11. ജി.ഒ.(പി) നമ്പർ 23/2016/ജിഎഡി. തീയതി 5-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 635/2016)
- 12. ജി.ഒ.(പി) നമ്പർ 24/2016/ജിഎഡി. തീയതി 5-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 636/2016)
- 13. ജി.ഒ.(ഹി) നമ്പർ 25/2016/ജിഎഡി. തീയതി 5-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 637/2016)
- 14. ജി.ഒ.(പി) നമ്പർ 26/2016/ജിഎഡി. തീയതി 5-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 638/2016)
- 15. ജി.ഒ.(ആർറ്റി.) നമ്പർ 3013/2016/ഹോം. തീയതി 1-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 640/2016)
- 16. ജി.ഒ.(എംഎസ്.) നമ്പർ 254/2016/ഹോം. തീയതി 4-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 641/2016)

- 17. ജി.ഒ.(എംഎസ്.) നമ്പർ 255/2016/ഹോം. തീയതി 4-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 642/2016)
- 18. ജി.ഒ.(എംഎസ്.) നമ്പർ 257/2016/ഹോം. തീയതി 14-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 644/2016)
- 19. സ.ഉ.(അച്ചടി) നമ്പർ 48/2016 കാ.യു.വ. തീയതി 14-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 645/2016)
- 20. നമ്പർ 77989/എസ്എസ്എ 2/2013/ഹോം. തീയതി 14-10-2016 (എസ്. ആർ. ഒ. നമ്പർ 646/2016)
- 21. ജി.ഒ.(എംഎസ്.) നമ്പർ 258/2016/ഹോം. തീയതി 18-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 655/2016)
- 22. ജി.ഒ.(എംഎസ്.) നമ്പർ 259/2016/ഹോം. തീയതി 18-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 656/2016)
- 23. ജി.ഒ.(എംഎസ്.) നമ്പർ 260/2016/ഹോം. തീയതി 18-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 657/2016)
- 24. ജി.ഒ.(എംഎസ്.) നമ്പർ 261/2016/ഹോം. തീയതി 18-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 658/2016)
- 25. കേരള സംസ്ഥാന മുന്നോക്ക സമദായ ക്ഷേമ കോർപ്പറേഷന്റെ 2012-13-ലെ വാർഷിക റിപ്പോർട്ടം കണക്കകളം ഡിലേ സ്റ്റേറ്റെമന്റ് സഹിതം.
- 26. രാജീവ് ഗാന്ധി അക്കാദമി ഫോർ ഏവിയേഷൻ ടെക്സോളജിയുടെ 2014-15-ലെ ഭരണ റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 26. കേരള സ്റ്റേറ്റ് ഹാൻറിക്രാഫ്റ്റ്സ് അപക്സ് കോ-ഓപ്പറേറ്റീവ് സൊസൈറ്റി (സൂരഭി)യുടെ 2014-15-ലെ ആഡിറ്റ് റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.

2

- 27. ഇലക്ട്രോണിക്സ് ടെക്റോളജി പാർക്ക്സ്-കേരള (ടെക്റോപാർക്ക്)യുടെ 2014-15-ലെ ആഡിറ്റ് റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം
- 28. ഇലക്ടോണിക്സ് ടെക്റോളജി പാർക്ക്സ്-കേരള (ടെക്റോപാർക്ക്)യുടെ 2015-16-ലെ ആഡിറ്റ് റിപ്പോർട്ട്)
- 29. ടെക്ലോപാർക്കിന്റെ 2010-11-ലെ വാർഷിക റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.

- 30. അക്കാദമി ഓഫ് പ്രിസൺസ് ആന്റ് കറക്ഷണൽ അഡ്ലിനിസ്പേഷന്റെ 2014-15-ലെ ഭരണ ആഡിറ്റ് റിപ്പോർട്ടുകൾ ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം
- 31. കേരള സ്റ്റാർട്ട് അപ്പ് മിഷന്റെ 2015-16-ലെ വാർഷിക റിപ്പോർട്ട്
- 32. കേരള സംസ്ഥാന ഭ്രവിനിയോഗ ബോർഡിന്റെ 2015-16-ലെ ഭരണ റിപ്പോർട്ട്
- 33. ജി.ഒ.(പി) നമ്പർ 90/2016/കോ-ഓപ്. തീയതി 29-8-2016 (എസ്.ആർ.ഒ. നമ്പർ 587/2016)
- 34. ജി.ഒ.(പി) നമ്പർ 93/2016/കോ-ഓപ്. തീയതി 1-9-2016 (എസ്.ആർ.ഒ. നമ്പർ 604/2016)
- 35. ജി.ഒ.(ഹി) നമ്പർ 97/2016/കോ-ഓപ്. തീയതി 20-9-2016 (എസ്.ആർ.ഒ. നമ്പർ 613/2016)
- 36. ജി.ഒ.(പി) നമ്പർ 99/2016/കോ-ഓപ്. തീയതി 7-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 632/2016)
- 37. ജി.ഒ.(പി) നമ്പർ 101/2016/കോ-ഓപ്. തീയതി 20-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 654/2016)
- 38. `ജി.ഒ.(പി) നമ്പർ 102/2016/എൽബിആർ. തീയതി 27-6-2016 (എസ്.ആർ.ഒ. നമ്പർ 447/2016) ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം
- 39. ജി.ഒ.(പി) നമ്പർ 156/2016/എൽബിആർ. തീയതി 24-9-2016 (എസ്.ആർ.ഒ. നമ്പർ 623/2016)
- 40. സ.ഉ.(അച്ചടി) നമ്പർ 157/16/തൊഴിൽ. തീയതി 4-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 624/2016)
- 41. ജി.ഒ.(പി) നമ്പർ 90/2016/റ്റിഡി. തീയതി 6-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 626/2016)
- 42. ജി.ഒ.(എംഎസ്.) നമ്പർ 96/2016/റ്റിഡി. തീയതി 21-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 653/2016)
- 43. സ.ഉ.(അച്ചടി) നമ്പർ 165/2016/തൊഴിൽ. തീയതി 26-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 660/2016)
- 44. സ.ഉ.(അച്ചടി) നമ്പർ 166/2016/തൊഴിൽ. തീയതി 26-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 661/2016)

- 45. സ.ഉ.(അച്ചടി) നമ്പർ 167/2016/തൊഴിൽ. തീയതി 26-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 662/2016).
- 46. ജി.ഒ.(പി) നമ്പർ 168/2016/എൽബിആർ. തീയതി 26-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 663/2016).
- 47. കേരള ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ലേബർ ആൻറ് എംപ്ളോയ്മെന്റിന്റെ (കിലെ) 2011-12, 2012-13, 2013-14 എന്നീ വർഷങ്ങളിലെ വാർഷിക ഭരണ റിപ്പോർട്ടുകൾ ഡിലേ സ്റ്റേറ്മെന്റ് സഹിതം.
- 48. കേരള സർവ്വകലാശാലയുടെ 2015-ലെ വാർഷിക റിപ്പോർട്ട്, 2010-11-ലെ ആഡിറ്റ് റിപ്പോർട്ട്.
- 49. കണ്ണൂർ സർവ്വകലാശാലയുടെ 2015-ലെ വാർഷിക റിപ്പോർട്ട്, 2011-12, 2012-13 എന്നീ വർഷങ്ങളിലെ ആഡിറ്റ് റിപ്പോർട്ടകൾ, 2011-12, 2014-15 എന്നീ വർഷങ്ങളിലെ വാർഷിക കണക്കുകൾ.
- 50. കൊച്ചിൻ യൂണിവേഴ്സിറ്റി ഓഫ് സയൻസ് ആന്റ് ടെക്ലോളജിയുടെ 2013-14-ലെ വാർഷിക റിപ്പോർട്ട്, 2011-12, 2012-13 എന്നീ വർഷങ്ങളിലെ ആഡിറ്റ് റിപ്പോർട്ടുകൾ, 2012-13-ലെ വാർഷിക കണക്കകൾ.
- ജി.ഒ.(പി) നമ്പർ 53/2015/എസ്ജെഡി. തീയതി 25-8-2015 (എസ്.ആർ.ഒ. നമ്പർ 568/2015) ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 52. കേരള വെറ്റിറനറി ആന്റ് ആനിമൽ സയൻസസ് സർവ്വകലാശാലയുടെ 2014-15-ലെ വാർഷിക റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 53. കേരള അഗ്രോ ഇൻഡസ്ട്രീസ് കോർപ്പറേഷൻ ലിമിറ്റഡിന്റെ 2011-12-ലെ വാർഷിക റിപ്പോർട്ടം കണക്കുകളം ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 54. കേരള ലാന്റ് ഡെവലപ്പമെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡിന്റെ 2008-09-ലെ വാർഷിക റിപ്പോർട്ടം കണക്കുകളും ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 55. വാഴക്കുളം അഗ്രോ & ഫ്രൂട്ട് പ്രോസസ്സിംഗ് കമ്പനി ലിമിറ്റഡിന്റെ 2013-14, 2014-15 എന്നീ വർഷങ്ങളിലെ വാർഷിക റിപ്പോർട്ടുകൾ ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.

:

- 56. മലപ്പറം ജില്ലാ ലീഗൽ സർവ്വീസസ് അതോറിറ്റിയുടെ 2014-15-ലെ പ്രത്യേക ആഡിറ്റ് റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം
- 57. കേരള സംസ്ഥാന പിന്നോക്ക വിഭാഗ കമ്മീഷന്റെ 2013-14-ലെ പ്രത്യേക ആഡിറ്റ് റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം

- 58. കേരള ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ലോക്കൽ അഡ്മിനിസ്ട്രേഷന്റെ 2015-16-ലെ വാർഷിക റിപ്പോർട്ട്
- 59. കേരള സ്റ്റേറ്റ് ഇലക്ട്രിസിറ്റി ബോർഡ് ലിമിറ്റഡിന്റെ 2013-14-ലെ വാർഷിക ഭരണ റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം
- 60. ജി.ഒ.(പി) നമ്പർ 3/2016/ഡിഡി. തീയതി 19-5-2016 (എസ്.ആർ.ഒ. നമ്പർ 435/2015) ഡിലേ സ്റ്റേരമന്റ് സഹിതം
- മീറ്റ് പ്രോഡക്ട്സ് ഓഫ് ഇന്ത്യ ലിമിറ്റഡിന്റെ 2012-13-ലെ വാർഷിക റിപ്പോർട്ട് ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം
- 62. ജി.ഒ.(ഫി) നമ്പർ 59/2016/ട്രാൻ. തീയതി 25-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 667/2016)
- 63. ജി.ഒ.(പി) നമ്പർ 59/2016/പിഡബ്ള്യൂഡി. തീയതി 1-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 630/2016)
- 64. ജി.ഒ.(പി) നമ്പർ 38/2015/എഫ്&സിഎസ്ഡി. തീയതി. 5-12-2015 (എസ്.ആർ.ഒ. നമ്പർ 830/2015) ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 65. ജി.ഒ.(പി) നമ്പർ 39/2015/എഫ്&സിഎസ്ഡി. തീയതി 5-12-2015 (എസ്.ആർ.ഒ. നമ്പർ 831/2015) ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 66. കേരള സ്റ്റേറ്റ് കയർ കോർപ്പറേഷൻ ലിമിറ്റഡിന്റെ 2009-10, 2010-11 എന്നീ വർഷങ്ങളിലെ വാർഷിക കണക്കകൾ ഡിലേ സ്റ്റേറ്റ്മെന്റ് സഹിതം.
- 67. കേരള ഡാം സുരക്ഷ അതോറിറ്റിയുടെ 2015-16-ലെ വാർഷിക റിപ്പോർട്ട്.

As per Rule 47(2)

1

പതിമൂന്നാം കേരള നിയമസഭയുടെ പതിനാറാം സമ്മേളനത്തിലെ 1756-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

പതിനാലാം കേരള നിയമസഭയുടെ രണ്ടാം സമ്മേളനത്തിലെ 1417, 1479 എന്നീ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടികളും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളും

879/2017.

As per Rule 236 (5)

സബ്ബക്ക് കമ്മിറ്റി	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
a	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
II-ഭൂനികതിയും ദേവസ്വവും	2012-13	2	12, 13

സബ്ലക്ട് കമ്മിറ്റി	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
R S O	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
III-ജലവിഭവം	2012-13	2	11

സബ്ലക്ക് കമ്മിറ്റി	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
BR 5 0	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
IV-വ്യവസായവും ധാതുക്കളും	2015-16	5	16, 17, 18, 19, 20, 21, 22

സബ്ലക്ട് കമ്മിറ്റി	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
B S	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
I-കൃഷിയും മൃഗസംരക്ഷണവും മത്സ്യബന്ധനവും	2014-15	4	24, 25, 43, 44, 45, 46, 48, 49, 50, 51, 52, 53, 54, 55

	കാലതാമസ പത്രികകളുടെ വിശദാംശം		
സബ്ലുക്ട് കമ്മിറ്റി	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ
VII -വിദൃച്ഛക്തിയും തൊഴിലും തൊഴിലാളിക്ഷേമവും	2014-15	4	5, 6, 7, 8,9, 10 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25

As per Rule 236 (6)

Ŧ

	വാർഷികപ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം		
ധനാഭ്യർത്ഥന നമ്പർ	സാമ്പത്തിക വർഷം	വകപ്പ്7സ്ഥാപനം	
XVI-പെൻഷന്രം പലവകയും	2015-16	സൈനികക്ഷേമ വകപ്പ്	
XXXVII-വ്യവസായങ്ങൾ	2015-16	വിവരസാങ്കേതികവിദ്യാ വകപ്പ് (ഐ.ഐ.ഐ.റ്റി.എം.കെ) വിവരസാങ്കേതികവിദ്യാ വകപ്പ് (ഇൻഫോപാർക്ക് കൊച്ചി)	
	2014-15	വിവരസാങ്കേതികവിദ്യാ വകപ്പ് (സൈബർ പാർക്ക കോഴിക്കോട്)	
XLVI- സാമൂഹ്യസുരക്ഷിതത്വവും ക്ഷേമവും	2015-16	പൊത്രഭരണ (പൊളിറ്റിക്കര വകപ്പ്	

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം		
	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം	
XXV- പട്ടികജാതി/പട്ടികവർഗ്ഗ/മറ്റ പിന്നോക്ക/നൃനപക്ഷ വിഭാഗങ്ങൾ എന്നിവരുടെ ക്ഷേമം	2014-15	പട്ടികജാതി വികസന വകപ്പ്	

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം					
	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം				
XXV- പട്ടികജാതി/പട്ടികവർഗ്ഗ/മറ്റ പിന്നോക്ക/ന്യൂനപക്ഷ വിഭാഗങ്ങൾ എന്നിവരുടെ ക്ഷേമം	2015-16	പൊതുഭരണ (ന്യൂനപക്ഷക്ഷേമ) വകപ്പ്				

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തം	ന റിപ്പോർട്ടിന്റെ വിശദാംശം
	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം
XXXIX-വൈദ്യുത പദ്ധതികൾ	2014-15	കേരള സ്റ്റേറ്റ് ഇലക്ലിസിറ്റി ബോർഡ് ലിമിറ്റഡ്

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തന	റിപ്പോർട്ടിന്റെ വിശദാംശം
	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം
XXXVIII-ജലസേചനം	2015-16	ജലവിഭവ വകപ്പ്

ധനാഭൃർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തന	റിപ്പോർട്ടിന്റെ വിശദാംശം
CHOS SOUTH HAR	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം
XLII-വിനോദസഞ്ചാരം	2015-16	വിനോദസഞ്ചാരം

*

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംഗ					
	സാമ്പത്തിക വർഷം	വകപ്പ്7സ്ഥാപനം				
VIII-എക്സൈസ്	2015-16	സംസ്ഥാന എക്ലൈസ് വകപ്പ്				

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം					
	സാമ്പത്തിക വർഷം	വകപ്പ്/സ്ഥാപനം				
XVIII-വൈദ്യസഹായരംഗവും പൊതുജനാരോഗ്യവും XIX - കടുംബക്ഷേമം	2015-16	ആരോഗ്യകടുംബക്ഷേമ വകപ്പ്				

ſ	ധനാഭൃർത്ഥന നമ്പർ	വാർഷികപ്രവർത്തം	ന റിപ്പോർട്ടിന്റെ വിശദാംശം
	CANES ACCENT AND	സാമ്പത്തിക വർഷം	വകപ്പ് സ്ഥാപനം
	XXXVII- വ്യവസായങ്ങൾ	2015-16	കയർവികസന വകപ്പ്

Wednesday, November 9, 2016

ജി.ഒ.(പി)നം. 100/2016/കോ-ഓപ്. തീയതി 15-10-2016 (എസ്.ആർ.ഒ. നമ്പർ 643/2016)

As per Rule 47(2)

പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 322, രണ്ടാം സമ്മേളനത്തിലെ 308, 313 എന്നീ നക്ഷത്ര ചിഹ്നമിടാത്ത ചോദ്യങ്ങളുടെ മറ്റപടികളും അവയ്ക്ക് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റകളും.

പതിമന്നാം കേരള നിയമസഭയുടെ പതിനൊന്നാം സമ്മേളനത്തിലെ 909-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദൃത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

6

۳

പതിനാലാം കേരള നിയമസഭയുടെ ഒന്നാം സമ്മേളനത്തിലെ 2355-ാം നമ്പർ നക്ഷത്രചിഹ്നമിടാത്ത ചോദ്യത്തിന്റെ മറ്റപടിയും അതിന് യഥാസമയം മറ്റപടി നൽകവാൻ സാധിക്കാതിരുന്നതിനുള്ള കാരണം കാണിക്കൽ സ്റ്റേറ്റ്മെന്റം.

APPENDIX VI

STATEMENT SHOWING THE DETAILS OF BILLS PASSED, DATE OF INTRODUCTION, AMENDMENTS RECEIVED, DATE OF PASSING ETC.

			NDMEN		mendmen				Number of Members participated in the			
SI. No	Name of Bill	Date of Introduction Of the Bill	S	referenc subject/ t Commi		to	eference t/Select ittee	Clauses		discussion		Date of Passing
			Ordin- ance disap- proval motion	Cir- cula- tion	Sub- ject/ Select Com- mittec	Cir- cula- tion	Recom -mittal Before reference reference to to Subject Selecc	Subject/ Select Committ ee	(H.M)			
$\overline{0}$	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
1	The Kerala Finance Bill. 2016. (Bill No.16).	18.07.2016	-	104	104	106	106	222	22	51	05.58	07.11.2016
2	The Kerala Devaswom Recruitment Board (Amendment)	26.09.2016	-	103	103	104	104	96	6	43	03.05	08.11.2016
	Bill, 2016. (Bill No.17).					<u> </u>						 _1,

Ľ

3	The Kerala			1	1					-		
	Infrastructure Investment Fund (Amendment)	26.09.2016	37	103	103	107	107	587	6	53	05.54	02.11.201
	Bill, 2016. (Bill			ļ								
	No.18).			1	İ							
4	The Kerala		ł				ł	+	 	L		
	Appropriation (No.2) Bill, 2016. (Bill	27.10.2016	-	-	- -	-	-	-	2	4	04.13	27.10.201
5	No.23). The Kerala											
U	Court Fees and Suits Valuation	03.11.2016		105	105	105	105	47	4	17	01.37	09.11.2016
	(Amendment) Bill, 2016. (Bill											
	No.24).											
6	The Kerala											
	Advocates'											
	Welfare Fund	03.11.2016		100						8 21 01.55		
	(Amendment)	55.11.2010	•	106	106	105	105	134	8		01.55	09.11.2016
	Bill, 2016.							F				
	(Bill No.25).			l í								

..

879/2017.

7	The Kerala Conservation of Paddy Land and Wetland (Amendment) Bill, 2016. (Bill No.28).	02.11.2016	-	107	107	105	105	37	22	34	05.11	08.11.2016
8	The Kerala Appropriation (No.3) Bill, 2016. (Bill No.32).		-		-	~	-	-		0	01.22	03.11.2016

. 79

.

APPENDIX VII

SALIENT FEATURES OF THE BILLS

THE KERALA FINANCE BILL, 2016

The Bill seeks to amend the following enactments to give effect to the financial proposals of the Government of Kerala for the financial year 2016-2017 as announced in paras 238, 248 to 255, 257 to 260, 262 to 267, 269, 271, 272, 277 to 280, 284 to 292 and 294 to 304 of the Revised Budget Speech 2016-2017, namely:

- 1. Kerala Surcharge on Taxes Act, 1957 (11 of 1957)
- 2. The Kerala Stamp Act, 1959 (17 of 1959)
- 3. The Kerala Court Fees and Suits Valuation Act, 1959 (10 of 1960)
- 4. The Kerala General Sales Tax Act, 1963 (15 of 1963)
- 5. The Kerala Motor Vehicles Taxation Act, 1976 (32 of 1976)
- 6. The Kerala Tax on Luxuries Act, 1976 (32 of 1976)
- 7. The Kerala Agricultural Income Tax Act, 1991 (15 of 1991)
- 8. The Kerala Value Added Tax Act, 2003 (30 of 2004)

THE KERALA DEVASWOM RECRUITMENT BOARD (AMENDMENT) BILL, 2016

The Kerala Devaswom Recruitment Board Act, 2015, provide for the constitution of an autonomous Devaswom Recruitment Board for preparing select list of candidates for appointment in various other posts other than hereditary posts and the posts in aided educational institutions in Devaswom Boards of the State and for matter connected therewith or incidental thereto.

2. As it considered necessary in the public interest to enable the Devaswom Boards in the State to appoint necessary officers and staff for its administration and to manage the affairs of the temples and it is found that recruitment through Kerala Public Service Commission is likely to consume more time in the absence of Special Rules by the Devaswom Boards for the appointment of officers and staff in the Devaswom Boards and it has been decided to reduce the strength and administrative cost of the Board and entrust it to proceed with the recruitment process for the time being till the Kerala Public Service Commission is entrusted to select candidates for the various posts in Administrative Service other than hereditary posts and posts in aided education institutions in Devaswom Boards, the Government have decided to bring suitable amendments to the Kerala Devaswom Recruitment Board Act, 2015.

3. The Bill seeks to achieve the above object.

THE KERALA INFRASTRUCFURE INVESTMENT FUND (AMENDMENT) BILL, 2016

For the development of the State it is imperative to have massive investment in infrastructure sector. It is not feasible to provide all the requirements needed, for the investment in the infrastructure sector through the State Budget. On the recommendation of the Committee led by the Vice-Chairman, State Planning Board, constituted as per G.O. (P) No. 401/2014/ Fin. dated 19th September, 2014 to submit recommendations for exploring the possibilities of financial market, the Government as per G.O. (P) No. 583/2014/Fin. dated 29th December, 2014 approved the measures to mobilize funds through General Obligation Bonds and Revenue Bonds to meet medium term fund requirements and through financial structures such as Alternative Investment Funds (A I F), Infrastructure Investment Trust (InvIT), Infrastructure Debt Fund (IDF), to meet long tenn requirements. The financial regulatory agencies such as SBI, Reserve Bank of India have changed the rules for large scale resource mobilization of funds and borrowing.

In the revised Budget Speech for the Financial Year 2016-17, great emphasis has been given for infrastructure development. Second anti-recession package of 20000 crore rupees has been declared therein. It was also declared that the structure of the Kerala Infrastructure Investment Fund Board would be modified to enable the utilization of the new fund mobilization methods, approved by SEBI and Reserve Bank of India, by amending the Kerala Infrastructure Investment Fund Act, 1999. Since the first quarter of the current financial year has already expired, there would be delay in realising the above objectives. As the Legislative Assembly of the State was not in session and the above proposals had to be given effect to immediately the Kerala Infrastructure Investment Fund (Amendment) Ordinance, 2016 was promulgated by the Governor of Kerala on the 19th August, 2016 and published in the Kerala Gazette Extraordinary No. 1464 dated 19th August, 2016.

This Bill seeks to replace the Ordinance No. 6 of 2016 by an Act of the State Legislature.

THE KERALA APPROPRIATION (NO.2) BILL, 2016

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India, to provide for the appropriation out of the Consolidated Fund of the State of Kerala of the moneys required to meet the expenditure charged on the Consolidated Fund of the State and the grants made in advance by the Legislative Assembly in respect of the estimated expenditure of the Government of Kerala for the Financial Year 2016-2017.

THE KERALA APPROPRIATION (NO.3) BILL, 2016

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 205 thereof, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala required to meet the expenditure charged on the Consolidated Fund of the State of Kerala and the grants made in advance by the Legislative Assembly for the expenditure of the Government of Kerala for the Financial Year 2016-2017.

THE KERALA COURT FEES AND SUITS VALUATION (AMENDMENT) BILL, 2016

•

The Government have decided to set apart an amount equal to 70 per cent of the Kerala Legal Benefit Fund to the Kerala Advocates' Welfare Fund and 30 per cent to the Advocates' Clerks Welfare Fund and to transfer such amount to the said Funds after retaining 10 per cent each from the above amount for providing infrastructure to the litigants. Accordingly the Government have decided to amend the Kerala Court Fees and Suits Valuation Act, 1959 (10 of 1960).

The Bill seeks to achieve the above object.

THE KERALA ADVOCATES' WELFARE FUND (AMENDMENT) BILL, 2016

The Government has decided to enhance the maximum amount a member would be entitled to receive from the Advocates' Welfare Fund on completion of fifteen years of continuous membership from 5 lakhs to 10 lakhs and has also decided to enhance the amount to be paid to such members for every completed year of service from rupees 14285 to rupees 25,000. It has also been decided to admit persons enrolled as Advocates after retirement from other service, if his total period of employment in other service does not exceed 5 years or that the retirement benefit or pension does not exceed five thousand rupees per month. It has been further decided to increase the value of Welfare Fund Stamp to be affixed in Vakalath filed before the High Court, Subordinate Courts, Tribunals or other authorities to give financial assistance to the members for hospitalised treatment involving major surgical operations or for cancer treatment, to provide assistance to the Advocates Academy from the Advocates Welfare Fund and also to increase annual subscription to be paid by the members of the Fund. Accordingly the Government has decided to amend the Kerala Advocates' Welfare Fund Act, 1980 (21 of 1980).

The Bill seeks to achieve the above object.

ъ

.

THE KERALA PADDY LAND AND WELTAND (AMENDMENT) BILL, 2016

The Kerala Conservation of Paddy Land and Wetland Act, 2008 was amended as per the Kerala Finance (No.2) Act, 2015. The said Act was amended by inserting section 3A to regularize the conversion or reclamation of paddy land undertaken by any owner, occupier or the person in custody of any paddy land otherwise than in accordance with the provisions of any other Act existing at that time before the commencement of the Kerala Conservation of Paddy Land and Wetland Act, 2008, by the Collector in such manner, as may be prescribed, by recovering a fee equal to 25 per cent of the fair value of the said land notified under section 28A of the Kerala Stamp Act, 1959 (17 of 1959) or the fair value of adjacent land of similar nature, if the fair value of the said land is not notified. But it was declared to omit the said amendment in the revised budget speech dated 8th July, 2016. Accordingly, the Government have decided to amend the Kerala Conservation of Paddy Land and Wetland Act, 2008 by omitting section 3A of the said Act.

2. The Bill seeks to achieve the above object.

THE KERALA APPROPRIATION (No.3) BILL, 2016

ŧ

.

The Bill is introduced in pursuance of Clause (1) of Article 204 of the Constitution of India read with Article 205 thereof, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala required to meet the supplementary expenditure charged on the Consolidated Fund of the State of Kerala and the grants made by the Legislative Assembly for the expenditure of the Government of Kerala for the financial year 2016-2017.

APPENDIX VIII

Details of Bills referred to Subject Committees

and Reports of the Subject Committees presented

Sl. No	Name of Bill	Date of Introduction	Subject Committee to which referred	Date of reference to Subject Committee	Date of meeting of the Subject Committee	Date of presentation of Report	By whom the Report was presented
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
 1	The Kerala Finance Bill, 2015 (Bill No.16).	18.07.2016	VIII along with V &XIV	18.07.2016	26.10.2016	02.31.2016	Minister for Finance and Coir
2	The Kerala Devaswom Recruitment Board (Amendment) Bill. 2016. (Bill No.17).	26.09.2016	11	26.09.2016	03.10.2016	05,10.2016	Minister for Power and Devaswom
3	The Kerala Infrastructure Investment Fund (Amendment) Bill, 2016. (Bill No.18).	26.09.2016	VIII	26.09.2016	03.10.2016	17.10.2016	Minister for Finance and Coir
4	The Kerala Courtfees and Suits Valuation (Amendment) Bill, 2016. (Bill No.24).	03.11.2016	XIV	03.11.2016	03.11.2016	04.11.2016	Shri. A. Pradeepkumar for Chief Minister

5	The Kerala Advocates' Welfare Fund (Amendment) Bill, 2016. (Bill No.25).	03.11.2016	XIV	03.11.2016	04.11.2016	04.11.2016	Shri. A. Pradeepkumar for Chief Minister
6	The Kerala Conservation of Paddy Land and Wetland (Amendment) Bill, 2016. (Bill No.28).	02.11.2016	II	02.11.2016	02.11.2016	04.11.2016	Minister for Revenue and Housing

APPENDIX IX

STATEMENT SHOWING THE DETAILS OF BILLS PUBLISHED AND DATE OF CIRCULATION TO MEMBERS

SI.	Name of Bill	Date of Publication	Date of Circulation
No.	(2)	(3)	(4)
(<u>1</u>) 1	The Kerala Devaswom Recruitment Board (Amendment) Bill, 2016. (Bill No.17).	17-09-2016	19-09-2016
2	The Kerala Infrastructure Investment Fund (Amendment) Bill, 2016. (Bill No.18).	20-09-2016	21-09-2016
3.	The Kerala Appropriation (No.2) Bill, 2016. (Bill No.23).	25-10-2016	26-10-2016
4	The Kerala Court Fees and Suits Valuation (Amendment) Bill, 2016. (Bill No.24).	17-10-2016	17-10-2016
5	The Kerala Advocates' Welfare Fund (Amendment) Bill, 2016. (Bill No.25).	17-10-2016	18-10-2016
6	The Kerala Conservation of Paddy Land and Wetland (Amendment) Bill, 2016. (Bill No.28).	17-10-2016	18-10-2016

			· · · · · · · · · · · · · · · · · · ·
7	The Kerala Appropriation (No.3) Bill, 2016. (Bill No.32)	31-10-2016	02-11-2016
8	The Kerala Motor Vehicles Taxation (Validation) Bill, 2016. (Bill No.29).	20-10-2016	23-10-2016
9	The Industrial Disputes (Kerala Amendment) Bill, 2016. (Bill No.30)	25-10-2016	30-10-2016

.

Appendix X

Demand No.	Service to which	Minister in charge/Minister	No. Of Cut motions		No. Of Members	Time
	Demand Related	replied	Received	Moved and disposed off	participated in the discussion	taken (H. M.)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
V	Agricultural Income Tax and Sales Tax	Minister for Finance and Coir	20			
VI	Land Revenue	Minister for Revenue and Housing	22			
XI	District Administration and Miscellaneous	Minister for Revenue and Housing	23			0 04
XXI	Housing	Minister for Revenue and Housing	22			
XXVI	Relief on Account of Natural Calamities	Minister for Revenue and Housing	22			
11	Heads of States, Ministers and Headquarters Staff	Chief Minister	33			
III	Administration of Justice	Chief Minister	23			0.03
XII	Police	Chief Minister	31			
XIII	Jails	Chief Minister	21		7	2.09
XIV	Stationery and Printing and Other Administrative Services	Chief Minister	22			
XXXIX	Power	Minister for Power and Devaswom	38			
XL	Ports	Minister for Ports, Museums and Archaeology	2.8		10	2.47
XXXIII	Fisheries	Minister for Fisheries and Harbour Engineering	42	 	15	2 19
XVII	Education, Sports, Art and Culture	Minister for Education	41			
XVIII	Medical and Public Health	Minister for Health and	32			0 0 1
XIX	Family Welfare	Social Justice	24			
XLVÍ	Social Security and Welfare		27			

89

 $= v_{Z_{k_{n_{i}}}}$

.

,

ł

.

XV	Public Works	Minister for Public Works and Registration	33			
XXXI	Animal Husbandry		25	53	24	4.21
XXXII	Dairy	Minister for Forests, Animal Husbandry and Zoos	26			
XXXIV	Forest		26			
XX	Water Supply and Sanitation	Minister for Water	31	-	1	
XXXVIII	Irrigation	Resources	31	33	18	3.42
XXVII	Co-operation	Minister for Co-operation and Tourism	28	1	†	
XXIX	Agriculture	Minister for Agriculture	29	46	25	4.37
XLII	Tourism	Minister for Co-operation and Tourism	28			
IX	Taxes on Vehicles	Minister for Transport	23			
XXII	Urban Development	Minister for Local Self	26			
XXXV	Panchayath	Governments, Welfare of Minorities, Wakf and Haj	25	62	16	4 04
XXXVI	Rural Development	Pilgrimage	25			
XLI	Transport	Minister for Transport	28			
VIII	Excise		28			
XXIV	Labour, Labour Welfare and Welfare of Non- residents	Minister for Labour and Excise	27		22	4.21
xxx	Food	Minister for Food and Civil Supplies	30			
xxv	Welfare of Scheduled Castes/Scheduled Tribes/Other Backward Classes and Minorities	Minister for Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes, Law, Culture and Parliamentary Affairs	30	31	30	4.29
XXXVII	Industries	Chief Minister	31			

APPENDIX XI

STATEMENT SHOWING DEMANDS PASSED WITHOUT DISCUSSIONS

Sl. No.	Demands No.	Service which Demands related	Time taken Hours/Minutes	
(1)	(2)	(3)	(4)	
	* ĭ	State Legislature		Ì
	* VII	Stamps and Registrations		
	* X	Treasury and Accounts		
	* XVI	Pension and Miscellaneous	00.01	1
	* XXIII	Information and Publicity		
	* XXVIII	Miscellaneous Economic Services		1
	* XLIII	Compensation and Assignments		
	* XLV	Miscellaneous Loans and Advances		

APPENDIX XII

Details of Motions for leave to introduce Private Member's Bills Moved on 21-10-2016.

<u>Sl. No.</u>	Name of the Bill	Member in Charge
: 1.	The Fixation of Wages of Teaching and Non-Teaching Staff of Unaided Educational Institutions in Kerala Bill, 2016. (Discussion inconclusive)	Shri. N. Samsudheen
2.	The Constitution of Kerala Sanitary Workers Welfare Fund Board Bill, 2016. (Discussion inconclusive)	Shri. Anwar Sadath
3.	The Formation of Kerala State Scheduled Tribes Livelihood Mission Bill, 2016 (Discussion inconclusive)	Shri. K. V. Vijayadas
4.	The Good Samaritan Bill, 2016 (Discussion inconclusive)	Shri. Hibi Eden
5.	The Kerala Right to Pure Water Bil, 2016. (Discussion inconclusive)	Shri. R. Rajesh

Details Of Motions For Leave To Introduce Private Member's Bills Moved On 04-11-2016.

<u>. Sl. No.</u>	Name of the Bill	Member in Charge
1.	The Kerala Hospital Development Society Employee Fixation of Wages, Allowances and Conditions of Service Bill, 2016. (Discussion inconclusive)	Shri. B Satyan
:	The Constitution of Kerala Detoxification of Fruits, Vegetables and Quality Control Authority Bill, 2016 (Discussion inconclusive)	
	The Migrant Workers (Constitution of Registration Authority) Bill, 2016. (Discussion inconclusive)	Prof. Abid Hussain Thangal

a

APPENDIX XIII

Details of Private Member's Resolution moved on 28-10-2016.

Sl. No.	Date of Discussion	Name of Member who moved the Resolution	Text of Resolution which was moved /adopted by the House	Name of Minister concerned	Result
(1)	(2)	(3)	(4)	(5)	(6)
1.	28-10-2016	Shri. Mullakkara Ratnakaran (authorised by Shri. E. T. Tyson Master)	"മൻ വർഷങ്ങളിലെ മഴക്കുറവ് മലം സംസ്ഥാനം കടുത്ത വരൾച്ചയെ നേരിട്ടകയാണ്. സംസ്ഥാനത്ത് വ്യാപകമായ ക്ലഷിനാശവും കടുത്ത	Shri. E Chandrasekaran Minister for Revenue and Housing	Discussior will continue
	 		കടിവെള്ള ക്ഷാമവും, വൈദ്യതിയുല്പാദനത്തിൽ		
	!		കാര്യമായ കുറവും നേരിടുന്നു. മഴക്കുറവ് മൂലം		
			കാർഷികോത്പ്പന്നങ്ങളുടെ ഉല്പാദനം		
	1		കറയുന്നതിന്നാൽ കടുത്ത വിലക്കയറ്റം		i
			ഉണ്ടാകന്നതിനും സാധ്യതയുണ്ട് വരും ദിവസങ്ങളിൽ വരൾച്ച കൂടുതൽ രൂക്ഷമാകാനുള്ള		
			സാധൃതയാണ് കാഌന്നത്. ഈ പ്രതിസന്ധിയെ		
	:		അതിജീവിക്കുന്നതിന് പ്രധാനമന്ത്രിയുടെ		
	i		ദുരിതാശ്വാസ പാക്കേജിൽ ഉൽപ്പെടുത്തി		
			കേരളത്തിന് ഒരു പ്രത്യേക പാക്കേജ്		•
			അനുവദിക്കണമെന്ന് ഈ സഭ		:
			കേന്ദ്രസർക്കാരിനോട് ആവശ്യപ്പെടുന്നു.		:

APPENDIX XIV

വിവിധ വിഷയങ്ങൾക്കായി സഭ നിയോഗിച്ച സമയക്രമപ്പട്ടികയുടെ വിവരങ്ങൾ

വിഷയം	സമയക്രമം (മിനിട്ടിൽ)
1	2
ചോദ്യോത്തര സമയം	1406
ചരമോപചാരം	07
അടിയന്തര പ്രമേയം	889
സഭ നിർത്തിവച്ചത്	296
ചെയർമാൻമാരുടെ പാനൽ	01
ശ്രദ്ധ ക്ഷണിക്കൽ	534
സബ്മിഷൻ	1028
ഗവൺമെന്റ് പ്രമേയം	15
മേശപ്പറത്തുവച്ച കടലാസുകൾ	38
റിപ്പോർട്ട് പരിഗണന	01
റിപ്പോർട്ട് സമർപ്പണം	23
നിയമനിർമ്മാണകാര്യം	1630
ക്രമപ്രശ്നം	137
റ്റളിംഗ്	33
അറിയിപ്പ്	26
ഉത്തരത്തിൽ തിരുത്ത്	05
പ്രസ്താവന	47

879/2017.

Ś

1	2
ധനകാര്യം	2284
ചട്ടം 58 അനുസരിച്ചുള്ള പ്രസ്താവന	95
ചട്ടം 64 പ്രകാരമുള്ള പ്രസ്താവന	29
വൃക്തിപരമായ വിശദീകരണം	45
ആശംസ	01
അനൗദ്യോഗികാംഗങ്ങളുടെ കാര്യം	155
തിരുത്ത്	02
ചട്ടം 205 (ബി) പ്രകാരമുള്ള ചർച്ച	84
ചട്ടം 130 അനുസരിച്ചുള്ള ചർച്ച	255
കേരളപ്പിറവി-60-ാം വാർഷികം-അനുസരണം	101
അന്മോദനം	01
ചട്ടം 300 പ്രകാരമുള്ള പ്രസ്താവന	20
ചട്ടത്തിനുള്ള ഭേദഗതികളുടെ പരിഗണന	29
അവകാശലംഘന പ്രശ്നങ്ങൾ	03
അവലോകനം	06
ആകെ സമയം	9226
	(153.46 മണിക്കൂർ
THIRD SESSION

RESUME OF BUSINESS TRANSACTED DURING THE THIRD SESSION OF THE FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated November 19, 2016 for the Third Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on November 19, 2016. The session commenced at 9.00 a.m. on Tuesday, November 22, 2016 and adjourned sine-die at 1.14 p.m. on the same day. The House transacted business for four hours and 14 minutes.

Discussion on Motion under rule 130

Shri A. C. Moideen, Minister for Co-operation and Tourism moved the following motion under rule 130 and spoke.

"കേന്ദ്ര സർക്കാർ 500, 1,000 രൂപ നോട്ടുകൾ അസാധുവാക്കിയത് കാരണം സംസ്ഥാനത്ത് വിവിധ മേഖലകളിൽ പ്രത്യേകിച്ച് സഹകരണ മേഖലയിൽ സംജാതമായിട്ടുള്ള പ്രതിസന്ധിയും ഗുരുതരമായ സ്ഥിതിവിശേഷവും ഈ സഭ ചർച്ച ചെയ്യണം."

DR. T. M. Thomas Isaac, Minister for Finance and Coir replied to the points raised in the discussion. Then Shri Pinarayi Vijayan, Chief Minister moved the following Substantive Motion under rule 275:

"കേന്ദ്ര സർക്കാർ 2016 നവംബർ 8-ന് പറപ്പെടുവിച്ച വിജ്ഞാപനത്തിലൂടെ 500, ഇല്ലാതായതിനെത്തടർന്ന്, പ്രബല്യം നിയമ ത്രപയടെ നോട്ടകൾക്ക് 1000 ബാങ്കുകളെയും, പ്രാഥമിക വായ്യാസഹകരണ സഹകരണ ജില്ലാ സംസ്ഥാനത്തെ സംഘങ്ങളെയും പണമിടപാടുകളിൽ നിന്ന് പൂർണ്ണമായും ഒഴിവാക്കുന്ന ഒരു അവസ്ഥയാണ് കേന്ദ്ര സർക്കാരിന്റെ തികച്ചം ആകസ്മികമായ ഈ നയം സംജാതമായിരിക്കുന്നത്. കേരളത്തിലെ സഹകരണ മേഖലയെ തകർക്കുകയും സാധാരണ ജനങ്ങളുടെ ജീവിതം ദ്ദസ്സഹമാക്കുകയും ചെയ്യിരിക്കുന്നു.

കേരളത്തിലെ സഹകരണ പ്രസ്ഥാനങ്ങൾ, സമസ്ത മേഖലയേയും സ്പർശിക്കുന്നതും ഇന്ത്യയിൽ സഹകരണ ബാങ്കിംഗ് രംഗത്ത് രാജ്യത്തിനുതന്നെ മാത്വകയുമാണ്. സ്വരൂപിക്കുന്ന നിക്ഷേപത്തിന്റെ അറ്റപത്ര ശതമാനത്തോളം കേരളത്തിന്റെ വിഹിതമാണ്. കടാതെ കേരളത്തിലെ സംസ്ഥാന-ജില്ലാ-പ്രാഥമിക സഹകരണ ബാങ്കകളിൽ 3.51 കോടി അക്കൗണ്ടുകളും 1.27 ലക്ഷം കോടി രൂപയുടെ നിക്ഷേപവും ഒരു ലക്ഷം കോടി രൂപയുടെ വ്യത്യാസമില്ലാതെ സമസ്വ നഗര-ഗ്രാമ അതോടൊപ്പം നിലവില്പണ്ട്. വാതിത്രം കടിയാണ് ജീവനാഡി ക്രയവിക്രയങ്ങളുടെ സാമ്പത്തിക ജനവിഭാഗങ്ങളടേയും സഹകരണ പ്രസ്ഥാനം. സംസ്ഥാനത്തെ സഹകരണ മേഖലയിലെ നിക്ഷേപത്തിൽ ഒരു

പൈസ പോലും നഷ്ടപ്പെടില്ല എന്ന് സംസ്ഥാന സർക്കാർ ഉറപ്പനൽകിയ നടപടി സഹകരണ മേഖലയുടെ വിശ്വാസ്യത ഒന്നു<u>ക</u>ടി ഉയർത്തുമെന്ന് ഈ സഭ ആത്മാർത്ഥമായി വിശ്വസിക്കുന്നു.

ലോകശ്രദ്ധ നേടിയ കേരള വികസന മാത്വകയുടെ ശക്തിസ്രോതസ്സകളിൽ ഒന്നായ സംസ്ഥാന സഹകരണ മേഖലയെ ദൂർബലപ്പെടുത്തുന്നതും കേരള സംസ്ഥാനത്ത് സാമ്പത്തിക അരാജകത്വവും അസ്വസ്ഥതയും സ്വഷ്ടിക്കുന്നതും ഇന്ത്യൻ ഭരണഘടന വിഭാവനം ചെയ്യന്ന തല്യനീതി നിഷേധിക്കുന്നതുമായ നടപടികൾ കേന്ദ്രസർക്കാർ അടിയന്തരമായി പിൻവലിക്കണമെന്നും 97-ാം ഭരണഘടനാ ഭേദഗതിയിലൂടെ രാജ്യത്തെ സഹകരണസ്ഥാപനങ്ങൾ നേടിയെടുത്ത അംഗീകാരവും ആധികാരികതയും പൂർണ്ണമായി ഉൾക്കൊള്ളണമെന്നും അസാധുവാക്കപ്പെട്ട നോട്ടകൾ നിക്ഷേപമായി സ്വീകരിക്കുന്നതിനും ആവശ്യാനുസരണം മാറ്റിയെട്ടക്കുന്നതിനും ദേശസാൽകൃത, മറ്റ് വാണിജ്യ, ബാങ്കകകൾക്ക് അനുവദിച്ചതുപോലെയുള്ള അനവാദം വേർതിരിവിലാതെ സംസ്ഥാനത്തെ എലാ സഹകരണ സ്ഥാപനങ്ങൾക്കും നൽകണമെന്നും ഈ സഭ കേന്ദ്ര സർക്കാരിനോട് ആവശ്യപ്പെടുന്നു."

ŧ

.

The speaker ruled that the point of order raised by the Minister for Water Resources against the amendment given notice of by Shri O. Rajagopal was not in order as per rule 278(2) since the amendment was to delete the third paragraph of the substantive motion which had nearly the effect of a negative vote and hence consent to move the amendment was withheld.

The substantive Motion was adopted by the House.

Visitors

The number of persons who witnessed the proceedings of the Assembly during the session was as follows:

Public gallery	:	61
Speaker gallery	:	52
Distinguished Visitors gallery	:	Nil

The Third Session of the Fourteenth Kerala Legislative Assembly was prorogued with effect from November 22, 2016 at the conclusion of its sitting. Vide Notification No. 5182/Table-1/2016/leg dtd 29-11-2016.

APPENDIX XV

വിവിധ വിഷയങ്ങൾക്കായി സഭ നിയോഗിച്ച സമയക്രമ പട്ടികയുടെ വിവരങ്ങൾ

ദേശീയഗാനാലാപനം	-	02 മിനിറ്റ്സ്
ചട്ടം 130 അനുസരിച്ചുള്ള ഉപക്ഷേപം	-	247 മിനിറ്റ്സ്
അറിയിപ്പ്	-	01 മിനിറ്റ്
ചട്ടം 275 അനുസരിച്ചുള്ള പ്രമേയം	-	01 മിനിറ്റ്
ക്രമപ്രശ്നം	-	01 മിനിറ്റ്
റൂളിംഗ്	-	01 മിനിറ്റ്
ൂളാണ് സഭ അനിശ്ചിത കാലത്തേക്ക് പിരിയുന്നത്	+	01 മിനിറ്റ്
സംബന്ധിച്ച്		
ആകെ സമയം	-	254 മിനിറ്റ്സ്
-		(4.14 മണിക്കർ)

APPENDIX XVI

STATEMENT SHOWING CONSTITUENCY NAME AND PARTY AFFILIATION OF MEMBERS OF FOURTEENTH KERALA LEGISLATIVE ASSEMBLY (AS ON 22-11-2016)

onstituency Name	Name of Members	Party Affiliation of Members
0	· · · · · · · · · · · · · · · · · · ·	
2	3	4
Manjeshwar	Shri P. B. Abdul Razak	Indian Union Muslim League
Kasargod	Shri N. A. Nellikunnu	Indian Union Muslim League
Udma	Shri K. Kunhiraman	Communist Party of India (Marxist)
Kanhangad	Shri E. Chandrasekharan	Communist Party of India
Trikaripur	Shri M. Rajagopalan	Communist Party of India (Marxist)
Payyannur	Shri C. Krishnan	Communist Party of India (Marxist)
Kalliasseri	Shri T. V. Rajesh	Communist Party of India (Marxist)
Taliparamba	Shri James Mathew	Communist Party of India (Marxist)
Т	'aliparamba	'aliparamba Shri James Mathew

1	2	3	4
9	Irikkur	Shri K. C. Joseph	Indian National Congress
10	Azhikode	Shri K. M. Shaji	Indian Union Muslim League
11	Kannur	Shri Ramachandran Kadannappalli	Congress (Secular)
12	Dharmadam	Shri Pinarayi Vijayan	Communist Party of India (Marxist)
13	Thalassery	Shri A. N. Shamseer	Communist Party of India (Marxist)
14	Kuthuparamba	Smt. K. K. Shailaja Teacher	Communist Party of India (Marxist)
15	Mattannur	Shri E. P. Jayarajan	Communist Party of India (Marxist)
16	Peravoor	Shri Sunny Joseph	Indian National Congress
17	Mananthvady (ST)	Shri O. R. Kelu	Communist Party of India (Marxist)
18	Sulthanbathery (ST)	Shri I. C. Balakrishnan	Indian National Congress
19	Kalpetta	Shri C. K. Saseendran	Communist Party of India (Marxist)
20	Vadakara	Shri C. K. Nanu	Janata Dal (Secular)
21	Kuttiadi	Shri Parakkal Abdulla	Indian Union Muslim Leagu

879/2017.

Ì

t

2

ŝ

1	2	3	4
22	Nadapuram	Shri E. K. Vijayan	Communist Party of India
23	Quilandy	Shri K. Dasan	Communist Party of India (Marxist)
24	Perambra	Shri T. P. Ramakrishnan	Communist Party of India (Marxist)
25	Balusseri (SC)	Shri Purushan Kadalundi	Communist Party of India (Marxist)
26	Elathur	Shri A. K. Saseendran	Nationalist Congress Party
27	Kozhikode North	Shri A. Pradeepkumar	Communist Party of India (Marxist)
28	Kozhikode South	Dr. M. K. Muneer	Indian Union Muslim League
29	Beypore	Shri V. K. C. Mammed Koya	Communist Party of India (Marxist)
30	Kunnamangalam	Shri P. T. A. Rahim	Independant
31	Koduvally	Shri Karat Razack	Independant
32	Thiruvambadi	Shri George M.Thomas	Communist Party of India (Marxist)
33	Kondotty	Shri T. V. Ibrahim	Indian Union Muslim League
34	Ernad	Shri P. K. Basheer	Indian Union Muslim League
35	Nilambur	Shri P. V. Anvar	Independant

1	2	3	4
36	Wandoor (SC)	Shri A. P. Anil Kumar	Indian National Congress
37	Manjeri	Shri M. Ummer	Indian Union Muslim League
38	Perinthalmanna	Shri Manjalamkuzhi Ali	Indian Union Muslim League
39	Mankada	Shri T. A. Ahammed Kabeer	Indian Union Muslim League
40	Malappuram	Shri P. Ubaidulla	Indian Union Muslim League
41	Vengara	Shri P. K. Kunhalikutty	Indian Union Muslim League
42	Vallikkunnu	Shri Abdul Hameed. P.	Indian Union Muslim League
43	Tirurangadi	Shri P. K. Abdu Rabb	Indian Union Muslim League
44	Tanur	Shri V. Abdurahiman	National Secular Conference
45	Tirur	Shri C. Mammootty	Indian Union Muslim Leagu
46	Kottakkal	Prof. Abid Hussain Thangal	Indian Union Muslim Leagu
47	Thavanur	DR. K. T. Jaleel	Independant
48	Ponnani	Shri P. Sreeramakrishnan	Communist Party of India (Marxist)
49) Thrithala	Shri V. T. Balram	Indian National Congress

1	2	3	4
50	Pattambi	Shri Muhammed Muhassin P.	Communist Party of India
51	Shoranur	Shri P. K. Sasi	Communist Party of India (Marxist)
52	Ottapalam	Shri P. Unni	Communist Party of India (Marxist)
53	Kongad (SC)	Shri K. V. Vijayadas	Communist Party of India (Marxist)
54	Mannarkkad	Shri N. Samsudheen	Indian Union Muslim League
55	Malampuzha	Shri V. S. Achuthanandan	Communist Party of India (Marxist)
56	Palakkad	Shri Shafi Parambil	Indian National Congress
57	Tarur (SC)	Shri A. K. Balan	Communist Party of India (Marxist)
58	Chittur	Shri K. Krishnankutty	Janata Dal (Secular)
59	Nemmara	Shri K. Babu	Communist Party of India (Marxist)
60	Alathur	Shri K. D. Prasenan	Communist Party of India (Marxist)
61	Chelakkara (SC)	Shri U. R. Pradeep	Communist Party of India (Marxist)

1	2	3	4
62	Kunnamkulam	Shri A. C. Moideen	Communist Party of India (Marxist)
63	Guruvayoor	Shri K. V. Abdul Khader	Communist Party of India (Marxist)
64	Manalur	Shri Murali Perunelly	Communist Party of India (Marxist)
65	Wadakkanchery	Shri Anil Akkara	Indian National Congress
66	Ollur	Shri K. Rajan	Communist Party of India
67	Thrissur	Shri V. S. Sunil Kumar	Communist Party of India
68	Nattika (SC)	Smt. Geetha Gopi	Communist Party of India
69	Kaipamangalam	Shri E. T. Taison Master	Communist Party of India
70	Irinjalakuda	Prof. K. U. Arunan	Communist Party of India (Marxist)
71	Puthukkad	Prof. C. Raveendranath	Communist Party of India (Marxist)
72	Chalakudy	Shri B. D. Devassy	Communist Party of India (Marxist)
73	Kodungallur	Shri V. R. Sunil Kumar	Communist Party of India



.

1	2	3	4
74	Perumbavoor	Shri Eldhose Kunnappily	Indian National Congress
75	Angamaly	Shri Roji M. John	Indian National Congress
76	Aluva	Shri Anwar Sadath	Indian National Congress
77	Kalamassery	Shri V. K. Ebrahim Kunju	Indian Union Muslim League
78	Paravur	Shri V. D. Satheesan	Indian National Congress
79	Vypeen	Shri S. Sarma	Communist Party of India (Marxist)
80	Kochi	Shri K. J. Maxy	Communist Party of India (Marxist)
81	Thripunithura	Shri M. Swaraj	Communist Party of India (Marxist)
82	Ernakulam	Shri Hibi Eden	Indian National Congress
83	Thrikkakara	Shri P. T. Thomas	Indian National Congress
84	Kunnathunad (SC)	Shri V. P. Sajeendran	Indian National Congress
85	Piravom	Shri Anoop Jacob	Kerala Congress (Jacob)
86	Muvattupuzha	Shri Eldho Abraham	Communist Party of India
87	Kothamangalam	Shri Antony John	Communist Party of India (Marxist)

ł

	2	3	4
1 38 1	Z Devikulam (SC)	Shri S. Rajendran	Communist Party of India (Marxist)
89	Udumbanchola	Shri M. M. Mani	Communist Party of India (Marxist)
90	Thodupuzha	Shri P. J. Joseph	Kerala Congress (M)
91	Idukki	Shri Roshy Augustine	Kerala Congress (M)
92	Peerumade	Smt. E. S. Bijimol	Communist Party of India
93	Pala	Shri K. M. Mani	Kerala Congress (M)
94	Kaduthuruthy	Shri Mons Joseph	Kerala Congress (M)
95	Vaikom (SC)	Smt. C. K. Asha	Communist Party of India
96	Ettumanoor	Shri K. Suresh Kurup	Communist Party of India (Marxist)
97	Kottayam	Shri Thiruvanchoor Radhakrishnan	Indian National Congress
98	Puthuppally	Shri Oommen Chand	y Indian National Congress
99	Changanassery	Shri C. F. Thomas	Kerala Congress (M)
100		DR. N. Jayaraj	Kerala Congress (M)
101		Shri P. C. George	Independant
101		Shri A. M. Ariff	Communist Party of Ind (Marxist)

1	2	3	4
103	Cherthala	Shri P. Thilothaman	Communist Party of India
104	Alappuzha	DR. T. M. Thomas Isaac	Communist Party of India (Marxist)
105	Ambalappuzha	Shri G. Sudhakaran	Communist Party of India (Marxist)
106	Kuttanad	Shri Thomas Chandy	Nationalist Congress Party
107	Haripad	Shri Ramesh Chennithala	Indian National Congress
108	Kayamkulam	Smt. U. Prathibha Hari	Communist Party of India (Marxist)
109	Mavelikkara (SC)	Shri R. Rajesh	Communist Party of India (Marxist)
110	Chengannur	Shri K. K. Ramachandran Nair	Communist Party of India (Marxist)
111	Thiruvalla	Shri Mathew T. Thomas	Janata Dal (Secular)
12	Ranni	Shri Raju Abraham	Communist Party of India (Marxist)
13	Aranmula	Smt. Veena George	Communist Party of India (Marxist)
14	Konni	Shri Adoor Prakash	Indian National Congress

1	2	3	4
115	Adoor (SC)	Shri Chittayam Gopakumar	Communist Party of India
116	Karunagappally	Shri R. Ramachandran	Communist Party of India
117	Chavara	Shri N. Vijayan Pillai	Communist Marxist Party Kerala State Committee
118	Kunnathur (SC)	Shri Kovoor Kunjumon	Independant
119	Kottarakkara	Smt. P. Aisha Potty	Communist Party of India (Marxist)
120	Pathanapuram	Shri K. B. Ganesh Kumar	Kerala Congress (B)
121	Punalur	Shri K. Raju	Communist Party of India
122	Chadayamangalam	Shri Mullakkara Retnakaran	Communist Party of India
123	Kundara	Smt. Mercykutty Amma	Communist Party of India (Marxist)
124	Kollam	Shri M. Mukesh	Communist Party of India (Marxist)
125	5 Eravipuram	Shri M. Noushad	Communist Party of India (Marxist)
120	6 Chathannoor	Shri G. S. Jayalal	Communist Party of India

879/2017.

1	2	3	4
12	7 Varkala	Shri V. Joy	Communist Party of India (Marxist)
12	8 Attingal (SC)	Shri B. Satyan	Communist Party of India (Marxist)
129	Chirayinkeezhu (SC)	Shri V. Sasi	Communist Party of India
130	Nedumangad	Shri C. Divakaran	Communist Party of India
131	Vamanapuram	Shri D. K. Murali	Communist Party of India (Marxist)
132	Kazhakoottam	Shri Kadakampally Surendran	Communist Party of India (Marxist)
133	Vattiyoorkavu	Shri K. Muraleedharan	Indian National Congress
134	Thiruvananthapuram	Shri V. S. Sivakumar	Indian National Congress
135	Nemom	Shri O. Rajagopal	Bharathiya Janata Party
136	Aruvikkara	Shri K. S. Sabarinadhan	Indian National Congress
137	Parassala	Shri C. K. Hareendran	Communist Party of India (Marxist)
138	Kattakkada	Shri I. B. Satheesh	Communist Party of India (Marxist)

113	

1	2	3	4
139	Kovalam	Shri M. Vincent	Indian National Congress
140	Neyyattinkara	Shri K. Ansalan	Communist Party of India (Marxist)
141	Nominated Member	Shri John Fernandez	Communist Party of India (Marxist)

- -

2

•